Third Series Vol. XLVI - No. 21

Tuesday, September 14, 1965
Bhadra 23, 1887 (Saka)

LOK SABHA DEBATES

(Twelfth Session)

(Vol. XLVI contains Nos. 21 - 29)

LOK SABHA SECRETARIAT
NEW DELHI

Price : Rs. 1.00

CONTENTS

[*Third Series. Vol. XLVI—Twelfth Session 1965*]

No. 21—Tuesday, September 14, 1965/Bhadra 23, 1887 (Saka)

COLUMNS

Oral Answers to Questions :—
*Starred Question Nos. 599 to 609 . . . . . 5375—5412

Written Answers to Questions –
Starred Question Nos. 610 to 628 . . . 5412–26
Unstarred Question Nos. 2065, 2067 to 2137 . 5427–71

Re : Calling Attention Notice . . . 5471
Attack on Air India Office at Jakarta . . . 5471

Papers laid on the Table . . . 5471-72

Message from Rajya Sabha 5473

Representation of the People (Second Amendment) Bill . 5473-74

Consideration of Rajya Sabha Amendments . . 5473-74

Motion to agree to Rajya Sabha Amendments . . 5474

Delay in Receipt of Communication to Lok Sabha Re : Release of Dr. Lohia 5475

Demands for Supplementary Grants (Railways) 1965-66 . 5475–97
Dr. L.M. Singhvi . . . . 5476—78
Shri D.C. Sharma . . . . 5478—84
Shri A.P. Sharma 5484-85
Dr. M.S. Aney 5486
Shri Shree Narayan Das 5486–88
Shri Achal Singh 5488
Shri Oza 5488-89
Shri A.N. Vidyalankar 5489-93
Shri K. D. Malaviya 5490-91
Shri S.K. Patil 5492–96

Delhi Motor Vehicles Taxation (Amendment) Bill . . . 5497–5505
Motion to consider . . . . 5497—5505
Shri Raj Bahadur . . . . . . 5497—99, 5502—04
Shri Yashpal Singh 5499-5500
Shri Naval Prabhakar 5501-02

---

*The sign + marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

	COLUMNS
Clauses 1 to 3	5504
Motion to Pass	5505
Shri Raj Bahadur	5505
Detention of Member—(Shri Badrudduja)	5505
Delhi Land Reforms (Amendment) Bill	5505—52
Motion to consider	5505—52
Shri Hathi	5505—09, 5547—52
Shri Yashpal Singh	5509—16
Shri Naval Prabhakar	5516—22
Shri Bade	5522—28
Shri Kashi Ram Gupta	5528—34
Shri Balmiki	5534—42
Shri Shree Narayan Das	5542—47
Clauses 2 to 27 and 1	5552
Motion to pass	5552
Shri Hathi	5552
Press and Registration of Books (Amendment) Bill	5553—86
Motion to consider as passed by Rajya Sabha	5553—86
Shri C.R. Pattabhi Raman	5553—57
Shri Tulshidas Jadhav	5557—62
Shri D.S. Patil	5562—64
Shri Raghunath Singh	5564—68
Shri Balmiki	5568—73
Shri Bade	5573-74
Shri Yashpal Singh	5574—79
Shri Hukam Chand Kachhavaiya	5579—81
Shri Sham Lal Saraf	5581—83
Shri Sinhasan Singh	5583—85
Clauses 1 to 4	5586
Motion to pass	5586
Shri C.R. Pattabhi Raman	5586
Half-an-Hour Discussion Re : Luxury Hotels in India	5586—5602
Shrimati Tarkeshwari Sinha	5586—94
Shri Raj Bahadur	5596-5602
Statement Re: Defence Operations	5602—08
Shri A.M. Thomas	5602, 5606—08

LOK SABHA

Tuesday, September 14, 1965/Bhadra 23, 1887 (Saka)

The Lok Sabha met at ~~Eleven~~ Ten of the Clock.

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

Agricultural Financing Agencies

*599. **Shri Shree Narayan Das:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the idea that other agricultural financing agencies should be allowed to compete with the co-operative credit institutions to cater to the needs of farmers has taken any precise and concrete shape;

(b) if so, the precise nature of the proposal; and

(c) how long it will take to set up such organisations or institutions?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No, not yet Sir.

(b) and (c). Do not arise.

Shri Shree Narayan Das: In one of the pamphlets issued by the Ministry of Food and Agriculture, it has been stated:

> "Studies are called for to review the present structure of agricultural credit and to evolve a proper system of credit to be made available to the farmers."

May I know what progress has been made in this direction?

Shri Shahnawaz Khan: A number of proposals that were put forward were examined by the Agricultural Production Board, and no final decision has yet been taken. The matter has been referred to the State Governments for their views, and as soon as their views are received, we shall take some decision.

Shri Shree Narayan Das: May I know whether it is a fact that a committee appointed by the Ministry of Community Development, under the chairmanship of Shri Mirdha had suggested the establishment of an agricultural finance corporation to meet the requirements of agricultural credit, and if so, what steps are being taken in that regard?

The Minister of Food and Agriculture (Shri C. Subramaniam): The whole matter is under consideration, because it is found that co-operative credit alone will not meet the requirements of agricultural development, particulraly during the Fourth Plan. Therefore, the question arises as to what other or what further institutions should be established. Some studies have been made, and the papers have been circulated to the State Governments because they are mainly concerned with this matter. As soon as their views are available, we hope to take a decision in the matter.

Shri D. N. Tiwary: It is admitted on all hands that there is deficit in food, and agriculturists need financial support for greater production. In view of this, may I know why there is so much delay in finalising the matter?

Shri C. Subramaniam: There are conflicting views in this matter with regard to the alternative agencies to be set up to fill the gap. Therefore, we have to take into account the views of the State Governments. Certain views have already been formulated, but the matter requires consultation with the State Governments.

Shri D. C. Sharma: May I know why it is that the farmer has not yet been freed from the clutches of the money-lender, and why in order to finance his crops he has to pawn his ornaments, if there are any, and why so much delay is there in developing institutions for giving credit to farmers so that they can have a sigh of relief in this free India?

Shri C. Subramaniam: I am in complete agreement with the hon. Member that even now the farmers have to go to the private money-lender for the purpose of getting credit. We were hoping that co-operative institutions would spread and cover almost the entire farming population. It has happened in a few States, but in most of the States, the co-operative institutions have not come up to our expectation. That is why alternative agencies have become necessary. Now, we hope to have these other institutions to serve the farmers.

श्री विश्राम प्रसाद : अभी माननीय मंत्री जी ने बतलाया कि इन सब बातों के बावजूद किसानों को प्राइवेट मनीलेंडर्स के पास आना पड़ता है । बात यह है कि कोआपरेटिव्ज से जो लोन किसान को मिलता है, वह 9 परसेन्ट सूद पर होता है और जो रेवेन्यू से मिलता है उस में भी पटवारी, कानूनगो, तहसीलदार तक दौड़ते दौड़ते किसान का हुलिया बैरंग हो जाता है और काफी पैसा खर्च हो जाता है । मैं जानना चाहता हूं कि जब आप ऐग्रिकल्चरल प्रोडक्शन बढ़ाना चाहते हैं तो क्या आप इस के लिये कोई इजी टर्म्स बनाये जा रहे हैं जिन पर किसानों को आसानी से फसल पर, बैलों पर या घर पर जल्दी से जल्दी कर्ज मिल सके ।

Shri Kapur Singh: On a point of order. What is meant by *Hulia-Bairang?*

अध्यक्ष महोदय : मिनिस्टर साहब इस को समझ गये हैं ।

श्रीमती सहोदराबाई राय : हुलिया बैरंग होने के माने परेशान होना है, तंग होना है ।

अध्यक्ष महोदय : श्रीमती सहोदराबाई राय ने इस शब्द के माने बतला दिये हैं तब और कुछ बतलाने की आवश्यकता नहीं है ।

श्री शाहनवाज खां : जो कठिनाइयां किसानों के रास्ते में आती हैं उन का इल्म सरकार को है । उन कठिनाइयों को दूर करने के लिये सोच विचार हो रहा है । उम्मीद है कि यह कठिनाइयां दूर हो जायेंगी ।

श्री विश्राम प्रसाद : 18 साल हो गये हैं सोच विचार करते हुए ।

अध्यक्ष महोदय : सोच विचार क्या कभी बन्द हो सकता है, वह चलता ही रहेगा ।

श्री विभूति मिश्र : पहली, दूसरी पंचवर्षीय योजनायें खत्म हो गई, तीसरी पंचवर्षीय योजना भी खत्म हो रही है । लेकिन आज भी प्राइवेट मनीलैंडर से पैसा किसान को लेना पड़ता है । खेती के समय पर चाहे सूद मनीलैंडर ज्यादा लेता हो लेकिन किसान को तत्काल पैसा देता है । यह सही है कि सरकारी एजेंसियां, चाहे कोआपरेटिव हो या दूसरी एजेंसियां हों, किसानों को बड़ी देर से और दिक्कत से पैसा देती हैं । क्या सरकार इस में कुछ सुधार करना चाहती है ताकि किसानों को तत्काल खेती के लिये पैसा मिल जाये ।

श्री शाहनवाज खां : सरकार यकीनी तौर पर इस में कुछ तब्दीली करना चाहती है । एक चीज जो सरकार के जेरे गौर है वह यह है कि फूडग्रेन्स कार्पोरेशन किसानों के फाइनेन्सेज की दिक्कत को दूर करे । वह

जैसे जैसे किसानों की जरूरियात हों उन को लोन दे और बदले में अनाज उन से ले ले ।

Shri Warior: In view of credit facilities being squeezed by the scheduled banks on the direction of the RBI, are Government taking up this matter in the Finance Ministry to give better and easier credit for the agriculturists in the meantime pending finalisation of other schemes which they have now proposed to the State Governments?

Shri C. Subramaniam: We have to finalise through which institutions this will have to be given. As a pilot scheme, we have taken up in four districts in two states advance of credit on crop by the Food Corporation of India. In addition to that, there are proposals made by some organisations that we could have an agricultural credit corporation to fill the gap which the cooperative organisations have left. On all these we will have to take a quick decision.

विमानों की खरीद

+

***600.** { **श्री म० ला० द्विवेदी:**
श्री स० चं० सामन्त :
श्री सुबोध हंसदा :

क्या असैनिक उड्डयन मंत्री यह बताने की कृपा करेंगे कि :

(क) 1965-66 और 1966-67 में इण्डियन एयरलाइन्स कारपोरेशन तथा एयर इण्डिया के लिये कितने और किस प्रकार के विमान खरीदने का विचार है ;

(ख) क्या सरकार ने देश में असैनिक उड्डयन की आवश्यकताओं को पूरा करने के लिये विमानों का निर्माण करने के किसी प्रस्ताव पर विचार किया है ; और

(ग) यदि हां, तो इस सम्बन्ध में क्या कार्यवाही की जा रही है ?

परिवहन मंत्री (श्री राज बहादुर) : (क) इंडियन एयरलाइन्स कारपोरेशन ने नवम्बर और दिसम्बर, 1965 में दिये जाने के लिए दो अतिरिक्त कारवेल विमानों का क्रय-आदेश दे दिया है । उन्होने अप्रैल, 1966 में दिये गये जाने के लिए एक फोकर फेण्डशिप विमान का क्रय-आदेश भी दे दिया है और जून, 1966 में दिये गये जाने के लिए दो और फोकर फेण्डशिप विमानों को खरीदने का एक प्रस्ताव विचाराधीन है । 1966-67 में दिये जाने के लिए एयर इंडिया का प्रेट और ह्विटने टर्बो फैन इंजन लगे हुए दो 707–320 बी जेट विमानों को खरीदने का प्रस्ताव है ।

(ख) और (ग). इस समय भारत में निर्मित एक मात्र किस्म का विमान, जो कि नागर विमानन के लिए उपयुक्त रहेगा, एच० एस.-748 है ।

श्री म० ला० द्विवेदी : मैं जानना चाहता हूं कि हमारे नागरिक उड्डयन में इस वक्त हवाई जहाजों की कितनी कमी है और उस कमी के कारण क्या मुसाफिरों को आने जाने में कष्ट हो रहा है ?

श्री राज बहादुर : यह ठीक बात है । हम लोग चाहते हैं कि जल्दी से जल्दी इस कमी को पूरा करें क्योंकि दिक्कत बहुत हो रही है । अगर हम चाहें कि हम रेगुलेरिटी को पूरी तरह से रक्खें तो हम को फाजिल वायुयानों की आवश्यकता होगी । जब तक हम इसकी व्यवस्था नहीं करेंगे तब तक पर्याप्त मात्रा में रेगुलेरिटी नहीं आ सकती है ।

श्री म० ला० द्विवेदी : आज के समाचार पत्रों में इस आशय का समाचार छपा है कि विदेशों के अनेक यात्री भारत में फंसे पड़े हैं क्योंकि उन्हें जाने का अवसर नहीं मिल रहा है । मैं जानना चाहता हूं कि इस में कहां तक तथ्य है ।

श्री राज बहादुर : जहां तक मुझे मालूम है ऐसा कोई समाचार हमारे यहां नहीं छपा है ।

शायद माननीय सदस्य कराची की बात हिन्दुस्तान पर लागू कर रहे हैं।

अध्यक्ष महोदय : इतना गलत बयान तो नहीं होना चाहिए।

श्री म० ला० द्विवेदी : अखबार में ऐसा छपा है।

श्री राज बहादुर : ऐसा नहीं है।

Shri S. C. Samanta: Is it not a fact that recently engine trouble in Caravelles was found and we had to go out for its repair? What arrangements have been made here so that these Caravelles could be repaired here and used to the fullest extent?

Shri Raj Bahadur: There was some defect detected in the fuel pumps arising out of some contamination of the fuel. The fuel pumps have since been properly repaired or changed. The fuel tanks have been cleaned and decontaminated; the storage fuel tanks have also been properly cleaned. Proper arrangements have been made to see that any supplies received for these aircraft are checked properly before they are used.

श्री हुकम चन्द कछवाय : यात्रियों को अधिक सुविधा मिले इसके लिए मंत्री महोदय ने यह आश्वासन दिया है कि ज्यादा हवाई जहाज बढ़ाए जायेंगे। क्या इसके साथ साथ सरकार किराए में कमी करने के बारे में भी सोच रही है ?

श्री राज बहादुर : ऐसी सम्भावना सम्प्रति प्रतीत नहीं होती।

Shrimati Jyotsna Chanda: It has been stated by the hon. Minister that an order has been placed for Fokker Friendships. May I know whether all the Dakota flights will be replaced by Fokker Friendships or Skymasters?

Shri Raj Bahadur: It is proposed to replace Dakota by Avro-748. I think the Fokker Friendship will have to serve some other routes for the present.

Shri Daji: Is it a fact that the contract for the supply of fuel to Caravelles was with ESSO, that the supply of fuel was not up to specifications and that the sulphur content was higher? May I know if steps have been taken to see that such supplies are cut down from such parties who give adulterated spirit and that proper check is made so that Caravelles are not grounded again?

Shri Raj Bahadur: As I have said just now, some contamination was detected. The official report on this particular matter has yet to be placed before the House, but so far as this is concerned, we have taken steps to see that the supplies of fuel hereafter are properly checked before they are used.

Shri Shinkre: May I know to what extent the present decision of the Government to allow private operators is going to affect matters in this regard?

Shri Raj Bahadur: The private operators are allowed on such routes as are not served by Indian Airlines. Indian Airlines for the present do not propose to operate on those routes.

Shri Shinkre: Has any quota been decided upon?

श्री तुलसीदास जाधव : अपने देश में कितने एयरक्राफ्ट हर साल तैयार होते हैं ?

श्री राज बहादुर : अपने देश में 748 एवरो सिरीज के हवाई जहाज तैयार होंगे, एयर फोर्स के लिये अलग होंगे। हमने जो आर्डर प्लेस किया है उस के अनुसार हमको सन् 66 में 5 मिलेंगे, सन् 1967 में 6 और सन् 1968 में चार मिलेंगे। इस तरह तीन वर्षों में 15 मिलेंगे। इससे ज्यादा कैपेसिटी तो होनी ही चाहिए।

Shri Bhanu Prakash Singh: Is Government aware of the fact that Bhopal is the only State capital in the whole of the country which is not air-linked?

Shri P. C. Borooah: No. There is another, Shillong.

Shri Bhanu Prakash Singh: I stand corrected. Is it due to the lack of planes or some other reasons? Does Government propose to bring it on the air map of India?

Shri Raj Bahadur: We are anxious to connect both the capitals by air services, but in one case the obstacle is the hill, in the other case it is the bill.

Shri Basappa: May I know whether the introduction of Caravelles has generated additional air traffic; if so, whether any assessment has been made, and how is it going to be met?

Shri Raj Bahadur: We are expecting generation of more traffic because of continued arrival of foreign tourists, and also prosperity and increased business and trade and commerce in the country.

श्री यशपाल सिंह : आज जैसा समय है उस में कोई भी देश हम को कठिनाई से हवाई जहाज देगा, इस समय दूसरे से हवाई जहाज लेना मुश्किल है । क्या इस कमी को अपने देश में पूरा करने के लिए हम प्रयत्न कर रहे हैं और हम तक कब सेल्फ सफीशेंट हो जाएंगे ?

श्री राज बहादुर : जो देश हम को हवाई जहाज देते हैं वे व्यापारिक देश हैं। वे व्यापार के लिए हमें हवाई जहाज देते हैं। वे हमें देने से इन्कार नहीं करेंगे ।

Shri S. M. Banerjee: I would like to know whether it is a fact that some Avro-748 planes manufactured in Kanpur were to be purchased by IAC; if so, how many planes have since been purchased and how many more are to be purchased.

Shri Raj Bahadur: I gave the figures just now. The programme is: 1966—5; 1967—6; 1968—4; 15 in all.

श्री विभूति मिश्र : अध्यक्ष महोदय, सवाल नम्बर 601 के साथ सवाल नम्बर 619 भी ले लिया जाए ।

अध्यक्ष महोदय : वह तो इसके साथ नहीं आ सकता ।

The Minister of Food and Agriculture (Shri C. Subramaniam): 619 is different.

चीनी का निर्यात

+

*601. श्री विभूति मिश्र :
श्री क० ना० तिवारी :
श्री म० प्र० यादव :
श्री नवल प्रभाकर :
श्री हेम राज :
श्री यशपाल सिंह :
श्री त्रिदिब कुमार चौधरी :

क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि

(क) क्या यह सच है कि सरकार ने 1965 को मिलाकर अगले चार वर्षों में प्रतिवर्ष 5 लाख टन चीनी का निर्यात करने का निश्चय किया है ;

(ख) यदि हां, तो सरकार ने प्रति वर्ष उत्पादन का क्या लक्ष्य निर्धारित किया है ;

(ग) देश में उपभोग, बफर स्टाक बनाने तथा निर्यात के लिये, चीनी की कितनी मात्रा सुरक्षित रखी जायेगी ; और

(घ) क्या यह भी सच है कि निर्यात से प्राप्त आय का उपभोग नई चीनी मिलें स्थापित करने तथा चीनी उद्योग का विकास करने के लिये किया जायेगा ?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Final decision in this regard has not yet been taken.

(b) Tentatively at 45 lakh tons at the end of the Fourth Plan Period.

(c) Definite quantities for various purposes cannot be reserved in advance.

(d) Foreign exchange required for setting up of new factories and for development of sugar industry is being made available directly and is not linked to export earnings from sugar

श्री विभूति मिश्र : मैं जानना चाहता हूं कि यह सरकार चीनी बाहर क्यों भेजती है, वह किस रेट पर भेजती है, और कौन-कौन से देशों को भेजती है, और चीनी में जो घाटा पड़ता है, वह सरकार कहां से पूरा करती है ?

Shri D. R. Chavan: The countries to which sugar is exported are: the United States, United Kingdom, Canada and Malaysia and some other destinations. The price we are required to pay here on an average is Rs. 955 per tonne and the overseas realisation would on an average be Rs. 407. So, the net loss would be Rs. 955 minus Rs. 407; that is borne by the Government.

श्री विभूति मिश्र: क्या यह सही है कि सरकार पहले समुद्र किनारे के क्षेत्रों से चीनी बाहर भेजती है और अब उन क्षेत्रों में चीनी की कमी होती है तो वहां उत्तरी क्षेत्र से चीनी भेजती है ? क्या सरकार यह सोचती है कि उत्तरी क्षेत्र की चीनी, जो स्वाद में अच्छी होती है, को भी बाहर भेजी जाए ?

Shri D. R. Chavan: The point is that sugar is procured for export purposes on a tender basis. Wherever it is available at a cheapter rate it is purchased. Particularly, in some of the factories in Maharashtra from where it is mainly purchased, the factory price is about Rs. 116. In some other northern States also it is purchased.

Shri K. N. Tiwary: Is it a fact that the Gundu Rao Committee has reported that cane production in U.P. and Bihar will improve if necessary irrigation, manuring and communication facilities are provided and that the sugar industry, particularly of the north, is suffering from financial stringency and that the potential for sugar production is tremendous in the north and if it is so, what steps have the Government taken or propose to take to remove the impediments, so that the country may be in a position to export the target quota and meet internal demand also?

Shri D. R. Chavan: The report of that committee is under examination. As regards the steps taken by Government to increase the per-acre yield and the quality of the cane, a number of steps have been taken. There are a number of cane development schemes and intensive development of sugar cane. These schemes are going on in U.P. and Bihar also.

श्री यशपाल सिंह : क्या यह सही है कि बाम्बे की दो फर्मों ने निर्यात का कोटा देने से इन्कार कर दिया ? यदि हां, तो क्या सरकार बतला सकती है कि इस से हमें कितना नुकसान हुआ ?

Shri D. R. Chavan: I am not aware of any firms; sugar is taken from the factory.

Dr. L. M. Singhvi: In view of the acute shortage of sugar in our country and in view of the meagre export earnings we make, have the Government reflected and paused to consider the whole throwaway scheme? Do they not consider that the so-called exports should be scrapped?

The Minister of Food and Agriculture (Shri C. Subramaniam): It is a question of priority, whether we should earn some foreign exchange or not, particularly in view of the acute foreign exchange situation. It is necessary to export. It is not our country alone; every country subsidises exports for increasing its exports.

Shri Vidya Charan Shukla: Is there any shipping arrangement for exporting sugar and is any Indian shipping used to export sugar or is only foreign shipping used? Do we pay the freight for export of sugar in foreign exchange, and if so, what is the amount of foreign exchange paid for freight, and what is the amount of foreign exchange earned by export of sugar?

Mr. Speaker: Not so many questions.

Shri D. R. Chavan: This can be addressed to the Ministry of Transport.

Shri C. Subramaniam: I do not have the figures with me; if the hon. Member puts a separate question, I shall answer it.

श्री जगदेव सिंह सिद्धान्ती : इस बात से इन्कार नहीं किया जा सकता कि अन्य देशों को चीनी का निर्यात करने के कारण स्वदेश में चीनी की कमी पड़ती है । क्या इस कमी को दूर करने के लिए सरकार गन्ना-उत्पादकों को गुड़ और शक्कर बनाने पर प्रेरित करेगी ?

Shri D. R. Chavan: Actually, this year the production is likely to be 32 lakh tons. On account of the increased production, we have liberalised the release. There are certain increases in the monthly quotas. Previously what was being released would be now increased; the releases given in monthly quotas now is about 10,000 tonnes more than that of November, 1964.

श्री रामसेवक यादव : मैं यह जानना चाहता हूं कि क्या मंत्रालय ने चीनी की उपज के उतार-चढ़ाव के कारणों का अध्ययन किया है ; यदि हां, तो उन को दूर करने के लिए क्या प्रयास किये जा रहे हैं ?

Shri D. R. Chavan: The Gundu Rao Committee was appointed to go into this problem, in all its aspects, of the Indian sugar industry. As I have just now stated, that report is under examination.

Shri Shivaji Rao S. Deshmukh: On the background of the past experience that sufficient quantities of licensed capacity still remain, may I know whether the Government propose to license sufficiently large quantities to ensure the actual production of 45 million tonnes by the end of the fourth Plan?

Shri D. R. Chavan: That is what is being proposed in the fourth Five Year Plan.

Mr. Speaker: Next question; we always get stuck up with sugar.

Viable Transport Units

+

*602. { **Shri P. R. Chakraverti:**
Shri P. C. Borooah:

Will the Minister of **Transport** be pleased to state:

(a) whether a Study Group has been appointed to suggest a scheme for organising private road transport operators into viable units in the interests of promoting economy and efficiency;

(b) whether this Study Group will consider the feasibility of establishing organisations in each State for providing servicing, breakdown relief, constructing warehouses, terminals and rest houses; and

(c) how far the vehicle-owners have responded to the call for the formation of viable transport units?

The Minister of Transport (Shri Raj Bahadur): (a) Yes.

(b) Yes.

(c) As viable units will result in better organisation in the industry, there is likely to be good response from the vehicle owners. However, this will be assessed after the report of the Study Group has been received.

Shri P. R. Chakraverti: Keeping in view the fact that in the context of the Fourth Plan, the construction of roads and also the production of commercial vehicles have assumed importance, may I know what positive steps have been taken by the Government to promote this aspect?

Shri Raj Bahadur: Certain steps have already been taken. I can enumerate them but it will take time. But the Study Group that has been set up will recommend more steps.

Shri P. R. Chakraverti: In view of the fact that concerted action and uniformity are essential for the operation of the Motor Vehicles Act, what steps are being taken to enlist the sympathy and active co-operation of the States in this matter?

Shri Raj Bahadur: All these steps will be taken. In the ultimate analysis, they will have to be implemented by the State Governments, and therefore we have to carry them with us. The Study Group will make recommendations and we will consider them and analyse them and then recommend the steps to the State Governments.

Shri P. C. Borooah: In view of the inevitable cut in the fourth Plan in the road transport outlay, may I know whether the provision for the development of road transport will be slashed and, if so, to what extent and what will be the final allocation?

Shri Raj Bahadur: The cut appears to be largely on the public sector allocation.

Shri Sham Lal Saraf: May I know whether care will be taken to see that no monopolistic trends become discernible when the formation of viable units takes place?

Shri Raj Bahadur: That has to be borne in mind, certainly. However, I would like to mention, in this connection, certain important facts. Out of 153,302 operators, that we have, as many as 136,000 are single-unit operators, that is 89 per cent. Out of the remainder, those who own two to five vehicles each total up to 14,000, that is, 9 per cent. There are only two per cent of owners who own more than five units. Therefore, in order to bring about some sort of order and organisation in the whole industry, it is imperative and important that viable units are encouraged.

Shri U. M. Trivedi: This may be a very laudable thing, but will this not result in giving up the main idea of nationalisation of passenger transport and goods transport?

Shri Raj Bahadur: So far as goods transport is concerned, we know that the capacity for nationalisation, in view of the allocation made so far and what is proposed in the fourth Plan, is yet limited. Naturally we would not like to create a scare among the private investors; the small investors, especially, in the industry would not come in if there is any scare.

Shri U. M. Trivedi: He has not answered in respect of passenger traffic.

Shri Raj Bahadur: Only 33 per cent is now in the nationalised sector; in Passenger Transport and according to the proposals we have in the fourth Five Year Plan, this will increase to 40 per cent.

Shri A. N. Vidyalankar: May I know whether this matter is being studied for the first time or if it was studied earlier, and if it had been studied before also, may I know how far the recommendations were implemented?

Shri Raj Bahadur: This has been constantly under review and under consideration. We have taken certain steps like the grant of preference to transport co-operative societies; also, the Inter-State Transport Commission has provided that inter-State long-distance permits will be given to viable units, etc., etc.

Shri Hem Barua: May I know if the attention of the government is drawn to a report that the Pakistan Government have detained 15 steamers and 31 flats bound for Assam and this is likely to disturb the economy of Assam? In that context, may I know whether the government have made any special arrangements for road transport?

Shri Raj Bahadur: We have already got the State Transport Corporation . . . .

Mr. Speaker: He has fears about the sea transport; he wants road transport to be arranged.

Shri Raj Bahadur: We have made arrangements and we are augmenting that.

Fishing Industry

+

*603. **Shri Warior:**
Shri Mohammad Elias:
Shri Basappa:
Dr. Mahadeva Prasad:
Shri Madhu Limaye:
Shri Ram Sewak Yadav:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the fishing industry has not made much progress under the three Five Year Plans;

(b) if so, the reasons therefor;

(c) the concrete schemes which have been worked out to develop the industry during the Fourth Five Year Plan; and

(d) the total amount proposed to be spent on the industry during the Fourth Plan?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). No. The total additional production of fish during the First Plan was 8·39 lakh tons; during the Second it was 13·00 lakh tons and the estimated additional production in the Third Plan is 15 lakh tons.

(c) Various schemes for the development of both marine and inland fisheries are under consideration. Under marine fisheries, the main schemes are: development of fishing harbours, mechanisation and expansion of fishing fleet, provision of refrigerated road and rail transport and expansion and improvement of the processing capacity. For development of inland and estuarine fishing, reclamation of waste land for fish farming, development of fisheries in reservoirs and various river systems of the country, bund system, exploratory fishing and techniques of fish culture are being provided for.

(d) The provisional allocation agreed to is Rs. 114 crores.

Shri Warior: In view of the fact that allocations in the previous plans were not fully utilised, may I know whether the Central Ministry itself is taking up any central plan for expansion of the fisheries industry?

The Minister of Food and Agriculture (Shri C. Subramaniam): Yes, Sir. There are a large number of central projects in the fourth plan.

Shri Warior: May I know whether the State Government of Kerala has made any studies about this problem and submitted any schemes or projects to the Central Government?

Mr. Speaker: About Kerala fisheries, he has said enough yesterday; about 25 minutes he spent on that alone!

Shri Warior: But the Minister did not reply to those points.

Shri Hem Barua: Warrior should be in the front! Why should he be here putting questions?

Shri Indrajit Gupta: What are the reasons for the delay in setting up the Central Fisheries Corporation, which was promised by the government? Is the Minister aware that before this corporation comes into existence, government has suddenly put a stop on the general licence for importing fish from Pakistan, creating an artificial scarcity in Calcutta?

Shri C. Subramaniam: In any event, import from Pakistan is out of the question in the present circumstances. I do agree, there has been some delay in setting up the corporation. It is the usual procedural delay and we are trying our best to push it through. Cabinet sanction has already been given and I hope to establish the corporation very soon.

Shri Basappa: May I know whether there is any proposal to construct fishing harbours in Karwar as well as Bhatkal and, if so, the way in which the fishing harbours would be useful for this purpose?

Shri C. Subramaniam: I am unable to give information about particular stations, but there is a large programme.

श्री राम सेवक यादव : क्या पूरे देश के लिए गहरे समुद्र से मछली प्राप्त करने की कोई मिली-जुली योजना बनाई गई है; यदि हां, तो उसकी रूप-रेखा क्या है?

Shri C. Subramaniam: We are organising a deep fishing scheme based on Cochin. We are also trying to have another scheme based on the east coast. We propose to have a large programme of deep-sea fishing during the fourth plan.

Shri D. J. Naik: What steps have the government taken to develop inland fisheries in rivers like Narmada, Tapti, Ganges and such other rivers?

Shri C. Subramaniam: That also forms part of our programme in the fourth plan.

श्री शिव नारायण : मैं यह जानना चाहता हूं कि उत्तर प्रदेश में मछली को बढ़ाने का क्या प्रोग्राम सरकार ने बनाया है ।

अध्यक्ष महोदय : श्री डी० सी० शर्मा ।

Shri D. C. Sharma: At one time, Punjab, the whole of which we hope to get back, abounded in fish, which was good not only for the upper class people, but also for the common man. Now when I go to Punjab, which has only two rivers—we hope to get back the other 3 rivers also—I found that fish has become a very scarce commodity and is being sold at very high prices. Is it not a fact that Punjab has been lagging behind in the production of fish on account of lack of any approach on the part of the Ministry of Food and Agriculture for the production of more fish; if so, will not this Ministry of Food and Agriculture take special steps to make up for this deficiency in Punjab?

Mr. Speaker: From sea we came to rivers, from rivers to pools and from pools probably we are going to wells.

Shri C. Subramaniam: As far as inland fisheries are concerned, it is the responsibility of the State Government. But in the Fourth Plan I shall try to place more emphasis with regard to this development in Punjab, and I shall impress upon the Punjab State Government that Punjab is very much interested in fish.

श्री यशपाल सिंह : एक तरफ हमारी सरकार कहती है कि हिन्दुस्तान सैक्युलर स्टेट है, हमारा एक धर्म निरपेक्ष राज्य है और दूसरी तरफ जब हम धर्म ग्रंथ को देखते हैं तो गुरु ग्रंथ साहब का यह हुक्म हमको वहां लिखा हुआ मिलता है :

भांग, मछली, सुरापान जो जो प्राणी खाये
तीरथ नेम व्रत किए सबै रसातल जांय ।

जब यह हमारे धर्म के खिलाफ है तो सरकार हमारे धर्म को भ्रष्ट करने के लिए क्यों करोड़ों रुपया खर्च कर रही है?

Shri C. Subramaniam: I am not well-versed in religious matters. But I do not know which religion is against meat eating or fish eating. I think every religion advocates fish eating.

श्री यशपाल सिंह : दोनों में से एक छोड़ दें सैक्युलरिज्म या मछली खाना ।

An hon. Member: Sir, Dharma is in danger.

Mr Speaker: Let us not discuss that

Shri P. R. Chakraverti: May I know what steps are being taken by the Government for utilising the traditional services of the refugees from

East Pakistan where fish happens to be the staple food along with cereals?

Shri C. Subramaniam: We have sufficient skill with us and we need not depend upon the refugees from East Pakistan. If some employment has to be given to them and they can be utilised here, we shall certainly do it.

Shri Sham Lal Saraf: Sir, there is fish for food and fish for sport. Along with the schemes that are being taken for increasing fish for food, may I know what steps are being taken to raise more fish for sport?

Mr. Speaker: Fresh water fish?

Shri C. Subramaniam: We are doing it.

Shri Hem Barua: Since there is scarcity of fish in the Calcutta market, are our Government aware of the fact that fish is sent from Delhi to Calcutta and therefore there is a terrible scarcity of fish in Delhi putting the fish eaters to difficulty?

Shri C. Subramaniam: As a matter of fact, it goes from Uttar Pradesh and to a certain extent from Orissa, Madhya Pradesh and Andhra. Even from Madras it goes to Calcutta. Because Calcutta people like only fresh water fish, we have to make special arrangements for that.

Mr. Speaker: Shri Yashpal Singh and Shri Hem Barua should decide among themselves what course is to be pursued.

Shrimati Renuka Ray: Is it not a fact that the amount of fish consumed in Calcutta is much less now than it used to be before and that fish is not available in sufficient quantities in Calcutta and in West Bengal?

Shri C. Subramaniam: Yes, Sir; I just now mentioned that the import from East Pakistan has completely stopped in view of the present situation and therefore there is scarcity of fish. That is why we are trying to develop our inland fisheries resources so that sufficient fish may be available to Calcutta.

Supply of Foodgrains to States

+

*604. **Shri P. C. Borooah:**
Shri Vishwa Nath Pandey:
Shri Hukam Chand Kachhavaiya:
Shri Bade:
Shri Brij Raj Singh:
Shri Bagri:
Shri Harish Chandra Mathur:
Shri Heda:
Shri Basappa:
Shri Jashvant Mehta:
Shri M. L. Jadhav:
Shri Jedhe:
Shri S. N. Chaturvedi:
Shri P. Venkatasubbaiah:
Shri Ram Sewak:
Shri P. G. Sen:
Shri D. S. Patil:
Shri H. C. Linga Reddy:
Shri Kamble:
Shri Shivaji Rao S. Deshmukh:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the quantity of foodgrains demanded by the different States from the Centre for meeting the food requirements in each State this year; and

(b) Government's response thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). With regard to rice, the supply to be made to each State is settled on an annual basis and supplies are made accordingly, spread over the year. With regard to wheat, the demands made by the States vary from month to month and even for a particular month, the demands have been varied during the month in some cases. With regard to coarse grains, the demand has been periodic and on an *ad hoc* basis. It is therefore not possible to list out all the demands made by all the States for the different foodgrains. The requirements of the foodgrains of different States are examined in consultation with the State Governments and supplies are arranged having regard to the needs of the different States and the overall availability of foodgrains with the Government of India. A statement showing the actual supplies of foodgrains made from Central stocks to the different States from January to August, 1965, is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-4843/65].

Shri P. C. Borooah: May I know whether it is a fact that despite higher indigenous production of foodgrains the States are showing greater appetite for imported foodgrains and, if so, how far is it due to the farmers holding up of 40 per cent of their surplus production?

The Minister of Food and Agriculture (Shri C. Subramaniam): Because our population is increasing, so our demand is increasing. The demand for wheat and rice is increasing because of the increasing purchasing power, particularly in the urban areas.

Shri P. C. Borooah: What steps have the Government taken to ensure that liberal supplies by the Centre do not make the State Governments slow down their procurement in their respective States?

Shri C. Subramaniam: We take into account the overall production in the country and the deficit in particular States and on that basis allot quantities of imported wheat. At the same time, we also impress upon the State Governments that they should procure as much as possible.

Shri S. N. Chaturvedi: Is there any set formula for the allotment of supplies to different States, for there is dissatisfaction in some States that they are not fairly treated?

Shri C. Subramaniam: The figures of allotment I have given in the statement. Hon. Members are aware of the intensity of deficit in each State. With regard to Maharashtra, Members have been complaining that they have not been given sufficient quantities. This statement will show that Maharashtra is a major beneficiary, getting 1,040,000 tonnes. Next comes Kerala, whose Members complained even yesterday during the discussion of the supplementary demands that they have not been given sufficient quantities. They have received 839,000 tonnes, the second highest quantity. Then comes West Bengal. Therefore, hon. Members may go through the statement and if they find that there has been any inequitable distribution I am prepared to look into it.

श्री बड़े : मध्य प्रदेश में गेहूं की स्केरसिटी है और भाव बहुत बढ़ गए हैं। क्या उसका कारण यह है कि मध्य प्रदेश गवर्नमेंट ने गेहूं के भाव फिक्स कर दिये हैं और इस कारण से प्राइसिस बढ़ गई हैं? क्या सेंट्रल गवर्नमेंट ने मध्य प्रदेश को कहा था कि गेहूं की प्राइसिस फिक्स की जावेंगी या ऐसा मध्य प्रदेश ने खुद ही किया है ?

Shri C. Subramaniam: Whatever steps are necessary are being taken with the concurrence of the Central Government. The main difficulty has arisen there because of the failure of monsoon on account of which the crop prospects are not good. So, the farmers are holding on to the stocks. That is why a certain amount of difficulty has arisen.

Dr. M. S. Aney: The main question was not answered as to whether it was fixed by Central Government or the Madhya Pradesh Government at their instance.

Shri C. Subramaniam: I think I have answered it. The main question was with regard to fixation of maximum prices, whether it was done in consultation with the State Government or not.

Mr. Speaker: The question was whether it was the Central Government that asked the State Government to fix the price or they have done it themselves.

Shri C. Subramaniam: We have given the option to the State Governments either to fix or not to fix the maximum prices. If they want to fix the maximum prices, the actual fixation itself is done with the concurrence of the Central Government.

Shri R. S. Pandey: Apart from the supply of wheat to Madhya Pradesh, as mentioned in the statement, may I know whether any extra demand has been made by Madhya Pradesh and, if so, what arrangements have been made to supply that quantity?

Shri C. Subramaniam: They have made representations that they would require some more wheat because of scarcity conditions. So, we are giving them more imported wheat even though they are a surplus State.

Shri Basappa: May I know whether the failure of rains, and consequently crops, during the last two years is taken into account while making allotments to States and, if so, why Mysore has been given only 176,000 tonnes? What was their demand?

Shri C. Subramaniam: Mysore is only marginally deficit. It is in consultation with them that this has been fixed All this has been taken into account.

श्री ओंकार लाल बेरवा : मैं जानना चाहता हूं कि राजस्थान के मुख्य मंत्री ने जो अधिक कोटे की मांग की थी अब तक उसे कितना पूरा किया गया है, या कि वह पहले के अनुसार ही दिया गया है ?

Shri C. Subramaniam: There is a separate question on Rajasthan.

Shrimati Ramdulari Sinha: May I know whether it is a fact that due to the recent excessive floods and drought throughout Bihar State the Chief Minister of Bihar pressed the demand on the Union Ministry for supplying 1 lakh tonnes of foodgrains to meet the immediate requirements of that State; if so, whether this requested supply has been made fully or partly; if partly, when the rest of the quota is going to be supplied?

Shri C. Subramaniam: I have been able to meet only partly the demand made by the Bihar Government. It is only partly not only with reference to the Bihar Government's demand but also with reference to the entire demand of the various State Governments. That is mainly because the availability with the Centre is limited.

Shrimati Tarkeshwari Sinha: May I know whether Government's attention has been drawn to the fact that already prices are fluctuating very much between the States because of the inflexibility of supply due to the present situation? May I have the assurance from the hon. Minister that he will be in a position to keep the supply line going to all the States?

Mr. Speaker: No assurances during the Question Hour.

Shri Daji: The hon. Minister has made an announcement following the recent emergency as a result of Pakistani aggression that all cities with more than 1 lakh of population should keep their ration cards ready. Has the Government made arrangements to supply adequate quantity of foodgrains to all the cities where ration cards are ready?

Shri C. Subramaniam: Yes, Sir; it is on the basis of the supply that rationing arangements will be made.

श्री मधु लिमये : मंत्री महोदय ने अभी कहा कि गेहूं और चावल की मांग इसलिये बढ़ रही है कि जनता की क्रय शक्ति बहुत बढ़ गई है । लेकिन क्या मंत्री महोदय नहीं जानते हैं कि असलियत यह है कि इस वक्त मोटे अनाज के दाम, जैसे कि ज्वार और बाजरा हैं, 1 रु० प्रति किलो से भी ज्यादा हैं, और सरकारी राशन की दुकानों में यह चीजें नहीं मिलतीं, इसलिये गेहूं और चावल लोग ज्यादा खरीदते हैं, इसलिये नहीं कि उन की क्रय शक्ति बढ़ी है ?

अध्यक्ष महोदय : बहुत अच्छा ।

श्री मधु लिमये : अध्यक्ष महोदय,

अध्यक्ष महोदय : आप ने कहा कि क्या मंत्री महोदय यह भी जानते हैं . . .

श्री मधु लिमये : मैं ने प्रश्न पूछा था ।

अध्यक्ष महोदय : आप ने जो कहा उसे वह जान गये, अब मैं क्या कर सकता हूं ।

श्री रामसेवक यादव : यह पूछा गया है कि क्या यह सही है ।

अध्यक्ष महोदय : माननीय सदस्य ने कहा कि जो मंत्री महोदय कह रहे हैं वह गलत है और जो वह कह रहे हैं यह ठीक है ।

श्री मधु लिमये : अध्यक्ष महोदय, . . .

Mr. Speaker: This is no question.

Shri A. P. Sharma: From the statement it is found that 492.4 thousand tonnes have been supplied to the State of Bihar from January to August 1965. May I know what was the demand of the State Government and to what extent this has been met?

Shri C. Subramaniam: I do not have the demand. As I have already stated, it varies from month to month. But I tried to make a calculation of the entire demand made by the various State Governments and what has been the supply position. As against 5.6 million tonnes which we have distributed, I find, the demand was nearly 9 million tonnes. For Bihar I do not have the exact figure.

Mr. Speaker: Next question.

Shri Shivaji Rao. S. Deshmukh: There are so many signatories.

Mr. Speaker: Yes. Next question.

Delhi-Bhopal-Indore-Bombay Service

+

*605. **Shri Vidya Charan Shukla:**
Shri J. P. Jyotishi:
Shri A. S. Saigal:
Shri Wadiwa:
Shri Chandak:
Shrimati Minimata:

Will the Minister of **Civil Aviation** be pleased to state:

(a) the reasons for the discontinuance of the air service between Delhi-Bhopal-Indore-Bombay and *vice-versa*; and

(b) whether it is not possible to subsidise the Indian Airlines Corporation on a shortfall guarantee basis from the Civil Aviation Development Fund?

The Minister of Transport (Shri Raj Bahadur): (a) The service was discontinued with effect from 1-4-63 as the Corporation continued to incur heavy losses.

(b) This service does not qualify for subvention from the Civil Aviation Development Fund. However, after the improvement to the runway at Indore have been completed, the I.A.C. could extend their Bombay-Indore service to Bhopal, in which case the IAC could get subvention from the Civil Aviation Development Fund for Indore-Bhopal sector.

Shri Vidya Charan Shukla: Is it not a fact that air services in Madhya Pradesh have been introduced and discontinued at least three times in the last five years; if so, what is the reason for introducing these services and then discontinuing them?

Shri Raj Bahadur: The reason is loss. We have tried over again and have failed. May I just indicate the losses? The losses for 1959-60 (for 4 months) have been Rs. 2.15 lakhs; for 1960-61—Rs. 7.63 lakhs; for 1961-62—Rs. 6.93 lakhs and for 1962-63—Rs. 7.42 lakhs. We introduced a service Calcutta-Jamshedpur-Ranchi-Patna-Rourkela-Raipur-Bhopal Delhi and for the centres in this particular region connecting Bhopal. The service was introduced from 1st October 1964 and had to be discontinued on the 28th November, 1964. That was because on 25 flights the expenditure came to 3.56 lakhs and the income was Rs. 73,000 resulting in a loss of Rs. 2.83 lakhs in two months.

Shri Vidya Charan Shukla: Are there not other services which are running on loss and which have not been discontinued? Are there any plans with the Government to introduce air service in Madhya Pradesh in the coming years apart from this Indore service?

Shri Raj Bahadur: As I have already indicated, we are anxious to connect the capital of Madhya Pradesh by air as early as possible with other cities. But the question is that we have to make both ends meet.

Shri Daji: Has the Government examined that one of the most important causes of the loss sustained over a period of years was the most inconvenient and inappropriate timings of arrivals and departures which made the whole day a waste—even if you go by plane, you reach Delhi at 4 O'Clock in the afternoon and reach Bombay at 4-30 P.M.—thereby making people prefer train journey? Has the Government considered the introduction of an air service early in the morning so as to save time? Has the Government given thought to this matter?

Mr. Speaker: Shri Bhanu Prakash Singh.

Shri Daji: He has not replied to my question.

Mr. Speaker: They must give thought to that.

Shri Daji: Otherwise, they will repeat the same mistake.

Shri Raj Bahadur: I am not quite sure that that is wholly the reason.

Mr. Speaker: When Mr. Daji explained all that, they will not commit that mistake again.

Shri Bhanu Prakash Singh: May I know whether the I.A.C. is operating air services in the country on an overall profit-and-loss basis or on an individual basis? If the services are run on an overall profit basis, would the Government start this individual service and shed the *bania* mentality even if it goes in loss?

Shri Raj Bahadur: We do take into account the importance of places and so far as it is reasonably possible to bear losses, we bear the losses. That is why we have tried it over and over again. But there is no traffic also. The main reason is that Bhopal, fortunately or unfortunately, is very well connected by rail with Bombay and Delhi—the overnight air-conditioned journey is very good.

श्री तुलशीदास जाधव : दिल्ली-हैदराबाद लाइन एग्ररोप्लेन की है । बीच में शोलापुर पड़ता है । इसलिये क्या शोलापुर को हवाई जहाज का स्टेशन बनाया जायेगा ।

श्री दे० शि० पाटिल : आप नुक्सानों की बात सब जगह देखते हैं । क्या यही कारण है जिस से कि आप ने दिल्ली–नागपुर सर्विस जो है उस को बन्द कर दिया है ।

श्री राज बहादुर : इस सवाल में दिल्ली–नागपुर का प्रश्न नहीं है ।

Shri Joachim Alva: Is this an attempt to take by the back door the service by private operators?

Shri Raj Bahadur: No, Sir; there is no such intention.

Dr. L. M. Singhvi: The Minister just now stated that since Bhopal is well-connected by an overnight rail journey which is very convenient, he has not found it necessary to consider the claim of that city for an air service. I would like to know whether he has considered the claims of those cities which are not so conveniently connected by rail and which have been demanding air services.

Shri Raj Bahadur: We have very much in mind Jodhpur also.

Shri R. S. Pandey: The air service is a public utility service. The Minister has said that this service has cost about Rs. 3 lakhs. Taking into consideration so many tourist centres like Khajuraho, I would like to know whether Government propose to give the licence to private persons to run the air service.

Hearing of Election Petitions by High connected by a special tourist service.

Hearing of Election Petitions by High Courts

***606. Shrimati Tarkeshwari Sinha:** Will the Minister of **Law** be pleased to state:

(a) whether there is any proposal under consideration that in future the High Courts should hear Election Petitions as original cases; and

(b) if so, when the decision is likely to be implemented?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) Yes, Sir.

(b) A decision on the matter is likely to be taken only after the details of the proposal which are under the consideration of the Election Commission are worked out by the Commission.

Shrimati Tarkeshwari Sinha: May I know from the Government the total number of election petitions which are pending before the High Court as well as the Election Tribunals?

Shri Jaganatha Rao: 52 petitions are still pending.

Shrimati Tarkeshwari Sinha: May I know whether the Government has made any assessment of the increase in the personnel of High Court judges for hearing election petition cases directly and, if so, what is the expected number of increase?

Shri Jaganatha Rao: The proposal whether to constitute High Court judges as election tribunal is under consideration. The number of judges required will depend on that.

Shri Hari Vishnu Kamath: Is it a fact that, at the time of the 1962 General Election there was at least one election petition arising out of the 1957 General Elections—I mean the election petition challenging the election of the late Sardar Pratap Singh Kairon—and if so, what were the reasons for the abnormal, unconscionable delay in the disposal of the election petition?

Mr. Speaker: Sardar Pratap Singh Kairon is dead; we need not go into that.

Shri Hari Vishnu Kamath: I have pointed out the delay in the disposal of election petitions.

Mr. Speaker: Here the question is whether High Courts should hear election petitions as original cases.

Shri Hari Vishnu Kamath: I do not know why you have taken such an attitude to this question. I only mentioned an instance; there may be other petitions also, of which I am not aware.

Mr. Speaker: We are in the same condition.

Shri Hari Vishnu Kamath: I do realise. But five years' delay in disposing of an election petition is rather abnormal. Why was it so? I leave out Sardar Pratap Singh Kairon's case now. Election petitions are pending for more than five years? Why was there abnormal delay in the disposal of election petitions?

The Minister of Law and Social Security (Shri A. K. Sen): This was answered on seven occasions on the floor of the House. I forget the answer. The delay was mainly on account of the fact that the High Court had transferred hearing of the petition from one judge to another.

Mr. Speaker: The answer has been given more than once.

Shri Shivaji Rao S. Deshmukh: Will the hon. Minister set right the confusion as to the exact nature of the proposal whether retired High Court judges would constitute the election tribunal or the High Court itself would try as an original Court?

Shri Jagannatha Rao: The proposal is whether sitting judges of the High Court would constitute the election tribunal.

Karwar Port

+
*667. Shri Kapur Singh:
Shri Solanki:
Shri Gulshan:
Shri P. K. Deo:
Shri Narasimha Reddy:

Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that Karwar is being developed as an all-weather port;

(b) if so, the type of ships which will be able to touch this port when completed; and

(c) when the work will be completed and at what cost?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). Karwar is at present a seasonal port and provision has been made in the Central Sector of the Third Five Year Plan for the grant of loans to the extent of Rs. 21·32 lakhs to the State Government for the improvement of the existing facilities. The State Government has prepared a scheme for the development of Karwar as an all-weather port, the estimated cost being Rupees two crores. This scheme is under examination.

Shri Kapur Singh: What would a fully developed Karwar port signify in terms of our foreign trade?

Shri Raj Bahadur: At the moment the volume of traffic is of the order of 158,000 tonnes of cargo and 32,000 coastal passengers. In the first stage it is expected to go up to five lakh tonnes per annum. When it reaches that stage, then it can be considered as an all-weather port.

Shri Joachim Alva: Has the Ministry examined the report of the Chairman of the Shipping Board, Shri Raghunath Singh, who had made a valuable suggestion that karwar should be turned into a ship-building yard and may I know why Mangalore is preferred as against Karwar?

Shri Raj Bahadur: The Chairman of the National Shipping Board, Shri Raghunath Singh, has given expression to quite a number of views.

ी गुलशन : इस योजना के सफल होने के उपरान्त कौन कौन वस्तुएं यहां से और देशों को जायेंगी और कौन कौन वस्तुएं बाहर से यहां पर आयेंगी ?

ी राज बहादुर : आम तौर से इसके पास आयरन ओर ही है, जो विदेशों को जा सकता है । लेकिन उसके लिए एक रेलवे लाइन की आवश्यकता है और एक बड़े बन्दरगाह की आवश्यकता है ।

Import of Foodgrains under P.L. 480 in Indian Ships

+
*668. Shri S. C. Samanta:
Shri Subodh Hansda:
Shri M. L. Dwivedi:

Will the Minister of **Transport** be pleased to state:

(a) the stage at which the negotiations for utilising Indian Ships for importing foodgrains under the PL 480 Agreement from the United States rest;

(b) whether it is a fact that because of lower freight for foodgrains, Indian Shipping Companies prefer to carry other goods than foodgrains; and

(c) the steps being taken to link the export of iron ore to Japan and Europe with the import of foodgrains from the United States?

The Minister of Transport (Shri Raj Bahadur): (a) and (c). The whole matter is still under consideration of the Government and a decision is expected to be reached after consultation with concerned Ministries.

(b) Yes, Sir.

Shri S. C. Samanta: May I know to what extent foodgrains were carried by the Indian ships during the last two years and what are the prospects for carrying foodgrains from the USA?

Shri Raj Bahadur: So far as carriage of foodgrains from the neighbouring countries, namely, Burma, Thailand, etc. is concerned, much of it has been brought in the Indian ships, but with regard to the USA, we have not been able to employ them for the obvious reason that the ship does not find the return cargo.

Shri S. C. Samanta: May I know whether any financial help was offered to private companies who could operate, even if it were necessary, at lower freight rates?

Shri Raj Bahadur: No specific proposals or suggestions have been made for financial assistance or other economic support. But the fact goes without saying that Government will certainly consider any such scheme and try to see how far the pioneering losses can be compensated.

श्री हुकम चन्द कछवाय : क्या मंत्री महोदय बतायेंगे कि जो अनाज भिन्न-भिन्न बन्दरगाहों पर लाया गया उसमें से कितना मजदूरों के विवाद के कारण खराब हो गया, और आयन्दा ऐसा न हो इसके लिए सरकार क्या कदम उठा रही है ?

श्री राज बहादुर : अनाज खराब होने का प्रश्न तो इसमें नहीं आता । लेकिन जहां तक मुझे मालूम है बहुत कम अनाज खराब हुआ हो तो हुआ हो । मुझे ठीक ज्ञान नहीं है ।

Shri Indrajit Gupta: Until such time as we are able to make arrangements for Indian ships to carry these foodgrains, may I know how much we shall be losing by way of foreign exchange because of our having to pay this freight in dollars now to the US shipping companies?

Shri Raj Bahadur: That depends upon the quantity of foodgrains imported. So far as I know, about Rs. 6 crores are spent on freight for transport of one million tonnes of foodgrains.

Shrimati Tarkeshwari Sinha: May I know what the financial arrangement will be, and what the implication of that financial arrangement will be, if the export of iron ore to Japan were to be linked up with the import of foodgrains?

Shri Raj Bahadur: The exact financial implications are being worked out, and that is exactly the matter to be decided now. But the idea is that on the return journey, the return cargo should consist of iron ore from here to Europe or from here to Japan, and then they have to go in ballast from there to the American ports —the West or the East American ports, as the case may be, and from there they could come loaded with foodgrains.

Production of Raw Jute

+
*609. { **Shri Dinen Bhattacharya:**
Dr. Ranen Sen:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the production of raw jute has been seriously affected in the eastern part of the country due to drought; and

(b) if so, the steps Government propose to take to remedy such a situation in future?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The production of raw jute has been affected to some extent due to drought.

(b) Steps are proposed to be taken to encourage cultivation of jute under irrigated conditions in deep tube-well areas of West Bengal, Kosi Canal areas of Bihar and Hirakud Project area of Orissa.

Shri Dinen Bhattacharya: May I know the number of tube-wells which have already been sunk during the Third Plan and brought into commission in West Bengal?

Shri Shahnawaz Khan: The arrangements for sinking tube-wells are made by the State Governments, and so, the information will have to be obtained from the State Governments.

Shri Dinen Bhattacharya: May I know whether due to the bad arrangement of the small irrigation projects, not only jute but other crops also suffer during drought, and what steps Government propose to take to see that these small irrigation projects are completed within a short time?

Shri Shahnawaz Khan: Government are giving the highest priority to minor irrigation schemes. In fact, the State Governments were told to go ahead and spend as much as they liked on minor irrigation works.

Shri Rameshwar Tantia: May I know whether it is a fact that the production per acre in Pakistan is about 50 to 70 per cent more than that here and if so, the reasons therefor, and the steps that Government have taken to see that our production also goes up?

Shri Shahnawaz Khan: We are taking all possible steps to increase our production by providing better irrigation facilities, better seeds and more fertilisers.

श्री क० मा० तिवारी : क्या रा जूट के ज्यादा पैदा न होने का कारण यह है कि किसानों को उसका उचित मूल्य नहीं मिलता ? यदि हां, तो इसके लिए सरकार क्या कदम उठा रही है कि किसानों को उचित मूल्य मिले जिससे कि जूट का उत्पादन बढ़ सके ?

श्री शाहनवाज खां : दामों में कोई कमी नहीं है । एक जूट कमेटी है जो इन सब चीजों को देखती है ग्रौर किसानों को मुनासिब दाम मिलता है ।

Shrimati Renuka Ray: Has it come to the notice of the Minister that State Governments like the West Bengal Government are being compelled to put more area under paddy and less under jute because of the overall food policy of a zone in each State which results in sufficient food not being available in the State? If so, does he propose to do anything about it so that jute as a foreign exchange earner can continue to give us the foreign exchange it has been giving us?

Shri C. Subramaniam: Every encouragement is being given for growing jute and more jute because we require it for our jute industry which is earning foreign exchange. That is why we are supplying to West Bengal sufficient quantities of wheat and rice from outside.

WRITTEN ANSWERS TO QUESTIONS

Work to Rule Demand by I.A.C. Employees

*610. **Shrimati Ramdulari Sinha:**
Shri P. C. Borooah:
Shri Kajrolkar:

Will the Minister of **Civil Aviation** be pleased to state:

(a) whether it is a fact that the Indian Airlines Corporation Employees' Union has threatened to start a "work to rule and work to trade" agitation, if their demands are not accepted;

(b) if so, what are their demands; and

(c) Government's reaction thereto?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). One of the Unions of staff in the Indian Airlines Corporation had threatened to resort to "work to rule" and "work to trade" with effect from the 15th August, 1965 in connection with certain pending demands and issues. At a meeting with the Union the action being taken by the Management was explained. The Union thereafter withdrew the threat of "work to rule".

1962 के आम चुनावों पर प्रतिवेदन

*611. **श्री सिद्धेश्वर प्रसाद :** क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या पिछले आम चुनावों के सम्बन्ध में निर्वाचन आयोग ने अपना प्रतिवेदन दे दिया है ;

(ख) यदि हां, तो उसकी मुख्य बातें क्या हैं; और

(ग) उसके आधार पर लोक प्रतिनिधित्व अधिनियम, 1950 में सरकार का विचार क्या संशोधन करने का है ?

विधि तथा सामाजिक सुरक्षा मंत्री (श्री अ० कु० सेन) : (क) जी, नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

National Food Policy

*612. **Shri Hari Vishnu Kamath.** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government propose to convene a Conference of representatives of the Opposition Parties in Parliament as promised in September 1964 and reiterated in December 1964, before or after the high level Committee recently constituted formulates the blueprint for a national food policy;

(b) if so, when approximately; and

(c) if not, the reasons therefor?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). A Review of the Food Situation was presented to Parliament in April 1965. Again during the current session, a Review of the Food Situation has been placed before Parliament. Members of the House have had an opportunity to discuss food policy during the debate on the 'No Confidence' motion. My colleague, the Minister for Planning made a statement in the Lok Sabha on the 17th August 1965 in which he requested the Speaker to constitute five Parliamentary Committees to go into the various aspects of the Fourth Five Year Plan. One of the proposed Committees is the Committee for Agriculture and Rural Economy. Members of the Opposition would be represented in these Committees and there would be full scope for discussing every aspect of food and agricultural policy in this Committee.

In view, however, of the present Emergency, Government proposes to convene shortly a Conference of representatives of all parties in Parliament to discuss an Emergency Food Plan.

चीनी का निर्यात

*613. **श्री प्रकाशवीर शास्त्री :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) इस वर्ष चीनी का कितना उत्पादन होने की सम्भावना है;

(ख) खपत से उत्पादन अधिक होने के बावजूद भी चीनी पर कंट्रोल बनाये रखने के क्या कारण हैं;

(ग) क्या चीनी का निर्यात बढ़ गया है; और

(घ) यदि हां, तो कितना तथा उसका विक्रय मूल्य क्या है ?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम) : (क) लगभग 32 लाख मीट्रिक टन ।

(ख) यद्यपि चीनी का उत्पादन बढ़ गया है फिर भी, स्थिरता लाने के लिये चीनी का समीकरण भण्डार तैयार करने की आवश्यकता

है। चीनी के वितरण पर लगे विनियमों को जारी रखे बिना समीकरण भण्डार तैयार करना सम्भव नहीं है। चूंकि सेन आयोग के विचारणीय विषयों में भाव निर्धारण, लाइसेंस देने और वितरण नीति से सम्बन्धित मामले हैं इसलिये यह सम्भव है कि आयोग नियंत्रण के प्रश्न पर भी अपने विचार व्यक्त करे। इस मामले पर निर्णय लेते समय सरकार इन विचारों पर सावधानतापूर्वक विचार करेगी।

(ग) और (घ). 1965 में अब तक 2.62 लाख मोट्रिक टन चीनी का निर्यात करने के लिये वायदे किये गये हैं जबकि 1964 में ये वायदे 2.34 लाख मीट्रिक टन के थे। और बिक्री करने पर विचार हो रहा है। 2.62 लाख मोट्रिक टन के निर्यात से कुल 10.7 करोड़ रुपये की बिक्री होने की आशा है।

Increase in freight Rates of U.S. Bound Cargo

***614. Shri R. S. Pandey:** Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that the U.S. shippers have decided to increase the freight rates on cargoes moving to U.S. ports by 7.5 per cent with effect from October, 1965; and

(b) if so, whether this will affect our export promotion programme?

The Minister of Transport (Shri Raj Bahadur): (a) The questioner apparently refers not to shippers but to shipowners who are serving the trade from India to U.SA. It is a fact that these shipowners have recently decided to increase the freight rates on cargoes moving to U.S. ports by 7.5 per cent in respect of shipments from Calcutta and East Coast of India with effect from 11th October, 1965 and by 10 per cent in respect of shipment from West Coast.

(b) The extent to which these increases will affect our export promotion programme has yet to be seen. A representative of the Ministry of Transport will be discussing this matter with the American Conferences shortly.

Skimmed Milk Powder

***615. Shri Surendra Pal Singh:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether any enquiry has been made to ascertain the causes which rendered 11.86 metric tonnes of Skimmed milk powder belonging to the Delhi Milk Scheme unfit for human or animal consumption and consequently had to be destroyed;

(b) if so, the results thereof;

(c) whether the responsibility for allowing the milk powder to be deteriorated has been fixed; and

(d) if so, whether any action has been taken or is proposed to be taken against the persons concerned?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b). Yes, Sir. The milk powder in question consisted of burnt chippings and solid rolls some time obtained in the process of production of milk powder and there is nothing uncommon about it. There has been no lapse on the part of anybody for the production of this powder.

(c) and (d). Do not arise.

Ex-Factory Price of Sugar

***616. Shri D. B. Raju:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the maximum ex-factory price of sugar announced by Government in the Gazette of India dated the 6th August, 1965 is based on the cost of production in the respective regions;

(b) if so, the cost of production sugar in each region; and

(c) the profit per maund of sugar allowed to the industry while fixing the price for each region?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) Yes, Sir. The notified prices are based on the estimated cost of production.

(b) The estimated calculated costs are nearly the same as the prices notified on 6th August, 1965. A copy of the notification is laid on the Table of the House. [*Placed in Library. See* No. LT-4844|65].

(c) The Tariff Commission Cost Schedules do not separately provide for profit margins. These Schedules provide for a 12 per cent return on capital employed and the same is included in the notified prices.

महाराष्ट्र राज्य को आयातित गेहूं का संभरण

*617. { **श्री दे० शि० पाटिल :**
{ **श्री शिवाजीराव शं० देशमुख :**

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र सरकार ने केन्द्रीय सरकार से उस राज्य को आयातित गेहूं का संभरण तत्काल बढ़ाने की मांग की है ताकि वे जाड़ों में वर्षा न होने के कारण इस वर्ष उत्पन्न हुआ खाद्य संकट दूर कर सके;

(ख) यदि हां, तो महाराष्ट्र सरकार ने कितने गेहूं की मांग की है; और

(ग) उस राज्य को अब तक कितना गेहूं वस्तुत: भेजा जा चुका है और भेजे जाने की आशा है ?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम) : (क) और (ख). इस वर्ष महाराष्ट्र में सर्दी की वर्षा के न होने से कोई खाद्य संकट पैदा नहीं हुआ था । महाराष्ट्र मे इस वर्ष चार वर्षा वाले क्षेत्रों में से केवल एक क्षेत्र में वर्षा सामान्य से नीचे हुई थी । इस वर्ष महाराष्ट्र में खाद्यान्नों की कुल उपज भी गत वर्ष की अपेक्षा पर्याप्त अधिक हुई । महाराष्ट्र ने प्रति मास एक लाख मीट्रिक टन आयातित गेहूं सप्लाई करने के लिये कहा था ।

(ग) जनवरी से अगस्त, 1965 की अवधि में महाराष्ट्र को 682.5 हजार मीट्रिक टन आयातित गेहूं दी गयी है । आगामी सप्लाई उपलब्धि और महाराष्ट्र सहित सभी राज्यों की कुल आवश्यकताओं पर निर्भर करेगी ।

Famine in Rajasthan

***618. Shri Shiv Charan Mathur:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that Rajasthan State is in the grip of acute famine due to the reported failure of Kharif crops in many districts;

(b) whether it is also a fact that the Chief Minister of the State has requested for a substantial help from the Central Government;

(c) if so, the details thereof; and

(d) Government's reaction thereto?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) No such report has come from the State Government. However certain areas in the State have been declared as scarcity-affected areas.

(b) to (d). The Chief Minister of Rajasthan had requested for allotment of 10,000 tonnes of wheat for August, 1965 in addition to their quota of 5,000 tonnes, and, failing that, an allotment of 15,000 tonnes of wheat in September, 1965. For the month of September, 1965, a quota of 10,000 tonnes of wheat has been allotted to Rajasthan State from the Central Stocks. This is in addition to supply of about 1,000 tonnes of imported wheat per month to the roller flour mills in the State.

A loan of Rs. 90 lakhs was also sanctioned to the Government of Rajasthan on 12th April, 1965, towards the expenditure incurred on relief in connection with scarcity during 1963-64 and 1964-65 (upto August 1965). This is part of the total financial assistance of Rs. 374.09 lakhs for meeting expenditure for the above purpose since 1963.

चीनी का उत्पादन

*619. श्री विभूति मिश्र :
श्री क० ना० तिवारी :
श्री सुरेन्द्रपाल सिंह :
श्री स० चं० सामन्त :
श्रीमती सावित्री निगम :
श्री म० ला० द्विवेदी :
श्री सुबोध हंसदा :
श्री बागड़ी :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले वर्ष की तुलना में 31 जुलाई, 1965 तक चीनी के उत्पादन के राज्यवार आंकड़े क्या हैं;

(ख) क्या यह सच है कि जितना गन्ना पैदा होने की आशा है, उसे पेरने के लिये विभिन्न मिलों की गन्ना पेरने की कुल क्षमता पर्याप्त नहीं है;

(ग) क्या यह भी सच है कि बिहार में गन्ना काफी मात्रा में बिना पिरा रह जाने की सम्भावना है; और

(घ) यदि हां, तो सरकार क्या योजना बना रही है ताकि 1965 में गन्ने की पूरी मात्रा की पिराई हो सके?

खाद्य तथा कृषि मंत्री (श्री चि० सुब्रह्मण्यम) : (क) अपेक्षित सूचना देने वाला एक विवरण सभा के पटल पर रखा जाता है [पुस्तकालय में रखा गया । देखिये संख्या एल० टी०—4845/65] ।

(ख) जी नहीं ।

(ग) जी नहीं । चालू सीजन में सारा उपलब्ध गन्ना पेरा जा चुका है ।

(घ) प्रश्न ही नहीं उठता ।

Demurrage on Foodgrains Ships

*620. Shri P. C. Borooah:
Shri P. R. Chakraverti:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that a large amount of demurrage had to be paid by Government for detaining the ships in Indian Ports which brought foodgrains from abroad during this year;

(b) if so, the total amount of demurrage paid during 1965 so far;

(c) the steps taken to minimise this loss; and

(d) the contemplated schemes for quickening the unloading process?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) and (b). The amount of demurrage incurred on foodgrain ships, which arrived at all Indian ports from January, 1965 upto 31st July, 1965, is estimated at about Rs. 13.46 lakhs. Against this, despatch earned during the same period is estimated at about Rs. 24 lakhs. Thus the net despatch earned during the above period was about Rs. 10 lakhs.

(c) Following steps were taken to minimise the demurrage:—

1. Ships were diverted from one port to another to relieve congestion and to minimise demurrage.

2. To accelerate grain discharge from vessels and for more expeditious turn round of ships, a number of pneumatic discharging machines have been purchased and installed at Bombay and Kandla.

3. To improve grain clearance at major ports, the system of clearance through contractors has been abolished at Bombay, Madras and Vizag and

this operation is being done departmentally.

4. Pneumatic discharge from grain tankers on Government account has also been introduced at Madras.

5. A Marine Leg has been installed at Calcutta which is expected to start functioning in the near future.

(d) Various alternatives such as installation of silos, high-speed unloading equipment etc., are under consideration.

Ban on Distribution of Milk-made Sweets

***621. Shri Kapur Singh:**
Shri Solanki:
Shri Hukam Chand Kachhavaiya:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the distribution of milk-made sweets at social functions has been banned in Delhi;

(b) to what extent the order has helped the Delhi Milk Scheme in procuring increased quantity of milk; and

(c) whether any estimate has been made of the quantity of milk used for sweets for serving in social functions *vis-a-vis* the quantity used for the preparation of sweets in general?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) An order has been promulgated by the Delhi Administration banning the serving of 'Khoa' or Sweets made from 'Khoa' or sweets made from 'Channa', 'Rabri' and 'Khurchan' to more than 25 persons at a time at social functions.

(b) There has been some improvement in the procurement of milk during recent months. Some improvement takes place normally during this part of the year. To what extent the ban on serving of milk sweets has contributed to this improvement is not known.

(c) No reliable estimate regarding quantity of milk used for manufacture of milk sweets for serving at social functions is available. It has, however, been estimated that 2000 maunds of milk is used up daily in the manufacture of milk sweets in the city.

Support Prices for Agricultural Produce

***622. Shrimati Ramdulari Sinha:**
Shri D. S. Patil:
Shri Tulshidas Jadhav:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the basis of fixing the support prices of agricultural produce;

(b) the factors which were taken into consideration in this regard; and

(c) how the cost structure has been arrived at?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). In the absence of reliable and comprehensive data required for the purpose, the Agricultural Prices Commission has not yet been able to evolve a scientific basis for determining the appropriate levels of minimum prices. However, for the Kharif Cereals of the 1965-66 season, it has recommended the continuation of the minimum prices already announced for the 1964-65 season, with some minor adjustments *vide* Section I, paras. 4—15 of the Commission's Report. This report has been circulated among the members of Parliament on the 30th August, 1965.

Replacement of I.A.C. Dakotas

***623. Shri R. S. Pandey:**
Shri P. C. Borooah:
Shri B. Barua:

Will the Minister of **Civil Aviation** be pleased to state:

(a) whether it is a fact that the

Indian Airlines Corporation has taken a decision regarding the discontinuance of the existing Dakota aircraft and their replacement by some other type of aeroplanes; and

(b) if so, the steps taken in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The need for replacing the Dakotas was accepted by the Indian Airlines Corporation several years back. The existing Dakota fleet of the Corporation will be replaced as soon as they are able to secure Avro-748 Series II or other suitable aircraft for the regional routes.

Gonda Parliamentary Election

***624. Shri Hari Vishnu Kamath:** Will the Minister of **Law** be pleased to refer to the reply given to Starred Question No. 41 on the 17th August, 1965 and state:

(a) whether the inquiry into the Gonda Parliamentary Election has been completed;

(b) if so, the main findings and conclusions thereof;

(c) if not, whether Government propose to set a deadline for the completion of the inquiry; and

(d) if not, the reasons therefor?

The Minister of Law and Social Security (Shri A. K. Sen): (a) No, Sir.

(b) Does not arise.

(c) and (d). No, Sir. In the matter of an inquiry of this type it will not be possible to set any deadline to complete the inquiry.

Criteria For Fixing Minimum Prices

***625. Shri Shree Narayan Das:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the Agricultural Prices Commission has been able to evolve an appropriate criteria for fixing minimum support prices of kharif cereals such as, Jowar, Bajra and maize for 1965-66 Season;

(b) if so, what they are; and

(c) whether the minimum price of these foodgrains has been fixed?

The Minister of Food and Agriculture (Shri C. Subramaniam): (a) to (c). In the absence of reliable and comprehensive data required for the purpose, the Agricultural Prices Commission has not yet been able to evolve a scientific basis for determining the appropriate levels of minimum prices. However, for Kharif Cereals of the 1965-66 season, it has recommended the continuation of the minimum prices already announced for the 1964-65 season, with some minor adjustments. The minimum prices of jowar, bajra and maize for the 1965-66 season, as announced by Government in June, 1965, on the basis of the recommendations of the Commission, are as follows:—

Coarse cereal	Variety	Minimum prices for 1965-66 (Rs. per quintal)
Jowar	Yellow	38·00 (with suitable discount for red and premium for white varieties)
Bajra .	F.A.Q.	40·00
Maize	F.A.Q.	36·00

Copies of the report of Agricultural Prices Commission have already been made available to the Members.

Election Petitions

*626. **Shri Bibhuti Mishra:**
Shri K. N. Tiwary:
Shri N. P. Yadab:
Shri Hem Raj:
Dr. Mahadeva Prasad:

Will the Minister of **Law** be pleased to state:

(a) the number of election petitions filed since the last General Election held in 1962 in respect of the Legislative Assemblies and Lok Sabha;

(b) the number of election petitions which have already been disposed of;

(c) the number of election petitions which have not so far been disposed of; and

(d) whether Government propose to suggest any amendments in the existing Act so that minimum time is taken in the disposal of election petitions?

The Minister of Law and Social Security (Shri A. K. Sen): (a) 326 election petitions relating to the Legislative Assemblies and 48 relating to the Lok Sabha were filed upto the 31st August, 1965, since the last General elections.

(b) 356 election petitions were disposed of.

(c) 18 election petitions are still pending.

(d) The matter is under consideration.

Payment of Freight Bills in Foreign Exchange

*627. **Shri P. C. Boroоah:**
Shri P. R. Chakraverti:
Shri Raghunath Singh:

Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that the freight bill payable in foreign exchange has been rising year after year;

(b) if so, the foreign exchange paid for the foreign bill during the period from 1962 to 1965 so far; and

(c) the steps contemplated to check this drain on foreign exchange reserves in the country?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) Freight paid to foreign shipping/air companies on imported cargo during the year 1962 and 1963 was Rs. 69.7 crores and 78.7 crores respectively. No information is available for imported cargo during 1964 and 1965. As freight on exports is essentially a transaction between two non-residents, it cannot be considered as a payment item.

(c) So far as shipping is concerned, steps have been and are being taken to expand the Indian tonnage to the maximum possible extent. As regards carriage by air, goods are carried on Indian air-crafts as far as possible.

Mangalore Port

*628. **Shri Hari Vishnu Kamath:** Will the Minister of **Transport** be pleased to state:

(a) whether the site for the development of Mangalore port has since been shifted;

(b) if so, to which spot and the reasons therefor;

(c) whether the estimate in respect of the land proposed to be acquired originally for the project was revised and if so, by whom and the reasons therefor;

(d) a resume of the representations received protesting against the additional acquisition of land and making alternative suggestions; and

(e) the action taken on these representations?

The Minister of Transport (Shri Raj Bahadur): (a) to (e). A statement is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-4848/65]

Alleppey Dry Dock, Kerala

2065. Shri A. K. Gopalan: Will the Minister of **Transport** be pleased to State:

(a) whether the Kerala Government have requested for foreign exchange for the import of equipments and spare parts needed for the Alleppey dry dock;

(b) whether it is a fact that eight dredgers are lying there which need repairs; and

(c) if so, the action Government propose to take in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) No.

(b) and (c). The State Government has been requested to furnish the required information which will be laid on the Table of the Sabha on receipt.

Road Bridge at Kurumali (Kerala)

2067. Shri A. K. Gopalan: Will the Minister of **Transport** be pleased to state:

(a) whether Government propose to construct a road bridge at Kurumali, Kerala, on the National Highway;

(b) If so, when the work will start; and

(c) the estimated expenditure involved therein?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir.

(b) The plans and estimate of a road bridge at Kurumali are under scrutiny, and will be sanctioned shortly. Thereafter, the work will be awarded on contract after inviting tenders.

(c) Rs. 15 lakhs approximately including the cost of the approaches.

Provident Fund Scheme for Advocates of Kerala

2068. Shri A. K. Gopalan: Will the Minister of **Law** be pleased to state:

(a) whether the Kerala Bar Council has submitted a scheme for the introduction of Provident Fund Scheme for the Advocates of Kerala State; and

(b) if so, the decision taken thereon?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) A scheme for constituting a provident fund for Advocates in the State of Kerala was submitted by the State Bar Council to the State Government of Kerala.

(b) The State Government has decided to defer the constitution of scheme for the time being.

स्पिति घाटी में आदिम जाति विकास खंड

2069. श्री हेमराज : क्या **सामाजिक सुरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने स्पिति घाटी में एक आदिम जाति विकास खण्ड स्थापित करने का निर्णय किया है ; और

(ख) यदि हां, तो वह खण्ड कब से काम करना आरम्भ कर देगा तथा उस पर कितना खर्च आयेगा ?

सामाजिक सुरक्षा विभाग में उप-मंत्री (श्रीमती चन्द्रशेखर) : (क) जी, हां ।

(ख) स्पिति में अप्रैल, 1965 में आदिम जाति विकास खण्ड चालू किया गया था और 1965–66 में पिछड़े वर्ग क्षेत्र के अन्तर्गत प्राप्त निधि में से इस पर 2 लाख रुपये की राशि खर्च किये जाने की सम्भावना है ।

Flying Clubs

2070. Shrimati Ramdulari Sinha: Will the Minister of **Civil Aviation** be pleased to state the State-wise success achieved so far in the creation of a potential reserve for recruitment to I.A.F. through the Flying Clubs in the various States during the year 1964-65?

The Minister of Transport (Shri Raj Bahadur): A scheme for creation of potential reserve for recruitment to the Indian Air Force was introduced in 1963 at ten Flying Clubs. The number of trainees who received flying training under the scheme at each of these clubs during the year 1964-65 as well as the number of those trainees who completed their flying training under the scheme in that year are given in the statement. [*Placed in Library. See* No. LT-4847/65].

Ports in Laccadive

2071. { Shri A. V. Raghavan:
Shri Pottekkatt:

Will the Minister of **Transport** be pleased to state:

(a) whether there is any proposal to establish a few Ports in the Union Territory of Laccadive; and

(b) if so, where they will be established?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Yes, Sir. The proposal is under consideration.

Kerala Harijan Welfare Department

2072. Shri M. P. Swamy: Will the Minister of **Social Security** be pleased to state:

(a) whether Kerala Government Gazette dated the 1st June, 1965 published in G.O. Rt. No. 851|65 Rev. dated 21st May, 1965 relates to the concessions granted to the students of Kerala Plantation Estates Schools also; and

(b) if so, the steps taken by the Kerala Harijan Welfare Department to implement them?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). The requisite information is being collected from the Government of Kerala and it will be laid on the Table of the House as soon as it is received.

Cattle from U.S.A.

2073. { Shri Ram Harkh Yadav:
Shri Murli Manohar:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether U.S.A. has gifted a large number of cattle to India; and

(b) if so, whether some of these cattle have been specially allocated to Punjab for cross-breeding purposes at Palampur Centre?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). During December, 1961 and October, 1962, 135 Jersey cattle were received, comprising 68 bull calves and 67 heifers, as a gift, donated by the Heifer Project Inc., a charitable organisation in U.S.A. Most of the bull calves, after maturity, have been distributed to the State Governments for being utilised for improvement of the local cattle by cross-breeding. All the heifers and a few bulls are being maintained at two Central Jersey Farms for multiplication. 6 bulls have so far been allotted to Punjab out of which 4 are stationed at the Bull Depot, established at Palampur in Kangra District.

खादी ग्रामोद्योग भवन, नई दिल्ली

2074. श्री बागड़ी : क्या **सामाजिक सुरक्षा** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि खादी ग्रामोद्योग भवन, नई दिल्ली के प्रबन्धक के विरुद्ध भ्रष्टाचार सम्बन्धी आरोप होते हुए भी उसको पदोन्नत किया गया है; और

(ख) यदि हां, तो उसके क्या कारण हैं?

विधि मंत्रालय में उप-मंत्री (श्री जगन्नाथ राव) : (क) और (ख). खादी ग्रामोद्योग भवन, नई दिल्ली के प्रबंधक के विरुद्ध लगाये गये कुछ आरोपों की 1964 में खादी और ग्रामोद्योग आयोग द्वारा जांच की गई थी । यद्यपि जांच अधिकारियों ने साधारणतया प्रबंधक को दोष मुक्त कर दिया था, तो भी कुछ गम्भीर आरोपों के कारण सरकार ने यह मामला केन्द्रीय निगरानी आयोग को सलाह के लिये भेज दिया था । केन्द्रीय निगरानी आयोग की सलाह मिलने तक खादी आयोग ने श्री राम नाथ टंडन, प्रबंधक की तबदीली करके उसकी नियुक्ति निदेशक, बिक्री विभाग के पद पर कर दी थी । यद्यपि नई नियुक्ति पद का वेतन प्रबंधक के वेतन से अधिक है और इसलिए इसे तरक्की समझा जा सकता है, तो भी केन्द्रीय निगरानी आयोग की सलाह न मिलने के कारण सरकार इस नियुक्ति पर आपत्ति न कर सकी क्योंकि श्री राम नाथ टंडन इसके लिए पूरी तरह योग्य हैं ।

Half Air Fare for Blind Passengers

***2075. Shri Yashpal Singh:** Will the Minister of **Civil Aviation** be pleased to state:

(a) whether it is a fact that the Indian Airlines Corporation have decided to charge half air fare from blind passengers; and

(b) if so, whether the same facility is likely to be extended to other categories of handicapped persons?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir. The Corporation has decided, with effect from 18-5-65, to charge 50% concessional fare on single journey or single fare for round trip journeys for carriage of all blind people on domestic services only. However, escorts will pay the full applicable fares.

(b) No, Sir.

Trained Personnel for Social Welfare Organisations

2076. Shrimati Savitri Nigam: Will the Minister of **Social Security** be pleased to state whether any sample surveys have been made regarding the requirements of the trained personnel for the expanding activities of the Social Welfare Organisations in the country?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): No, Sir. However, the Sub-group on Training, Research and Administration of the Working Group on Social Welfare for the Fourth Plan and the Study Group on Manpower, Training and Research of the Panel on Social Welfare for the Fourth Plan have made an assessment of the trained personnel required to man welfare programmes included in the Fourth Five Year Plan.

Service and Treatment to Handicapped Persons

2077. { **Shrimati Savitri Nigam:**
Shrimati Ramdulari Sinha:

Will the Minister of **Social Security** be pleased to state:

(a) whether it is a fact that no authentic year book, pamphlet or directory has been published by his Department or any other organisation to enable the social organisations to coordinate and to co-operate with each other as well as to provide service and treatment to the handicapped people; and

(b) if so, the steps Government propose to take in the matter?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). No such compilation appears to have been taken out but the Government of India have brought out a few pamphlets on the subject and are already thinking of bringing out a more comprehensive publication.

Central Warehousing Corporation

2078. Shri Subodh Hansda:
Shri S. C. Samanta:
Dr. P. N. Khan:
Shri M. L. Dwivedi:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the general business of the Central Warehousing Corporation has been showing a downward trend since 1963-64;

(b) if so, the reasons therefor;

(c) whether it has already sustained a loss of nearly a lakh of rupees; and

(d) whether there is any possibility of improving the position since Government have entered into State trading in paddy this year?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) Yes, Sir, upto November, 1964 only. The business is showing steady increase from month to month from December, 1964 onwards.

(b) The main reasons for the downward trend in business are rising price trends combined with acute scarcity of foodgrains resulting in less grain available for storage, procurement and Departmental storage of available foodgrains by State Governments and, credit curbs imposed by the Reserve Bank of India against warehouse receipts on paddy, rice and other foodgrains from January 1963 onwards.

(c) The Corporation has sustained losses of about Rs. 6 lakhs in 1963-64 and Rs. 13 lakhs in 1964-65.

(d) Yes, Sir.

Underground Railway in Delhi

2079. Shri Rameshwar Tantia:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of **Transport** be pleased to refer to the reply given to Unstarred Question No. 233 on the 23rd February, 1965 and state:

(a) whether Government have considered the feasibility of an underground railway in the capital;

(b) whether a detailed study of the traffic needs of Delhi has been completed; and

(c) if so, the results thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). A detailed survey of the traffic needs of Delhi is yet to be carried out. The feasibility of an underground railway in Delhi can be considered only after the result of the survey is known.

Warehouses in U.P.

2080 Shri Vishwa Nath Pandey: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the number of warehouses at present in Uttar Pradesh and the names of places where they are located;

(b) their capacity; and

(c) the number of warehouses proposed to be opened in Uttar Pradesh during 1965-66 and where they will be located?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). In Uttar Pradesh, the Central Warehousing. Corporation have warehouses at 5 centres and the State Warehousing Corporation have warehouses at 47 centres including sub-warehouses. A statement showing the location and capacity of the warehouses is laid on the Table of the House. [*Placed in Library. See* No. LT-4848/65].

(c) The Central Warehousing Corporation have under consideration the opening of warehouses at 2 new centres, *viz.* Gonda and Bulandshahar. Two warehouses are also proposed to be opened by the U.P. State Warehousing Corporation but the locations of these two warehouses have not yet been finalized.

"Grow More Food" Campaign in U.P.

2081. Shri Vishwa Nath Pandey: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the amount of grant actually given to the Uttar Pradesh State for "Grow More Food" campaign during 1964-65; and

(b) the amount proposed to be given to that State for the purpose during 1965-66?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Since 1958-59, the revised procedure for release of Central financial assistance to the State Governments was introduced. Central assistance is now not released to the State Governments scheme-wise but under broad heads of development *e.g.* (1) Agricultural Production including Minor Irrigation and Land Development, (2) Animal Husbandry, Fisheries and Dairying, etc. Since G.M.F. Schemes do not constitute an independent Development Head for purpose of release of Central assistance to the State Governments, assistance for these schemes is released to the State Governments under the Development Head "Agricultural Production, including Minor Irrigation and Land Development". During the year 1964-65, a grant of Rs. 237·93 lakhs was released to the Government of U.P. for the aforesaid Development Head, including G.M.F. Schemes. This assistance, is, however, based on estimated expenditure and subject to final adjustment on the basis of actual expenditure to be reported by the State Government for 1964-65.

(b) A tentative outlay of Rs. 2575·05 lakhs has been proposed for the U.P. Government for the year 1965-66 under the Development Head "Agricultural Production, including Minor Irrigation and Land Development." The Central assistance to be given to Uttar Pradesh against the aforesaid outlay is under consideration. The break up of the above outlay into loan and grant will be worked out after the quantum of Central assistance is finalised.

खेतों में कृषि सम्बन्धी प्रदर्शन प्रणाली

2082. **श्री द्वा० ना० तिवारी** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान राजस्थान सरकार की मूल्यांकन समिति की इस रिपोर्ट की ओर आकर्षित किया गया है कि खेतों में कृषि सम्बन्धी प्रदर्शन प्रणाली किसानों को प्रभावित नहीं कर सकी है; और

(ख) यदि हां, तो उसके बारे में सरकार की क्या प्रतिक्रिया है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) इस रिपोर्ट में यह नहीं कहा गया है कि खेतों में कृषि सम्बन्धी प्रदर्शन प्रणाली कृषकों को प्रभावित न कर सकी । हां, यह ठीक है कि इसमें कुछ त्रुटियां और प्रदर्शन कार्यक्रमों की कमी के विषय में कुछ कहा गया है । रिपोर्ट में दी गई बात अधिकांश राज्यों के अनुभवों और सामुदायिक विकास विषयक नेशनल इन्स्टीट्यूट फार स्टडी एण्ड रिसर्च के निष्कर्षों से भिन्न नहीं हैं ।

(ख) मौजूदा त्रुटियों को दूर करने के लिए सुझाव दिया गया है कि खण्ड स्तर पर कृषि विस्तार अधिकारी से कार्य क्षेत्र को घटाया जाना चाहिये क्योंकि इतने बड़े क्षेत्र की प्रभावशाली ढंग से देख-रेख नहीं हो सकती । प्रत्येक खण्ड में अधिक कृषि विस्तार अधिकारियों की नियुक्ति करने से ये प्रदर्शन प्रभावशाली बन सकेंगे । यह बात ऐसे सघन कृषि या पैकेज जिलों की प्रगति देखने से सिद्ध हो जाती है जहां पर कि सिफारिश के अनुसार स्टाफ को सुदृढ़ किया गया है । प्रदर्शनों की क्वालिटी में सुधार करने और कृषकों पर उनका प्रभाव डालने के लिए (पैकेज जिलों के कर्मचारियों की भांति) काफी प्रशिक्षण देने की आवश्यकता है । सघन कृषि क्षेत्र कार्यक्रम

के अन्तर्गत आने वाले क्षेत्रों में स्टाफ बढ़ाने के विषय में प्रयास किय जा रहे हैं।

मछलीपालन उद्योग का सर्वेक्षण

2083. **श्री द्वा० ना० तिवारी :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मछलीपालन उद्योग का विनियोजन-पूर्व सर्वेक्षण करने के लिये संयुक्त राष्ट्र से अपने विशेष कोष से सहायता देने के लिये प्रार्थना की है ;

(ख) यदि हां, तो उसका क्या परिणाम रहा ;

(ग) इस सहायता से मछलीपालन उद्योग में कितनी वृद्धि होने की संभावना है ; और

(घ) इस सहायता से कितने केन्द्र खोले जायेंगे ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री दा० रा० चव्हाण): (क) और (ख). नहीं। मछली पकड़ने की बन्दरगाहों का विकास करने के लिये कुछ छोटी बन्दरगाहों पर विनियोजन-पूर्व सर्वेक्षण कराने के लिये संयुक्त राष्ट्र विशेष निधि से सहायता मांगी गयी है। इस प्रायोजना पर विशेष निधि की शासी परिषद् के जनवरी, 1966 सत्र में विचार किये जाने की सम्भावना है।

(ग) मछली पकड़ने की बन्दरगाहों का निर्माण हो जाने से मछली पकड़ने की यन्त्रीकृत नाव की संख्या में वृद्धि करना और तट पर इनके लिये आवश्यक घाट तथा अन्य सुविधाएं सुलभ करनी सम्भव हो जाएंगी। यह उत्पादन बढ़ाने में सहायक होंगे।

(घ) 32 स्थानों पर विनियोजन-पूर्व सर्वेक्षण करने का विचार है जिनमें से स्थानों का अन्तिम चुनाव किया जाएगा।

India's National Animal

2084. **Shri P. C. Borooah:**
Shri P. R. Chakraverti:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether the U.P. Wild Life Board has recommended that lion be declared as India's national animal; and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes, Sir.

(b) The Indian Board for Wild life had considered the question of adoption of a National animal for India at its VI Session held at Dhikala (Corbett National Park) Uttar Pradesh in June, 1965 and recommended that the views of the State Governments in this matter may be obtained in the first instance. Necessary action in this regard is being taken and the Board may consider this matter at its next Session. The recommendations of the Board will then be considered by the Government before any decision is taken.

Additional Flights of I.A.C.

2085. **Shri P. C. Borooah:**
Shri Basappa:

Will the Minister of **Civil Aviation** be pleased to state:

(a) whether the Indian Airlines Corporation has considered the introduction of additional flights to and from Bombay;

(b) if so, the decision taken in this regard;

(c) whether the flights between Calcutta and other main stations are also proposed to be augmented; and

(d) if so, to what extent?

The Minister of Transport (Shri Raj Bahadur (a) and (b). Yes, Sir. IAC has placed an order for the purchase of two more Caravelle aircraft. One of

these aircraft will be delivered in November and the other in December, 1965. On introduction of these aircraft the Corporation will operate four Caravelle services between Bombay-Delhi.

(c) and (d). Yes, Sir. The following additional or modified services have been provided in the draft winter Schedule for 1965-66:

(i) Calcutta|Bombay Viscount service *via* Nagpur.

(ii) Calcutta-Tezpur-Jorhat service to be operated. with Viscount aircraft instead of F-27.

(iii) The present Dakota service IC-261/262 Calcutta-Bhubaneshwar-Vizagapatnam to be extended to Madras and to be operated with F-27 aircraft. If the airfield at Bhubaneshwar is not found suitable for F-27 operations the service will operate on the route Calcutta-Vizagapatnam-Madras and the present Dakota service Calcutta-Bhubaneshwar - Vizagapatnam will be operated with Dakota.

(iv) The Dakota service IC-255|256 on the route Calcutta-Agartala is to be operated with F-27.

Committee for Regulation of Prices charged by Restaurants

2086. { **Shri Subodh Hansda:**
Shri S. C. Samanta:

Will the Minister of **Transport** be pleased to state:

(a) whether the Committee set up by Government for the regulation of prices charged by restaurants has submitted its report;

(b) if so, when; and

(c) the main recommendations thereof?

The Minister of Transport (Shri Raj Bahadur): (a) to (c). No, Sir. The report is expected to be submitted very shortly.

Son et Lumiere at Red Fort, Delhi

2087. { **Shri Subodh Hansda:**
Shri S. C. Samanta:

Will the Minister of **Transport** be pleased to state:

(a) whether *Son et Lumiere* is shown daily at the Red Fort, Delhi;

(b) if so, the average attendance of visitors; and

(c) whether any facility is provided to the foreign visitors?

The Minister of Transport (Shri Raj Bahadur): (a) Yes, Sir. The show was put up daily from 25-3-65 to 15-7-65. It is now closed due to the monsoon and we hope to reopen the same in October.

(b) The Hindi Programme has been drawing a full house, that is approximately 575 persons every day from the 15th of April, 1965 to 15th July, 1965. The attendance in the English programme has been 150 persons per day approximately.

(c) The English programme is held every day for the benefit of foreign tourists. Tourists can buy the tickets from the Government of India Tourist Office, Janpath, from all the recognised Travel Agencies and leading hotels in New Delhi.

Supply of Fertilisers

2088. **Shri Daljit Singh**: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the quantities of Ammonium Sulphate, Double Salt, Urea and Calcium Ammonium Nitrate which were demanded by the Punjab Government during 1964-65 and 1965-66 so far;

(b) the extent to which the demand was met out of the Central Fertiliser Pool; and

(c) the reasons for the shortfall between the demand and supply?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) to (c). The requisite information is given below:

(All figures in Metric Tonnes)

Period	Kind of Fertilisers	Quantity Demanded	Qyantity allotted from the Central Fertiliser Pool	Reasons for shortfall
1964-65	Sulphate of Ammonia.	31,000	22,000	Due to limited overall availability of these fertilisers, the demand could not be met in full.
	Cal. Amm. Nitrate .	3,05,000	2,16,112	
1965-66 (April-September 1965)	Sulphate of Ammonia	68,500	46,200	
	Urea	250	135	
	Cal. Amm. Nitrate. . .	2,35,000	1,25,000	

NOTE: There was no demand for Ammonium Sulphate Nitrate (doule salt) and Urea during the year 1964-65. There has been no demand for Ammonium Sulphate Nitrate (double salt) so far during 1965-66.

दिल्ली में चावल की कमी

2089. **श्री बागड़ी** : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि इस वर्ष जून-जुलाई में दिल्ली में चावल की बड़ी कमी थी ;

(ख) क्या दिल्ली में चावल व्यापारी सरकार द्वारा चावल के निर्धारित मूल्यों से अधिक दामों पर चावल बेच रहे हैं ; और

(ग) इस को रोक-थाम के लिये सरकार ने क्या उपाय किये हैं ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री दा० रा० चव्हाण) : (क) दिल्ली में जुलाई के उत्तरार्ध में चावल की कुछ कमी अनुभव की गयी थी ।

(ख) खुदरा व्यापारियों द्वारा दिल्ली प्रशासन द्वारा निर्धारित भावों से अधिक भावों पर चोरी-छिपे चावल बेचने की शिकायतें दिल्ली प्रशासन को प्राप्त हुई थी ।

(ग) दिल्ली प्रशासन द्वारा ऐसे मामलों का पता लगाने के लिये कड़ी निगरानी बरती गयी और उनके ध्यान में जो विशिष्ट मामले लाये गये, सम्बंधित व्यापारियों के विरुद्ध कार्यवाही की गयी है । दिल्ली के बाजारों में चावल की उपलब्धि बढ़ाने के लिये भी कदम उठाये गये हैं । उत्तर प्रदेश और पंजाब से 1700 मीट्रिक टन चावल का तुरन्त आयात करने और सहकारी समितियों से उसका वितरण कराने के प्रबन्ध किये गये हैं ।

केन्द्रीय समाज कल्याण बोर्ड द्वारा ऊन की खरीद

2090. **श्री हुकम चन्द कछवाय**: क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 1962 से अप्रैल. 1964 तक की अवधि में सैनिकों को कम्बल देने के लिये, केन्द्रीय समाज कल्याण बोर्ड ने बड़ी संख्या में ऊन के पैकेट खरीदे थे ;

(ख) क्या यह भी सच है कि उक्त बोर्ड ने कम्बलों के लिये खरीदी गई ऊन पर होने वाले व्यय की केवल 25 प्रतिशत राशि का ही लेखा दिया है ; ग्रौर

(ग) यदि हां, तो बाकी 75 प्रतिशत राशि का क्या हिसाब बताया गया है ?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) : (क) नहीं । जवानों के लिए बुने हुये ऊनी कपड़ों की व्यवस्था करने के लिए बोर्ड ने ऊन केवल मिलों से ही खरीदी थी, ग्रौर उसे मिल के बाहर की दरों पर व्यक्तियों/संस्थाग्रों को ऊनी कपड़े बुनाने के लिए बेच दिया था ।

(ख) ग्रौर (ग). खर्च की गई समस्त राशि का तथा बोर्ड द्वारा बेची गई ऊन का ऊनी कपड़ों के रूप में हिसाब दिया जा चुका है ।

India-Ceylon Surface Travel Facilities

2091. Shri Sezhiyan: Will the Minister of **Transport** be pleased to state:

(a) whether Government have received any representation for the restoration of surface travel facilities between India and Ceylon; and

(b) if so, the steps taken by Government in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Shipping Corporation of India Limited, Bombay are already operating a passenger-*cum*- cargo service between Tuticorin and Colombo.

Bifurcation of Ministry of Food and Agriculture

2092. Shri Harish Chandra Mathur: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government have considered the proposal for the bifurcation of the Ministry—one for Food and another for Agriculture—and if not, the reasons therefor; and

(b) the considerations which have weighed with Government for its present decision?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). No proposal for the bifurcation of Ministry of Food and Agriculture has been considered recently. In fact, the Department of Food and the Department of Agriculture already work as separate entities but with a common Minister of Cabinet rank.

Visakhapatnam and Kakinada Ports

2093. Shri M. R. Krishna: Will the Minister of **Transport** be pleased to state:

(a) whether the port experts from Japan who examined the Visakhapatnam Port have given their reaction regarding the capacity of this port to export the required iron ore to Japan;

(b) whether Kakinada port needs immediate expansion to fulfil the commitment of exports to Japan; and

(c) the estimated capital outlay required to develop Kakinada for the purpose?

The Minister of Transport (Shri Raj Bahadur): (a) The Visakhapatnam Port installation was originally intended to have a capacity of 6 million tons per annum, but later it was decided to raise it to 8 million tons per annum. The effective capacity depends on actual working hours per day, number of days, regularity of arrivals of ships, the size of the ships etc. Some Japanese interested in the programme for the export of iron ore through Visakhapatnam Port have expressed some doubts about the maximum capacity of the plant. Their view is that some improvements to the installations may be necessary. A firm of consultants has been engaged to advise on this aspect.

(b) and (c). Kakinada Port has not so far been included as a port earmarked for development as a major outlet for iron ore exports.

Board of Agricultural Research

2094. Shri Bagri: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether a meeting of the Board of Agricultural Research of the Indian Council of Agricultural. Research was held recently in New Delhi; and

(b) if so, the matters discussed and decisions taken thereat?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes.

(b) The Board of Agricultural Research of the Indian Council of Agricultural Research at its meeting held in June, 1965, examined and recommended a number of new schemes in addition to recommending extension of certain schemes already in operation on agriculture and allied subjects. These will now be put up for sanction to the Standing Finance Committee and the Governing Body of the Council in September, 1965. A list of such schemes has already been laid on the Table of the House in reply to Unstarred Question No. 497 answered on the 24th August, 1965.

Khadi and Village Industries Commission

2095. Shri M. N. Swamy:
Shri Laxmi Dass:
Shri Surendranath Dwivedy:

Will the Minister of **Social Security** be pleased to state:

(a) whether it is a fact that the Chairman of the Khadi and Village Industries Commission has suggested to the Prime Minister to consider the advisability of running the Commission any further; and

(b) if so, Government's reaction thereto?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) No, Sir.

(b) Does not arise.

I.N.A. Colony, New Delhi

2096. Shri P. R. Chakraverti:
Shri P. C. Borooah:

Will the Minister of **Civil Aviation** be pleased to state:

(a) whether Government's attention has been drawn to the news item captioned "A slum colony by Government's grace" in the 'Patriot' of the 7th July, 1965 regarding the civic conditions in the I.N.A. colony in New Delhi near Safdarjang Airport;

(b) if so, how far the conditions of the colony as described therein are correct; and

(c) the Government's reaction thereo?

The Minister of Transport (Shri Raj Bahadur): (a), (b) and (c). Yes, Sir, but the civic conditions of the I.N.A. colony as described in the news item in question are highly exaggerated. Improvements are undertaken as necessary.

Educational Development of Tribals in Bihar

2097. Shri H. C. Soy: Will the Minister of **Social Security** be pleased to state:

(a) whether it is a fact that the progress and development in education among tribals in Bihar has been at very different paces, some going far ahead and some remaining very much behind; and

(b) if so, the steps to be taken during the Fourth Five Year Plan to restore the balance and uniform growth of educational development of tribals?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). The requisite information is being collected from the Government of Bihar and it will be laid on the Table of the House as soon as it is received.

Foreign Exchange Earnings from Tourism

2098. **Shri Surendra Pal Singh:** Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that recently a sample survey was carried out in some of the biggest cities in the country in order to make a correct estimate of the foreign exchange earnings from tourism;

(b) if so, how, where and when this survey was carried out; and

(c) with what results?

The Minister of Transport (Shri Raj Bahadur): (a) Yes; as a part of a larger economic study of Tourism in India, a survey has been undertaken to provide a basis, among other things, for the estimation of foreign exchange earnings from tourism.

(b) and (c). The sample survey of expenditure is being conducted at ports of departure at Bombay, Calcutta, Madras and Delhi by the Transport Ministry. It was started in the last week of July, 1965 and will be conducted one week every month for one full year. A selected sample of tourists leaving India from above mentioned places are being interviewed by specially recruited staff under the supervision of the officials of the Transport Ministry. The requisite information is elicited from foreigners on the basis of specially designed questionnaire. The results will be known after the completion of the survey.

Camphor Plantation

2099. **Shri Raghunath Singh:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government are considering any scheme for the camphor plantation in South of Gujarat State; and

(b) if so, the details therof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

Rise in Price of Khaddar

2100. **Shri Raghunath Singh:** Will the Minister of **Social Security** be pleased to state:

(a) whether it is a fact that the price of Khaddar has risen steeply during the last two years; and

(b) if so, the causes therfor?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) The rise in price of khaddar is between 10 and 25 per cent depending on different varieties;

(b) Increase in the:—

(i) price of cotton;

(ii) cost of overheads, transport etc; and

(iii) wages of spinners.

Prices of Virginia Tobacco

2101. **Shri Kolla Venkaiah:**
Shri Laxmi Dass:
Shri M. N. Swamy:

Will the Minister of **Food and Agriculture** be pleased to state:

(a) the prices of different grades of flue-cured Virginia tobacco ruling in producers' and traders market in Guntur District in the seasons of 1964 and 1965;

(b) whether the monopoly in trade by any Indian or foreign firm or firms has curtailed the prices; and

(c) if so, the action taken or proposed to be taken in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Three statements showing the average prices paid by the Indian Leaf Tobacco Development Company Ltd., the British India Tobacco Corporation and the National Tobacco Company for each kutcha grade of virginia flue-cured tobacco during marketing season of 1964 and 1965 are laid on the Table of the House. [*Placed in Library. See* No. LT-4849/65].

(b) No. The average price received by the farmers this year in general was higher than that received last year. It has been reported that there was healthy competition among buyers.

(c) Does not arise.

Transport Bottle-necks Between Calcutta and Assam

2102. **Shri Tridib Kumar Chaudhuri:** Will the Minister of **Transport** be pleased to state:

(a) whether Government's attention has been drawn to the complaints of the Calcutta Goods Transport Association about crippling transport bottle-neck for lorries and motor trucks at the ferry points between Baniagram and Khejuriaghat over the river Ganga on National Highway 34, which serves as the main road link between Calcutta and Assam;

(b) the arrangements made for ferrying trucks and transport lorries across the river over these points and the full complement of launches and barges commissioned for the purpose; and

(c) whether the ferry service is State operated or contractor operated and in case it is operated by a contractor, the terms thereof?

The Minister of Transport (Shri Raj Bahadur): (a). Yes.

(b) and (c). The information required is being obtained from the Government of West Bengal and will be laid on the Table of the Sabha as soon as it is received.

Lady Noyce School for Deaf and Dumb, Delhi

2103. **Shri Tan Singh:** Will the Minister of **Social Security** be pleased to state:

(a) whether Government have decided to take over the Lady Noyce School for Deaf and Dumb;

(b) whether Delhi Administration has opposed the move; and

(c) if so, the reasons therefor?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) to (c). The matter is under consideration.

Wages of Workmen in National Dairy Research Institute, Karnal

2104. **Shri A. N. Vidyalankar:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that nearly 400 workmen are adversely affected by Government Orders dated the 17th June, 1965 whereby the Wages of casual labourers have been reduced from Rs. 103 to Rs. 60 p.m. at the National Dairy Research Institute, Karnal; and

(b) if so, the action Government propose to take in the matter?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes.

(b) The position of the casual labourers has since been reviewed by the Ministry and orders have been issued on 21st July, 1965 for maintaining the *status quo*.

Productivity Team on Sugar Industry

2105. **Shri Sivamurthi Swamy:** Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government appointed a Committee under the chairmanship of Prof. Gadgil to examine the recommendations contained in the report of the Productivity Team on

Sugar Industry which was sent to U.S.A., Phillippines, Hawai and Puerto Rico in 1961-62;

(b) if so, what are its findings, especially regarding the size of an economic unit;

(c) whether the Sugar Development Council has examined and confirmed the recommendations and findings of Prof. Gadgil's Committee; and

(d) whether Government have come to any conclusion about the size of an economic unit for sugar factories and if so, what it is?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) The Development Council for Sugar Industry appointed a Committee for the purpose.

(b) The findings of the Committee are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-4850/65]. With regard to the size of an economic unit, the Committee's finding was:

> "There are regions in India in which the present condition of the industry is depressed. A policy for rehabilitation of the industry in these regions would require intensive development of sugarcane production, expansion of small units atleast to the present day economic size and establishment of higher capacity viable units where practicable".

(c) The Development Council for Sugar Industry considered the recommendations of Prof. Gadgil Committee at its 15th meeting held on 6th April, 1963. The Council generally endorsed the views expressed by the Committee.

(d) The policy regarding licensing in the sugar industry is being examined by the Sugar Enquiry Commission. At present new sugar factories are being licensed on the basis of an initial daily cane crushing capacity of 1250 tonnes, in the interest of better economy.

Vanamahotsava

2106. Shri Solanki: Will the Minister of **Food and Agriculture** be pleased to state:

(a) the amount spent on Vanamahotsava during the last three years for planting saplings in Delhi;

(b) how many saplings were planted during these years;

(c) how many of these are still surviving; and

(d) the causes of the decay?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) According to information furnished by D.M.C./N. D. M. C.|Delhi Administration|C. P. W. D.|Archaeological Survey of India|Delhi Zoological park|Delhi Cantt.|Delhi University a sum of Rs. 5,26,048.94 was incurred.

(b) 81943.

(c) 60717.

(d) There are various causes e.g.:

1. Natural losses.
2. Shortage of water.
3. Damage by stray cattle.
4. Damage by Urchins and irresponsible persons.
5. Alkaline soil.
6. White ants.
7. Inadequate protection.
8. Adverse weather conditions.

Consumer Co-operatives

2107. Shrimati Ramdulari Sinha: Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) whether the Centrally sponsored schemes of Consumer Co-operatives vary from State to State in the pattern of their organisation;

(b) if so, the reasons therefor;

(c) whether any evaluation has been made of the achievements of unitary and Federal system of organisation; and

(d) if so, with what result?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir.

(b) Co-operative being autonomous institutions are free to adopt the pattern of organisation which suits them.

(c) An evaluation of the performance of consumers' cooperatives under the centrally sponsored scheme has been taken by the Programme Evaluation Organisation of the Planning Commission.

(d) The report is awaited

Management of Central and Primary Co-operatives

2108. **Shrimati Ramdulari Sinha:** Will the Minister of **Community Development and Cooperation** be pleased to state:

(a) the States and from which date the partially or wholly nominated Committee of management of central and primary Co-operative Stores is functioning;

(b) whether any steps have been taken to replace the nominated committee by an elected one; and

(c) if so, with what success?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): Information is being collected and will be placed on the table of the House in due course.

Ancillary Industries to Hindustan Shipyard

2109 **Shri M. S. Murti:** Will the Minister of **Transport** be pleased to state:

(a) whether any ancillary Industries to the Hindustan Shipyard at Visakhapatnam have been set up in the country to manufacture the Components that are now being imported; and

(b) if so, the places where these ancillary industries have been set up and their capacity?

The Minister of Transport (Shri Raj Bahadur): (a) Many indigenous items, which were being imported in the past, are now being manufactured in the country.

(b) These items are:—

Item	Place of manufacture
(i) Cargo and topping winches	Bombay. Expected to be manufactured by 1966.
(ii) Electrical Switchgears, fittings and cables.	Bombay and Calcutta.
(iii) Link chain cables . . .	Bombay by about 1966.
(iv) Hatch covers and life boat Davits.	Bombay by 1966.
(v) Aluminium Life Boats . .	Bombay.
(vi) Steel castings and small forgings.	Bombay and Calcutta.
(vii) Inflatable liferafts. . . .	Poona by about 1966.
(viii) Oil and Centrifugal Separators and purifiers.	Bombay by about 1966.
(ix) Centrifugal pumps .	Faridabad and Calcutta by about 1966.
(x) Wire ropes of all types .	Bombay and Calcutta.
(xi) Welding electrodes. . .	Calcutta and Bombay.
(xii) Pressure gauges, instruments, packings, jointings, valve fittings, etc.	Bombay and Calcutta.
(xiii) Porthole doors and windows	Bombay.
(xiv) Ventilation equipment and refrigerating items.	Calcutta.

Manufacturing capacity of the above items depends upon the requirements.

Road and Bridge Works financed by World Bank

2110. Shri Sunder Lal: Will the Minister of **Transport** be pleased to state:

(a) whether it is a fact that the World Bank had complained about the non-completion of the road and bridge works financed from their aid within the scheduled time; and

(b) if so, the steps, which Government have taken or propose to take in the matter?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). A statement is laid on the Table of the House. [*Placed in Library. See* No. LT-4851/65].

Agricultural Production

2111. Shri D. C. Sharma: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is proposed to launch the Young World Mobilisation Appeal on the 16th October, 1965 to utilise the idle energy and enthusiasm of the young people to augment the production of food through educational and action projects;

(b) if so, the details thereof; and

(c) whether it is proposed to utilise the services of the National Cadet Corps for the purpose?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) and (b). The Young World Appeal issued by the Director General of Food and Agriculture Organisation of the United Nations calls upon young people to devote 21 hours of their time over a period of 21 weeks to Freedom-from-Hunger Campaign work. The figure 21 has a symbolic value as United Nations and Food and Agriculture Organisation are due to enter the 21st year of their existence around October 16, 1965, the designated date for launching the Appeal. However, the 21 week period will be only a start to what the F.A.O. hopes will be a long term involvement of young people in the F.F.H.C. and is intended merely as a call to worldwide action.

The objectives are twofold: the first is to make young people conscious of the urgency and implications of the problem of hunger and to increase their knowledge about connected matters such as malnutrition, food habits, etc. The second and more important objective is to contribute in some small measure towards production of food in the community. This contribution can take the form of joint activities by voluntary clubs and associations. These two objectives have to be taken together and not independently of each other, particularly in educational institutions where they have, in the very nature of things, to be treated as part of the process of education. Therefore, the clubs that are formed will have to be education-through-action programme clubs.

The Indian National Committee for the F.F.H.C. has decided to participate in the launching of the Young World Appeal and has set up a Y.W.A. Central Committee and a Young World Action for Food Committee, which includes *inter alia* the representatives of a number of important youth organisations. It has also requested State Campaign Committee to set up similar Committees at the State level. The National Committee has brought out a Guide in which the details of the programme and action to be taken by the participating organisations have been given. Copies of the Guide are available in the Parliament Library.

(c) Several Youth Organisations of the country including the National Cadet Corps are participating in the Young World Programme. Some N.C.C. units have already started some action-cum-educational projects.

Farming Pilot Schemes in U.P.

2112. Shri Vishwa Nath Pandey: Will the Minister of **Community De-**

velopment and Cooperation be pleased to state:

(a) whether the Joint Farming Pilot schemes are proposed to be organised in Uttar Pradesh during 1965-66;

(b) if so, the amount allocated for the purpose;

(c) the number of such pilot projects working at present in Uttar Pradesh; and

(d) the amount sanctioned for these projects so far during the Third Plan period?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Yes, Sir.

(b) Rs. 13.149 lakhs.

(c) 45 pilot projects.

(d) Rs. 52.09 lakhs.

Backward Classes

2113. Dr. P. Srinivasan: Will the Minister of **Social Security** be pleased to state:

(a) how many categories there are in the Backward Classes, State-wise;

(b) whether there is any proposal to give such concessions and facilities, *viz.*, scholarships housing loans and educational facilities to these Backward Classes as are provided to Harijan Scheduled Castes and Scheduled Tribes;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) The Government of India recognizes, besides Scheduled Castes and Scheduled Tribes, only the following categories of Backward Classes:

(i) the Denotified, Nomadic and Semi-Nomadic Tribes, and

(ii) the Backward Classes defined on the basis of the economic criterion.

Most of the State Governments are also following the economic criterion for defining the "Other Backward Classes". The present position is indicated in the statement laid on the Table of House. [*Placed in Library, See No. LT*-4852|65].

(b) It is not proposed to give the same facilities to the "Other Backward Classes" as are given to the Scheduled Castes and Scheduled Tribes. These classes are being given educational facilities, and special schemes have also been undertaken for the Denotified, Nomadic and Semi-Nomadic Tribes.

(c) Does not arise.

(d) More intensive programmes are necessary to raise the level of the Scheduled Castes and Scheduled Tribes, as besides economic backwardness, they also suffer from disabilities flowing from the practice of untouchability, or arising out of centuries of isolation.

Sugar Factories under Government Control

2114. Shri K. N. Pande: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that in the case of sugar factories taken over by the Government of India under the Defence of India Rules, 1962, no proper allocation of funds is being made for repairs and replacement of the machinery during the off-season; and

(b) if so, the reason for not providing banking facilities to such factories?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) No Sir; necessary repairs have been and are being carried out during the off-season in all the factories taken under Government control and there is no shortage of funds for the purpose.

(b) Does not airse.

Harijan Voters

2115. Shri Brajeshwar Prasad: Will the Minister of **Law** be pleased to state the total number of Harijan Voters in the (i) Gaya Parliamentary constituency and (ii) Aurangabad Parliamentary constituency?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): No, Sir. The information regarding the number of electors belonging to the Scheduled Castes in the Gaya and Aurangabad Parliamentary Constituencies is not available, nor can it be collected as the electoral rolls do not show the caste of any person.

Jorhat Airport

2116. Shri R. Barua: Will the Minister of **Civil Aviation** be pleased to state:

(a) the steps being taken for the development of a civil enclave in Rowriah air port (Jorhat);

(b) whether the differences between the Air Force and the I.A.C. authorities about the selection of the site have been resolved; and

(c) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a), (b) and (c). It has been decided to develop a civil enclave at the Rowriah (Jorhat) airport. The Air Force authorities had suggested a site but this was not found suitable being in a low lying area. The question of selecting another suitable site is being pursued with them now.

दिल्ली दुग्ध योजना के कर्मचारी

2117. **श्री हुकम चन्द कछवाय :**
श्री रामेश्वर टांटिया :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली दुग्ध योजना के कर्मचारियों ने अपनी मांगों पर बल देने के लिये 4 सितम्बर, 1965 को गृह-कार्य मंत्री और खाद्य तथा कृषि मंत्री के निवास स्थानों पर प्रदर्शन करने की घोषणा की है ;

(ख) यदि हां, तो उनकी मांगें क्या हैं ; और

(ग) सरकार ने उन पर क्या निर्णय किया है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) उन्होंने इस प्रकार की घोषणा की थी किन्तु बाद में प्रदर्शन न करने का निर्णय किया ।

(ख) मांगें दिल्ली दुग्ध योजना के स्टाफ की कार्य पद्धति/सेवाओं की शर्तों से सम्बंधित थी ।

(ग) कर्मचारियों की अधिकतर मांगें पहले ही पूरी कर दी गई हैं और शेष मांगों पर सरकार द्वारा सक्रिय रूप से विचार किया जा रहा है ।

Tribal Development Blocks

2118. Shri H. C. Soy: Will the Minister of **Social Security** be pleased to refer to the reply given to Unstarred Question No. 753 on the 1st December, 1964 and to state:

(a) the basis of the assertion that the real cause for the short-falls in the expenditure on Tribal Development Blocks is the inability and unwillingness of the tribal beneficiaries themselves to come forward with the requisite people's contribution and not due to the lack of trained Tribal Officers to work in Tribal Development Blocks;

(b) whether any study has been made in this regard; and

(c) on what specific lines have the Government of Bihar launched the special campaign to ensure further utilisation of the funds?

The Deputy Minister in the Department of Social Security (Shrimati Chandrasekhar): (a) and (b). It is on the basis of a study that the State Government have come to the conclusion that real cause for the shortfalls in the expenditure on Tribal Development Blocks is the inability and un-willingness of the tribal beneficiaries to come forward with the requisite people's contribution and not the lack of the trained Tribal Officers to work in Tribal Development Blocks. The question of waiving the public contribution, so far as the tribals are concerned, is under active consideration of the Government.

(c) The details have been called for from the State Government.

Reclamation of Land

2119. Shri H. C. Soy: Will the Minister of **Food and Agriculture** be pleased to refer to the reply given to Unstarred Question No. 3427 on the 11th May, 1965 and state:

(a) the total area abandoned by major mines in the country now lying waste; and

(b) the scientific basis for arriving at the conclusion that such areas abandoned by mines do not afford much scope for utilisation for agricultural purposes or for afforestation?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) The extent of such areas is not known as no survey has been made of these areas.

(b) Abandoned mine areas are generally not suitable for agriculture or afforestation because (i) Top fertile soil is removed in the process of minning; (ii) The chemical composition of such soils is not conducive to optimum plant growth.

Shortage of Gram

2120. Shri D. C. Sharma: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that due to the acute shortage of gram, the Civil Supplies Department of Delhi issued gram/dal permits to the local associations;

(b) if so, the names of the associations and the quota allotted to each of them; and

(c) the rates fixed by the Civil Supplies Department for the above items and the quantity imported?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): (a) and (b). Export of gram from Punjab is regulated through permits. The names of the parties to whom permits have been given by the Civil Supplies Department of Delhi for importing gram from Punjab to Delhi, showing the quanties covered by permits in each case is shown in the statement given below:

Name of the Association	Quantity of gram/ gramdal allotted.
	M. Tons
1. Delhi Consumers Cooperative wholesale Store Limited, 28-Theatre Communication Building, Connaught Circus, New Delhi.	18,800
2. Central Government Employees Consumers Cooperative Society Limited, Raisina Road, New Delhi.	280
3. Foodgrains & Oilseeds Dealers Association, 3979-Naya Bazar Delhi.	1,110

Name of the Association.	Quantity of gram Quantity of gram/
	M. Tons
4. Delhi Grain Merchants Associasiation.	525
5. Progressive Group of Delhi Grain Merchants Association, Med Ganj, Delhi.	365
6. Delhi Flour & Gramdal Mills Association, 6549-Qutab Road. Delhi.	1,920
Total:—	23,000

(c) There is no statutory control on the prices of gram in Delhi. The whole-sale dealers were, however, advised to sell gram at a price not more than the purchase price per quintal plus Rs. 7.30 when old gunny bags are provided otherwise Rs. 7.75. The retail dealers were correspondingly advised to sell the gram in retail by adding Rs. 2.50 per quintal over the wholesale price. Upto 31-8-65 40,659.42 quintals of gram was imported into Delhi.

Air Traffic to NEFA

2121. Shri Rishang Keishing: Will the Minister of **Civil Aviation** be pleased to state the steps taken to augment the air traffic between NEFA and the rest of the country?

The Minister of Transport (Shri Raj Bahadur): The Indian Airlines are not operating any service to NEFA. A non-schedule operator is, however, operating non-scheduled services between Mohanbari and along and Mohanbari and Passighat.

नलकूप

2122. श्री ओंकार लाल बरवा : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि गांधी सागर बांध में पानी की गहराई कम हो जाने के परिणामस्वरूप मध्य प्रदेश और राजस्थान में लगे हुए नलकूपों के कार्य पर क्या प्रभाव पड़ा है ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : गांधी सागर बांध में पानी की गहराई कम हो जाने के फलस्वरूप मध्य प्रदेश के चम्बल क्षेत्र में नलकूपों पर प्रभाव नहीं पड़ा है । राजस्थान सरकार ने सूचित किया है कि गांधी सागर बांध के कमान्ड क्षेत्र में नलकूप नहीं हैं ।

Rearing of Cows and Buffaloes in the Capital

2123. Shri Lakhmu Bhawani: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether Government are planning to rear cows and buffaloes near Patel Nagar for increasing the supply of milk in the Capital; and

(b) if so, the sailent features of the project?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

Aerodrome near Shahdara (Delhi)

2124. Shri Lakhmu Bhawani: Will the Minister of **Civil Aviation** be pleased to state:

(a) whether it is a fact that a new aerodrome near Shahdara, Delhi is being planned in place of the Safdarjung airport;

(b) if so, the reasons therefor; and

(c) when this work will be completed and at what cost?

The Minister of Transport (Shri Raj Bahadur): (a) No, Sir.

(b) and (c). Do not arise.

Cattle Farms

2125. Shri Lakhmu Bhawani: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether there is any proposal to have big cattle farms in the different parts of the country for supply of meat to the people in order to relieve demand on the cereals; and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No.

(b) Does not arise.

Begging

2126. Shri Lakhmu Bhawani: Will the Minister of **Social Security** be pleased to state:

(a) whether there is any proposal under consideration for a ban on begging in the country and particularly at the holy places; and

(b) if so, the salient features thereof?

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): (a) and (b). Control of beggary is primarily the responsibility of State Governments. Proposals to control begging effectively during the Fourth Plan at a number of selected centres viz. places of pilgrimage, tourist centres, big cities etc. are, however, under consideration.

Cases against Foodgrain Dealers

2127. Shri H. C. Linga Reddy: Will the Minister of **Food and Agriculture** be pleased to state the number of cases filed against the black-marketeers and hoarders of foodgrains in the various States during the last six months?

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): The information is being collected from the State Governments and will be placed on the Table of the Sabha.

Delhi-Nagpur Air Service

2128. Shri Balkrishna Wasnik: Will the Minister of **Civil Aviation** be pleased to state:

(a) whether any alternative proposal is under the consideration to make available the passenger air service between Nagpur and Delhi consequent on the stoppage of passenger traffic by the night air mail service from the 1st August, 1965;

(b) if so, the nature thereof?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The Indian Airlines propose to restore the Delhi-Nagpur and Madras-Nagpur night air mail service with Viscount aircraft next winter after the two additional Caravelles are received.

Navigation in Dhuleswari River, Assam

2129. Shri N. R. Laskar: Will the Minister of **Transport** be pleased to refer to the reply given to Unstarred Question No. 82 on the 11th February 1964 and state:

(a) whether the scheme submitted by the Government of Assam to make the river "Dhuleswari" in Mizo Hills, Assam, navigable has since been considered; and

(b) if not, the reasons therefor?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). The scheme submitted by the Assam Government has been examined and the State Government have been advised to carry out hydrographic and other studies with a view to determine the feasibility of providing navigational facilities on this river.

नेपाल में पंजीबद्ध लारियों का गोरखपुर जिले में चलना

2130. **डा० महादेव प्रसाद :** क्या परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नेपाल में

पंजीबद्ध नेपाली लारियों को गोरखपुर जिले में सोनोली-नोटनवां मार्ग पर चलने की अनुमति दी गई है ; और

(ख) यदि हां, तो किन शर्तों पर और कितनी अवधि के लिये ?

परिवहन मंत्री (श्री राज बहादुर) : (क) और (ख). अपेक्षित सूचना उत्तर प्रदेश सरकार से इकट्ठी की जा रही है और प्राप्त होते ही उसे सभा पटल पर प्रस्तुत कर दिया जायेगा ।

Road Accident in Delhi

2131. Shri Hari Vishnu Kamath: Will the Minister of **Transport** be pleased to refer to the reply given to Starred question No. 299 on the 31st August, 1965 and state:

(a) the number of 'corps diplomatique' vehicles involved in road accidents in Delhi during the period from the 16th April, 1962, till 15th August, 1965;

(b) in how many such cases the person at the wheel went scot-free or was not prosecuted; and

(c) the reasons therefor in each case?

The Minister of Transport (Shri Raj Bahadur): (a) There were 289 road accidents in Delhi during the period mentioned by the Honourable Member in which "C D" vehicles were primarily involved.

(b) and (c). The driver of one vehicle was convicted and fined Rs. 50. Three cases against the drivers of such vehicles are pending in Courts while eight cases are under investigation. The drivers in the remaining cases were not convicted as they either enjoyed diplomatic immunity or were not found at fault.

Commonwealth Court of Appeal

2132. { **Shri P. R. Chakraverti:**
Shri P. C. Borooah:

Will the Minister of **Law** be pleased to state India's stand on the proposal for the constitution of a Commonwealth Court of Appeal moved at the Third Commonwealth and Empire Law Conference held in Sydney recently?

The Minister of Law (Shri A. K. Sen): At the Third Commonwealth & Empire Law Conference held at Sydney, India took the stand against participation in the proposed Commonwealth Court of Appeal on the ground that such participation would be politically unacceptable to the Indian public and constitutionally inappropriate and inexpedient. Participation in the Commonwealth Court of Appeal would require surrender of judicial sovereignty and subordination of the Supreme Court to an outside body. An amendment of the Constitution for that purpose would be opposed by all political parties and the electorate. Constitutionally, such participation in inexpedient, because the Court would not be able to interpret the Indian Constitution and Indian laws consistently with India's socio-economic policies. Australia, Canada, Pakistan and many African countries also supported India's stand and dissociated themselves from participation in the Court. It was also pointed out by the Law Minister at the Conference of Law Ministers, which followed at Canberra, that the Supreme Court has created such a tradition and confidence in the public mind that it would be impracticable and unwise to agree to the imposition of any Court on it.

All-India State Co-operative Banks Mutual Arrangement Scheme

2133. Shri Shree Narayan Das: Will the Minister of **Community Development and Co-operation** be pleased to state:

(a) whether any All-India State Co-operative Banks Mutual Arrangement Scheme has been started; and

(b) if so, the broad features thereof?

The Deputy Minister in the Ministry of Community Development and

Cooperation (Shri B. S. Murthy) (a) Yes, Sir.

(b) The broad features of the scheme are—

(i) All State Cooperative Banks, their Branches and District Central Cooperative Banks in India may participate in the scheme;

(ii) Cooperative Banks on joining the scheme can issue drafts on each other throughout the country.

महाराष्ट्र में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिये बस्तियां

2134. **श्री दे० शि० पाटिल :**
श्री तुलशीदास जाधव :

क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 1965–66 और 1966–67 में महाराष्ट्र में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लिए बस्तियां बनाने की कोई योजना है ; और

(ख) यदि हां, तो उसका ब्योरा क्या है ?

सामाजिक सुरक्षा विभाग में उपमंत्री (श्रीमती चन्द्रशेखर) : (क) तथा (ख). महाराष्ट्र में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों की मकान सहकारी संस्थाओं को भाड़े के मकान बनाने के लिए वित्तीय सहायता देने की एक योजना है। 1965–66 के साल के लिए इस योजना के अन्तर्गत अनुसूचित जातियों के लिए 32.17 लाख की और अनुसूचित आदिम जातियों के लिए 6.00 लाख रुपए की बजट व्यवस्था की गई है। 1966–67 के लिए कार्यक्रम को अभी तक अन्तिम रूप नहीं दिया गया है।

महाराष्ट्र में अम्बर-चरखा प्रशिक्षण क्रम

2135. **श्री दे० शि० पाटिल :**
श्री तुलशीदास जाधव :

क्या सामाजिक सुरक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) 1964–65 और 1965–66 में अब तक महाराष्ट्र में अम्बर चरखा सम्बन्धी कितने प्रशिक्षण क्रम आरम्भ किये गये हैं ;

(ख) उसमें कुल कितने व्यक्तियों ने प्रशिक्षण प्राप्त किया है ; और

(ग) उन पर कुल कितना व्यय हुआ है ?

विधि मंत्रालय में उपमंत्री (श्री जगन्नाथ राव) : (क) से (ग). सूचना एकत्रित की जा रही है और यथा समय सभा पटल पर रख दी जाएगी।

भारत में कसाई खाने

2136. **श्री जगदेव सिंह सिद्धान्ती :** क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) भारत में 1947 और 1965 में क्रमशः कितने कसाई खाने थे ;

(ख) 1947 में कुल कितने पशु मारे गये थे और 1965 में अब तक कितने पशु मारे गये हैं ; और

(ग) 1947 और 1965 में क्रमशः मांस तथा खालों का कितना कितना निर्यात किया गया ?

खाद्य तथा कृषि मंत्रालय में उपमंत्री (श्री शाहनवाज खां) : (क) से (ग). जानकारी इकट्ठी की जा रही है और मिलते ही सभा के पटल पर रख दी जायेगी।

New Rates of D. M. S. Milk

2137. Shri D. C. Sharma: Will the Minister of **Food and Agriculture** be pleased to state:

(a) whether it is a fact that the Governing body of the Delhi Milk Scheme met on the 2nd September, 1965 to formulate new rates for standardized, toned and double-toned milk; and

(b) if so, the rates fixed?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) Yes.

(b) The matter has been postponed for consideration at the next meeting of the Governing Body.

---

11 hrs.

RE: CALLING ATTENTION NOTICE

ATTACK ON AIR INDIA OFFICE AT JAKARTA

Mr. Speaker: We shall now take up the calling attention notice by Shri P. C. Borooah and others regarding the reported attack on the Air India Office at Jakarta on 13-9-65.

The Minister of External Affairs (Shri Swaran Singh): I would make a request that I may be permitted to make a statement tomorrow, for I have not got any official information about it. I would like to make an authentic statement.

Mr. Speaker: All right. We will take it up tomorrow.

11.02 hrs.

PAPERS LAID ON THE TABLE

KERALA HILLMEN RULES

The Minister of Food and Agriculture (Shri C. Subramaniam): I beg to lay on the Table a copy of Notification No. SRO 265/64 published in Kerala Gazette dated the 1st September 1964, containing the Kerala Hillmen Rules 1964, under sec. 77 of the Kerala Forest Act, 1961, read with cl. (c) (iv) of the Proclamation dated the 24th March 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [*Placed in Library. See* No. LT-4839/65].

MERCHANT SHIPPING (PREVENTION OF COLLISIONS AT SEA) AMENDMENT REGULATIONS

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy of Merchant Shipping (Prevention of Collisions at Sea) Amendment Regulations, 1965, published in Notification No. GSR 1169 dated the 21st August 1965, under sub-section (3) of sec. 458 of the Merchant Shipping Act, 1958. [*Placed in Library. See* No. LT-4840/65].

MADHYA PRADESH RICE PROCUREMENT (LEVY) AMENDMENT ORDER

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the Table a copy of the Madhya Pradesh Rice Procurement (Levy) Amendment Order, 1965, published in Notification No. GSR 1282 dated the 4th September 1965 under sub-section (6) of section 3 of the Essential Commodities Act, 1965. [*Placed in Library. See* No. LT-4841/65].

PART I OF NINTH ANNUAL REPORT OF THE REGISTRAR OF NEWSPAPERS FOR INDIA

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): On behalf of Shri C. R. Pattabhi Raman, I beg to lay on the Table a copy of Part I of the Ninth Annual Report of the Registrar of Newspapers for India entitled "Press in India, 1965". [*Placed in Library. See* No. LT-4842/65].

11.04 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

> "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 9th September 1965, agreed without any amendment to the Banking Laws (Application to Co-operative Societies) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 18th August, 1965."

11.04½ hrs.

REPRESENTATION OF THE PEOPLE (SECOND AMENDMENT) BILL

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to move:

> "that the following amendments made by Rajya Sabha in the Bill further to amend the Representation of the People Act, 1951, be taken into consideration.
>
> "*Enacting Formula*
>
> (1) That at page 1, line 1, *for* the word 'Fifteenth', the word, 'Sixteenth' be *substituted*.
>
> *Clause* 1
>
> (2) That at page 1, line 4, *for* the figure '1964', the figure '1965' be *substituted*."

Mr. Speaker: The question is:

> "that the following amendments made by Rajya Sabha in the Bill further to amend the Representation of the People Act, 1951, be taken into consideration.
>
> "*Enacting Formula*
>
> (1) That at page 1, line 1, **for the** word 'Fifteenth' the **word,** 'Sixteenth' be *substituted.*
>
> *Clause* 1
>
> (2) That at page 1, line 4, for the figure '1964', the figure '1965' be *substituted."*

The motion was adopted.

Shri Jaganatha Rao: I beg to move:

> *Enacting Formula*
>
> That at page 1, line 1, *for* the word "Fifteenth" the words, 'Sixteenth' be *substituted.*

Mr. Speaker: The question is:

> *Enacting Formula*
>
> That at page 1, line 1, *for* the word 'Fifteenth' the word 'Sixteenth' be *substituted.*

The motion was adopted.

Shri Jaganatha Rao: I beg to move:

> *Clause* 1
>
> (2) That at page 1, line 4, *for* the figure '1964', the figure '1965' be *substituted."*

Mr. Speaker: The question is:

> *Clause* 1
>
> That at page 1, line 4, *for* the figure '1964', the figure '1965' be *substituted.*

The motion was adopted.

Shri Jaganatha Rao: I beg to move:

> "That the amendments made by Rajya Sabha in the Bill be agreed to."

Mr. Speaker: The question is:

> "That the amendments made by Rajya Sabha in the Bill be agreed to."

The motion was adopted.

11.06 hrs.

DELAY IN RECEIPT OF COMMUNICATION TO LOK SABHA

Shri Hari Vishnu Kamath (Hoshangabad): Before we proceed to the next item, namely, the Supplementary Demands for Grants for Railways, may I invite your attention to Bulletin Part II received this morning among parliamentary papers which shows that even in these days of national emergency it takes five days or more for a communication to reach you in New Delhi from the Central Jail, New Delhi? This should be inquired into. If this is the state of affairs, I think something should be done to tighten up matters. This is concerning Dr. Lohia's release from the jail. The communication from the jail is dated September 8 and it reached you on the 13th morning, yesterday, five days later.

Mr. Speaker: Two days were holidays...

Shri Hari Vishnu Kamath: Even then, this delay has to be inquired into.

Mr. Speaker: I will get it examined.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इस से पहले कि आप रेलवेज की अनुपूरक मांगों को लें, मैं यह जानना चाहता हूं कि क्या आज प्रधान मंत्री जी काश्मीर के बारे में कोई बयान करेंगे । उन से पूछ लिया जाये ।

अध्यक्ष महोदय : बहुत अच्छा, मैं उन से पूछ कर हाउस को इत्तिला दे दूंगा ।

11.07 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1965-66—*Contd.*

Mr. Speaker: The House will now take up Supplementary Demands for Grants (Railways). Dr. Singhvi.

Dr. L. M. Singhvi (Jodhpur): It is true that our hearts are much more in matters which are more vital to our national interests and in the present hostilities between our country and our bellicose neighbour; it is also true that we are more anxious to know of the latest developments, but I suppose we have to carry on with the business of the House until we have further information or until the Treasury Benches proceed to consult with us further in this respect. I do hope that such consultation will take place before the country is committed to any proposals in this regard.

Demand Nos. 2, 14 and 15 appear to be very small in nature and magnitude. They are, as a matter of fact, very considerable in their implications. Two of these Demands would involve an expenditure of more than Rs. 2 crores each, and one of these may involve an expenditure of over Rs. 7 lakhs. These are token Demands for the time being for obtaining Parliament's approval for advance action in consonance with a recommendation made by the Public Accounts Committee.

Ordinarily, in such matters which have received the sanction of the Planning Commission and of the administration, at this stage there is very little to add. I have, however, a few submissions to make, particularly in respect of Demand No. 14 which relates to construction of new lines. I think that we are entitled to speak not only in respect of what is proposed to be done under these Supplementary Demands, but also what has been consistently omitted to be done. I feel particularly that the development of transport, both in the field of railways and in the field of roads, has not been done with a full measure of the consciousness of defence implications and our defence needs. I feel that now is the time to emphasize, as the Chinese aggression gave us a compelling realisation that we must emphasize defence implications and defence needs particularly in the border areas. I

[Dr. L. M. Singhvi]

think that what is happening on our borders, particularly on our western borders now, is an eye-opener to us, and we must make sure that our vital lines of communications are kept as free and as full as possible. It is true that in the hostilities only the shining armour of the Generals and Colonels, whom we greatly admire and to whom we pay our tribute for their bravery and gallantry, is visible to us, but almost invisible is the great contribution that a whole line of communications makes to the effort in these hostilities. I think that it is in this context that it will be appropriate for this House to emphasize the need of developing our transport, particularly our railway transport in the difficult areas, particularly of Rajasthan.

The demand was voiced yesterday in respect of construction of a new line from Pokaran to Jaisalmer. I wholeheartedly endorse that demand. That is a demand I have been making on the floor of the House for the last three years. I know that there are various considerations which have to be taken into account, but I also know that the kind of dynamism which Shri Patil has been able to bear upon matters of administration, would also be brought to bear upon this demand for developing a line from Pokaran to Jaisalmer. It is very easy to say that there are considerations of finance, which hinder the progress of such a project. It is easier still to say that we would wait for developing this line until oil is found in Jaisalmer. That, I think, is a misconception, for we must plan in advance. It is well-known that we are bound to find sui gas in this area if not large quantities of oil. It is well-known that we are developing one of the greatest canal projects in this area. Therefore, there is no reason for us to procrastinate in this respect.

I would also like to emphasize, before I conclude, that the railways must rationalise their organisation. Perhaps now is not the time to embark on such a rationalisation. But very soon I think the Railway Minister must bear in mind that the railway organisation has been growing somewhat flabby at least to an outsider, and somewhat unmanageable. I hope that a more rational zonal scheme would be brought into existence, not in response merely to the pressures from this Chief Minister here or that Chief Minister there but in response to demands and exigencies of administration. I could plead specifically for the creation of a metre-gauge zone in order that communication in the border areas is kept full and free. I should like the Railway Minister to tell us as to whether he has a full picture of the construction of new lines and development of rail communications so that it is easier for us to agree to these supplementary demands. The supplementary demand is unexceptionable and what we would like to have from him is a fuller picture of the developments which are taking place in the field of development of communications, particularly in the border areas.

Shri D. C. Sharma (Gurdaspur): Mr. Speaker, I endorse the remarks made by my hon. friend, who preceded me by saying that the defence needs of the country should get precedence over everything else. But I do not think that the Railway Ministry has been insensitive to our defence requirements or has turned a deaf year to the demands that have been put forward on the floor of this House for augmenting the defence potential of this country. One of the most shining examples is the Assam rail link which was constructed under very difficult circumstances and I think it was constructed in a record time and it has been a kind of show-window for the speedy construction work of this Ministry. There are other defence lines also which had been constructed. There is one more point about which I want to speak. I speak today with a very heavy heart. I have not been able to get sleep last night for the simple reason that my constituency is under bombardment from one end to the other. Pathankot has been bombarded; Gurdaspur railway station has been bombarded; Dhariwal and Batala had been bombarded in the same way; Kalano a small place has been bombarded........

Mr. Speaker: Why should not their representatives be in the constituency at this moment?

Shri D. C. Sharma: I am going there. (*Interruptions.*) This gentleman who has been promoted to the rank of the State Minister of Railways for reasons not known to me laughs at what I am saying. He should take things very seriously; he should not take things so lightheartedly.

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): I take things seriously; you must not take them lightly.

Shri D. C. Sharma: I was submitting very respectfully that the line from Amritsar to Pathankot is a strategic line; it is the lifeline which connects India with the State of Jammu and Kashmir.

Mr. Speaker: I did not mean to make those observations simply for Mr. D. C. Sharma, I have been receiving telegrams from some citizens that the Parliament Members should be in their constituencies at this moment; that is the desire of some people. That was in my mind. Of course, we have important business to do here as well. But I hope that as soon as we finish it we will go to our constituencies. I have replied to those people on behalf of all Members that it is State business that we are doing and that as soon as it is finished all of us would go to our constituencies.

Shri D. C. Sharma: Thank you, Sir.

Shri Bhagwat Jha Azad (Bhagalpur): With respect, we differ from that remark, because, we, as Members of Parliament, feel that very important business is being transacted and we are contributing a great deal to the developments which are going on either outside or inside, about the cease-fire and so on. So, both the things are to be co-ordinated. (*Interruption*).

Shri Hari Vishnu Kamath (Hoshangabad): It is a very salutary, a very welcome piece of advice you have given, but if every Member of Parliament took it seriously, as he ought to, then there would be no Parliament sitting, and its continuation will become impossible; the House will have to adjourn *sine die*. (*Interruption*).

Mr. Speaker: Order, order. I said it on the assumption that the Minister of Parliamentary Affairs has announced that we will adjourn on the 24th. If something else happens, then certainly it all depends.

Shri D. C. Sharma: I thank you very much for the reply that you have given to the letters and telegrams that you have received from the constituencies. I think that expresses the consensus of opinion in this House. But I cannot help Shri Kamath and Shri Bhagwat Jha Azad saying what they like. They are the two persons who think...... (*Interruption*).

Shri Bhagwat Jha Azad: I think the hon. Member, with his grey hairs, should not be too light in his remarks. He should not try to cross swords everytime; he himself is light in his speeches and he speaks everything he likes. We are very serious. (*Interruption*).

Shri Hari Vishnu Kamath: Even in London, the British Parliament sat from day to day when the blitz was on, during the last war.

Shri Bhagwat Jha Azad: If the hon. Member has any information that his city is bombarded; he should not accuse others.

Mr. Speaker: Order, order.

Shri D. C. Sharma: Both think differently; we are all Members of the House. So far as the crossing of the

[Shri D. C. Sharma]

sword is concerned, I would cross swords even with the Almighty God if necessary. I am not afraid of anybody, whoever he is. (*Interruption*).

Shri Bhagwat Jha Azad: Why refer to bombardment? (*Interruption*).

Shri D. C. Sharma: You are not my guardian.

Shri Bhagwat Jha Azad: I am not, but you have no business to tell me like this.

Mr. Speaker: Order, order. The hon. Member. Shri Sharma, might also kindly resume his seat. Swords are not to be crossed inside the House. When once a remark has been made and it has been replied to, then it should subside there and we ought to go on further with the proceedings.

Shri D. C. Sharma: I was submitting very respectfully......

Shri Bhagwat Jha Azad: As an English professor, he ought to understand many things.

Shrimati Tarkeshwari Sinha (Barh): Such personal remarks should not be allowed to be made, Sir.

Shri D. C. Sharma: So, Sir, I was submitting very respectfully that the line from Amritsar......(*Interruption*).

Shrimati Tarkeshwari Sinha: The hon. Member has the monopoly of saying like that.

Shri Bhagwat Jha Azad: Who is fighting? Then hon. lady Member has come into the fray; not I.

Shrimati Tarkeshwari Sinha: Sir, I lodge a strong protest at the hon. Member taking the opportunity of making any remark on anybody; he should withdraw his remark. (*Interruptions*).

Mr. Speaker: Order, order.

Shrimati Tarkeshwari Sinha: He should be asked to withdraw the remark.

Mr. Speaker: Order, order: I would request every hon. Member that if he has to fight, he has to fight with me and not among themselves. I will bear all the brunt and I am prepared for all that. (*Interruption*).

Shri Hem Barua (Gauhati): Our sympathies are with Shrimati Tarkeshwari Sinha.

Shrimati Tarkeshwari Sinha: I do not want anybody's sympathy and even your protection. But this kind of tactics should not be encouraged in the House. The hon. Member started crossing swords with the hon. Member who was speaking, and after that he did not stop; he proceeded to make general remarks; this kind of thing should not be allowed. First, there was exchange of words, and then he started indulging in such remarks. This should not be encouraged.

Shri Bhagwat Jha Azad: I would request you not to allow unparliamentary remarks, if any. (*Interruption*).

Mr. Speaker: Order, order. I am rather surprised at this. Mr. Sharma should hold the floor and no one else should stand up and interrupt.

Shri D. C. Sharma: The railway line from Amritsar to Pathankot is a strategic line and everything should be done to raise its defence potential. As you will find from the papers, Gurdaspur railway station has been bombed. I think the Minister should offer a handsome gesture now by building better railway stations there, giving them better trains, better track and making the trains run much more expeditiously.

At the same time, the defence needs of my country will not be satisfied if we build only a railway line from Amritsar to Pathankot. The defence needs will be fully met only if we have a line from Pathankot to Jammu and from Jammu to Riasi. This demand has been there for a very long time. I am sorry that even the small patch of railway line from Pathankot to Kathua has not yet been built. I would request the Minister to look into this and give us the heartening news that he would undertake to build all these strategic lines as early as possible. Of course, there are strategic lines in other parts of India, but I am speaking only about these lines at present.

Sir, I am an admirer of the Public Accounts Committee and the wonderful way it works. But I cannot understand how the House can be asked to vote for a token demand of Rs. 1,000 when the total expenditure may run into crores. The token demand must bear some proportion to the total expenditure. I am not sitting in judgment over the working of the PAC, but it should reconsider this point, so that the token grant has some appreciable proportion to the overall expenditure that is to be borne by the railways or other ministries in future.

Thirdly, I am glad the doubling of track is going on in the south and also in the north of India. I hope the doubling will proceed at a faster pace. I think the doubling of strategic lines should be done much more swiftly than that of other lines. The track should be doubled from Amritsar to Pathankot and Jammu to Riasi.

The railways are giving a very good account of themselves and I thank the minister for inviting members of Parliament to give them an overall view of the work that the railways are doing. I hope his good example will be followed by other ministers also and members will be taken into confidence so far as other national undertakings are concerned.

The railways in India are unique in one respect. In England, under Dr. Beeching, they have dismantled all uneconomic lines. But here, we are more for national needs than for economy and we are happy that the whole network of railways is working even at the time of emergency.

Shri A. P. Sharma (Buxar): Mr. Speaker, Sir, I would, while supporting these Supplementary Demands for Grants like to make a few observations, particularly in connection with the speeding up of the trains and also regarding the service conditions and welfare of the staff.

So far as electrification of the Indian railways is concerned, particularly in relation to these two Demands—Demand No. 2 and Demand No. 14—it is an absolute necessity. So far as speeding up of the trains is concerned, the section between Madras and Vijayawada is an absolutely important section in the southern part of the country. I hope in course of time Vijayawada will be connected with Waltair also, in the South-Eastern Railway, by means of electrification. Regarding electrification of the main line form Howrah to Delhi, the electrification work, as stated in the Demand, has been completed up to Allahabad and work upto Kanpur has been taken up. Work upto Tundla is further proposed to be taken up in the beginning of the Fourth Five Year Plan. In this connection, I would like to say that with the electrification of this line the speed of the tains between Delhi and Howrah should be increased. I find that electrification of the railways is not at present utilised for passenger service even upto Allahabad upto which electrification work has been completed. My suggestion, therefore, is that passenger services should also be run by means of electric engines and their speed should be increased.

One more suggestion, in this connection, which I would like to make is that there should be alternate arrangement, even after completion of electrification, for running of trains through diesel engines or steam locomotives for certain emergency purposes. Provision of an alternative arangement is always better and that is why I am making this suggestion.

[Shri A. P. Sharma]

Regarding the staff I have to make a few suggestions. Although the Minister of Railways has given an assurance time and again on the floor of this House that after the electrification of a particular section the staff declared surplus on the steam locomotive side will be utilised on the electric side after giving proper training, I am sorry to mention here that we are still receiving reports that a good number of staff are not being given the training and they are not being absorbed in a proper category equivalent to the work they have been doing. Over and above that, even some people who have been trained are not being taken and people from outside are being given preference for appointment on the electric side. This should stop. Those people who are particularly engaged in electrification work should be given preference over people from the open market. Eectrification is treated as a project and therefore the people who work on it, people who complete the electrification work, except a few high ranking officials, the whole rank and file of workers, are treated as casual workers and after completion of the electrification project they are not given any permanent status. They are not being absorbed in regular service. I would say that the whole idea of progress will be defeated if the people who complete these projects are thrown out from their jobs after completion of the projects. My request, therefore, to the Railway Minister is that every effort should be made to absorb these workers in regular service after testing their suitability.

In this respect, I would like to make one more observation regarding temporary engineers. I referred to that at the time of the budget debate also. There are hundreds of temporary engineers in the Indian railways. They should be allotted to some cadre and their services should be made permanent. With these words, I support these demands.

Dr. M. S. Aney (Nagpur): Mr. Speaker, I will not take more than three minutes. First I will say that I support all these three demands. One is for surveys, another for elctrification and a third for doubling the line. While supporting them, I only want to make a smail suggestion, which is a hardy annual. The narrow-gauge line from Darwah to Pusad should again be constructed. I touched this point this year in my budget speech, which was patiently listened to both by the Minister and his Deputy Minister and they gave some assurance. I expected some step in that direction but up to this time no step has been taken on that assurance.

Then, in the narrow-gauge there are lines from Murtijapur to Darwah and Murtijapur to Alichpur of the old CP Railways. The Government of India is running them. Their contract is coming to an end either by the end of this year or the beginning of next year. I want the hon. Minister to bear this in mind and try to do away with the narrow-gauge line, by introducing broad-gauge in its place. At present, they are incurring some losses in loading and unloading of goods for transhipment form broad-gauge to narrow-gauge. If these lines are converted into broad-gauge, it will be a profitable proposition and it will be beneficial for both passenger and goods traffic. That is another point which I want to mention for your consideration. So far as the revival of the old dismantled lines are concerned, I do not want to say anything at this stage.

श्री श्रीनारायण दास (दरभंगा) : अध्यक्ष महोदय, मैं रेलवे की पूरक अनुदान की मांग का समर्थन करते हुए मंत्री महोदय का ध्यान एक बात की ओर खींचना चाहता हूं ।

शायद उनको मालूम होगा कि नार्थ ईस्टर्न रेलवे में समस्तीपुर एक ऐसा जंक्शन

है जहां तीन लाइनें आ कर मिलती हैं और उस के उत्तर में दरभंगा का एक जंक्शन है जहां तीन लाइनें मिलती हैं। लेकिन दरभंगा और समस्तीपुर के बीच में जो 24 मील की दूरी है उसमें मीटर गेज की एक सिंगिल लाइन है। इस 24 मील की रेलवे लाइन पर पैसिंजर और मालगाड़ियों की इतनी भीड़ रहती है कि दोनों तरफ सुविधापूर्वक यातायात नहीं हो सकता। इसीलिए कुछ दिन पहले यह प्रस्ताव आया था कि मुजफ्फरपुर से ट्रेफिक को डाइवर्ट करके दरभंगा में ले जाया जाए ताकि समस्तीपुर और दरभंगा के बीच में जो यातायात की कठिनाई है वह कम हो। इसके लिए मुजफ्फरपुर और दरभंगा लाइन जो 36 मील की है उसका एक अलग सर्वे किया गया था, लेकिन मालूम नहीं कि उस सर्वे का क्या परिणाम आया और वह अभी तक कहां पड़ा हुआ है।

दूसरा एक सर्वे किया गया दरभंगा और समस्तीपुर के बीच लाइन को डबल करने के लिये ताकि यातायात में सुविधा हो। लेकिन उस सर्वे के बाद भी मामला जहां का तहां पड़ा है।

इस बीच में बड़ी लाइन बरौनी से समस्तीपुर पहुंचायी गयी और ऐसा सोचा गया कि समस्तीपुर से दरभंगा होते हुए उस लाइन को जयनगर तक कर दिया जाए जो नेपाल सीमा पर एक प्रमुख स्थान है। लेकिन वह प्रस्ताव भी वहीं पड़ा हुआ है।

मेरा मंत्री महोदय से अनुरोध है कि ये जो तीन चार आल्टरनेटिव प्रस्ताव हैं उन पर अब निर्णय हो जाना चाहिए। प्रथम तो समस्तीपुर तक जो बड़ी लाइन गयी है उसको जयनगर तक आगे बढ़ाया जाए। अगर वह सम्भव न हो तो दरभंगा और समस्तीपुर के बीच में डबल लाइन की जाए, और अगर वह भी सम्भव न हो तो मुजफ्फरपुर से दरभंगा को सीधी लाइन से मिला दिया जाए ताकि पैसिंजर और माल सुविधा से जा सकें।

इन शब्दों के साथ मैं इस अनुदान का समर्थन करता हूं और आशा करता हूं मैंने जो प्रस्ताव मंत्री महोदय के सामने रखे हैं उन पर शीघ्र निर्णय ले लिया जाएगा क्योंकि ये कई सालों से रेलवे के विचाराधीन हैं और दरभंगा से समस्तीपुर के यातायात के सवाल पर अवश्य ध्यान दिया जाएगा।

श्री अचल सिंह (आगरा) : जो ग्रांट रेलवे मिनिस्टर साहब ने पेश की है मैं उसका समर्थन करता हूं।

रेलवे देश के वास्ते बहुत आवश्यक चीज है, खास तौर से मिलिटरी को एक जगह से दूसरी जगह ले जाने के लिए तो अति आवश्यक साधन है। आजकल तो रेलवे का बहुत ही ज्यादा महत्व है।

इस सम्बंध में मैं मंत्री महोदय का ध्यान इस ओर दिलाऊंगा कि आगरा और दिल्ली के बीच जो लाइन है, वह दिल्ली से मथुरा तक तो डबल है, पर मथुरा से आगरा तक अभी डबल नहीं है। इस कारण कठिनाई होती है, ताज एक्सप्रेस को भी इस कारण रुकना पड़ता है। इसलिए मेरा निवेदन है कि आगरा से मथुरा तक भी इस लाइन को डबल कर दिया जाए।

मैं इस ग्रांट का समर्थन करता हूं और आशा करता हूं कि मैंने जो सुझाव दिया है उस पर ध्यान दिया जाएगा।

Shri Oza (Surendranagar): Sir, while supporting the Demands for Grants, I will make certain observations. The hon. Minister and his colleague have made a new impact on the railway administration by their characteristic dynamism and we are all grateful to them.

I know that this is not the opportunity to press for any new commitments. All things should subserve

[Shri Oza]

the necessities of our national defence. But while saying so I cannot fail to make one observation which concerns my constituency. The narrow gauge line between Morvi and Amaran is going to be dismantled from the 1st October. There is no road between Morvi and Amaran and the Gujarat Government has recently undertaken to construct a road between Morvi and Amaran. That commitment they have made but the work has not started yet. Since the Gujarat Government has made this commitment, my only request to the hon. Minister is that so long as the road is not constructed, the only means of communication between Morvi and Amaran may not be dismantled and he may stay the hands of the railway administration in removing that line. That is the only point which I want to press on him.

Shri A. N. Vidyalankar (Hoshiarpur): Sir, so far as the Demands go, I have no particular objection; but, I think, these schemes were formulated in peace-time and in the present situation that we are our schemes should be defence orientated. I feel, we should fix priorities again and should try to see that the border areas that are at present attacked and where our defences have to be made strong should be taken up first. For instance, I know, in Punjab there are various places where communications are not properly developed and there is danger of communications being cut off. Those portions should be completed. We have no connection with Kashmir. So, our plan of expenditure should be reoriented and we should take up those areas first. For instance, there is only a narrow gauge line by which Assam is connected with the rest of the country. These areas should be taken up first and we should redraw our plans of new lines and make whatever improvements are to be made.

Similarly, with regard to accommodation also, for the time being we should just leave the amenities alone and should try to give accommodation to the people first. All our money should be spent where it is necessary for the defence purposes. In evry note it is mentioned that the Public Accounts Committee's recommendation is kept in view and, therefore, these token demands have been made. Personally, I do not agree with the view express by the Public Accounts Committee because this upsets the whole budget. After they get the token demands accepted by Parliament, the practice of presenting supplementary demands again and again, I think, is not good from the point of view of accounting. Therefore, I think, in this matter, the Public Accounts Committee should be requested to review their opinion. In one or two cases, it is possible that you might present token demands but if you make it a rule in all cases that you first present token demands and thereafter you present supplementary demands, that practice should not be adopted as a rule. In view of this, I submit that the opinion of the Public Accounts Committe should be re-examined.

श्री के० दे० मालवीय (बस्ती): स्पीकर महोदय, मैं रेलवे मिनिस्टर साहब का ध्यान एक गम्भीर सवाल की तरफ़ दिलाना चाहता हूं । मैं दो मिनट लूंगा—ज्यादा वक्त नहीं लूंगा ।

मैं चाहता हूं कि नई रेलवे लाइन्ज बिछाने के बारे में जो सोचने का ढंग है, उस पर फिर से विचार किया जाये । हमारे देश में अक्सर ऐसे क्षेत्र हैं, जहां की आर्थिक व्यवस्था बड़ी लाइनों का बोझ सम्भाल नहीं सकती है । बहुत साल हुए, मैं ने उस वक्त के रेलवे मिनिस्टर के सामने एक तजवीज पेश की थी कि मेरे निर्वाचन-क्षेत्र एसे क्षेत्रों में अगर सब से तंग रेलवे लाइन—नैरो गेज रेलवे लाइन—को बिछाया जाये, तो बाहर के संसार के लिए उन क्षेत्रों का दरवाजा खुल जायेगा वहां पर रोजगार बढ जायेगा, और वहां के

लाखों आदमियों में कुछ जागरण भी हो जायेगा। लेकिन उस वक्त जवाब में कहा गया था कि नहीं, वे अनइकोनौमिक हैं, उन में थोड़ा पैसा भी खर्च होता है पर वे जल्दी ही खराब हो जाती हैं, और ट्रांस्पोर्टेशन में बहुत कठिनाइयां भी आती हैं इसलिए मेरे निर्वाचन-क्षेत्र के ग़रीब आदमियों को बड़ी लाइन के बनने का इन्तज़ार करना चाहिए।

मेरा सुझाव यह है कि जो पिछड़े क्षेत्र बहुत ग़रीब हैं, जहां बड़ी लाइन का आर्थिक बोझ नहीं सम्भाला जा सकता है, वहां पर छोटी-छोटी नैरो-गेज लाइनें बिछाई जायें। जिस तरह हम ने कुछ क्षेत्रों के लिए चरखे की इकानोमी और काटेज इंडस्ट्रीज की इकानोमी को मान लिय है, उसी तरह कुछ क्षेत्रों में आरजी तौर पर नैरो-गेज लाइनें बिछाने में भी हम को कोई आपत्ति नहीं होनी चाहिये। बीस पच्चीस मील की नैरो-गेज लाइने, उन के इंजिन और डिब्बे आदि अपने देश में ही बन जायेंगे। ये छोटी लाइने दस पंद्रह बरसों के लिए उन क्षेत्रों का काम करती रहेंगी और क्षेत्रों का आर्थिक विकास भी अच्छी तरह से हो सकेगा। मैं समझता हूं कि अगर रेलवे मंत्रालय इस सुझाव पर सोच-विचार करेगा, तो इसमें कोई नुक्सान की बात नहीं होगी। यह जरूर है कि रेलवे लाइन के बारे में जो आधुनिक ख्यालात है, वह इस से पूरा नहीं होगा। यह ठीक है कि बहुत बढ़िया चीज बननी चाहिए, लेकिन अगर बहुत बढ़िया चीज न बन सके, तो कम से कम सैकंड क्लास ही बने और अगर सैकंड क्लास चीज न न बन सके, तो थर्ड क्लास ही बने। अगर छोटी लाइन इन क्षेत्रों में खुल जायगी, तो वे इन क्षेत्रों के बैलों और इन्सानों को राहत देगी।

मुझे आशा है कि रेलवे मंत्रालय बहुत गम्भीरता से इस सुझाव पर ग़ौर करेगा।

श्री राम सहाय पाण्डेय (गुना) : मैं इस बारे में एक दो सजेशन्स देना चाहता हूं। चूंकि रेलवेज में कंजेशन बहुत होता है, इसलिए उस की वजह से आराम की बात तो एक तरफ रही, हम उतने पैसेंजर्ज को कैरी भी नहीं कर सकते हैं, जितने कि प्लेटफ़ार्म पर होते हैं जिस के परिणाम स्वरूप वहां पर बहुत धक्का-मुक्की होती है। हम ने अमरीका में देखा है कि वहां पर डबल-डैकर डिब्बे —दो-मंजिला डिब्बे —होते हैं। जिस तरह हम ज्यादा मुसाफिरों को कैरी करने के लिये डबल लाइने बिछा रहे हैं, इलैक्ट्रिफिकेशन कर रहे हैं, इलैक्ट्रिक इंजिन बना रहे हैं, उसी तरह कंजेशन की समस्या को हल करने के लिए दो मंजिला डिब्बे भी प्रयोग में लाए जा सकते हैं। रेलवेज ने जो प्रगति की है, उस के लिए मैं श्री पाटिल, डा० राम सुभग सिंह और रेलवे प्रशासन को कांग्रेटुलेट करता हूं। मैं उन को सुझाव दूंगा कि वे कंजेशन को हटाने के लिए डबल-डैकर, दो-मंजिला, डिब्बों के बारे में विचार करें। इस प्रकार वे बड़े आराम के साथ कंजेशन को दूर कर सकते हैं। और ज्यदा पैसेंजर्ज को ले जा सकते हैं।

The Minister of Railways (Shri S. K. Patil): Mr. Speaker, Sir, these demands, as stated yesterday, are merely token demands. As Dr. Aney pointed out one is for the electrification, ano'her for the survey of an electric scheme and the third for the doubling of the track. These are 4th Plan schemes that were not included in the Budget and which are proposed to be taken up in advance. The Railways have been working on the schemes much faster than expected and, therefore, the necessity for these token demands arises. The Public Accounts Committee suggested that a token grant should be introduced so that the House should know about such schemes and approve them. My friend Mr. Vidyalankar is totally wrong in his conception of token demands. Because it is very necessary indeed that the token demands have to be granted. It is a democratic way of keeping the House informed. This is so far as the grants are concerned.

[Shri S. K. Patil]

Advantage has been taken—very naturally so and I do not find fault with that—by the Members to make some suggestions, which should really be made at the time of the Budget. These grants do not really call for these. Of course, I can quite understand their anxiety because these are the live problems in their constituencies and they have every right to make them.

Dr. Singhvi talked about transport requirements *vis-a-vis* our defence efforts. Of course, we have always got them in view. Apart from the defence requirements, this has got to be done not only in Railway transport but also in other modes of transport. Wherever there is no transport, attempts should be made to provide some transport.

Then it is said that Railways are in a way a commercial business and that they cannot show losses. But there is always an element of loss and we have to strike a balance. You cannot always say that, unless there is some profitability, a line would not be laid. If everybody decides not to go into water unless he knows competently to swim, surely there would be no swimming. Therefore, there has got to be some kind of a balance. We have got to have the lines, but those lines must not be under-remunerative because the total effect on our budget will be bad.

I can understand Dr. Singhvi's request that Rajasthan is backward in transportation and that something has got to be done there. He referred particularly to the Rajasthan Canal. At one time when that Canal was projected, I was in charge of a particular scheme and I am very proud that this Canal would bring all the prosperity not only to Rajasthan but to the whole of India. Of course, that will pose some transport problems too, which have to be sorted out as quickly as possible. But these grants have no referrence to it. I can, however, assure him that this will be done.

My friend, Mr. D. C. Sharma, is unfortunately not here. I sympathise with him. I can understand the heavy heart, coming as he does from Gurdaspur, where recently there was some bombing and one or two men lost their lives. But it is really very good that he has been spread to us. May he live long to serve his Constituency, this Parliament and the whole country. I wish he was here. He wants that a sort of recompense should be done for the Gurdaspur Station. We should really do something about it. I can assure him that we can consider this by even going out of the way because of the sacrifices they have done for a great national cause. What Gurdaspur has done to win the national war amply qualifies that for all the things that he wants. I think his wishes will be granted.

So far as my friend, Shri A. P. Sharma is concerned, I can understand that the welfare of the staff and the people have always been in his heart. My heart also responds to that. Particularly because I said it yesterday, I am not repeating again the magnificent work the Railwaymen are doing for the country. Actually I am very proud that the Railwaymen, from top to bottom, are doing very good work in spite of the trials that they have to face; they know that every minute there is danger to their lives. Like our fighting soldiers they also contribute very essentially to our defence efforts because unless these services are run, our war potential would not be as perfect as we would like it to be. But he should remember that we shall bear those suggestions in mind. As a result of electrification, a portion of our staff has got to be displaced. But surely they have got to be trained and kept. It is not their fault that electrification has come. Therefore, that should be done. If the hon. Member brings to my notice any particular cases where this is not done, we shall see to it that it is done.

One of my hon. friends referred to narrow gauge line. He has mentioned it again and again. Although this may not be the occasion for it, I can understand the anxiety of the hon. Member that it should be taken in hand and be done as quickly as possible. It is a matter of conversion. We are not now adding to the narrow gauge lines, because after all commercially, they do not mean anything; they are a total dead loss and nothing comes out of them, and, therefore, this conversion has got to be done as quickly as possible. Similarly, my hon. friends Shri Shree Narayan Das and Shri Achal Singh were talking about some lines. Of course, those lines are very necessary. I do not say that they are not necessary. I am not ready with all the answers today in respect of those points, because I did not expect these questions to arise during this discussion, but surely they will be considered.

My hon. friend Shri Oza who hails from Gujarat has said, and he has said this to me even before, that there is a persistent demand that the particular narrow gauge line that he mentioned should not be dismantled unless there is a road. Sometimes, it does happen that when a road has to be constructed there is no other land available and where the line stands the road has to be consfructed. Therefore, the question arises how to construct a road on the place where the line stands. We do not know whether the egg comes first or, the hen comes first, but we have got to have the egg and also the hen. Therefore, we shall see what could be done in order to achieve that. My hon. friend Shri K. D. Malaviya has also made certain suggestions, and I can assure him that they would be borne in mind.

My hon. friend Shri R. S. Pandey wants double-decker trains. That is a very good idea. It is a very good thing that many of our Members of Parliament who come back from these world tours get new ideas which are very good ideas. They are not there in America, but they are there in Japan, but on a scale which is not very large; these double-decker trains are used there and they are very successful. Ever since I had seen such double-decker trains some years ago in Japan, I had introduced that idea here so that we could consider how we could do it, and if it could be possible here, what type of traction we would require for that purpose and so on. These are matters that have got to be taken into consideration. It is possible in one place, but it may not be possible in another place unless fundamentally the traction is changed. Therefore, we shall bear this in mind.

With these words, I commend these Demands for the acceptance of the House

Shri Yashpal Singh (Kairana): What about Roorkee? The hon. Minister has not said anything about it.

Shri S. K. Patil: I am sorry I forgot my hon. friend Shri Yashpal Singh.

Since the elections are approaching, and our budget would be presented slightly before the elections, I would try to satisfy every hon. Member.

Mr. Speaker: The question is:

> "That the respective supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of the following Demands entered in the second column thereof, namely Demands Nos. 2, 14 and 15.".

The motion was adopted.

[*The motions of Demands for Supplementary Grants (Railways). 1965-66 which were adopted by the Lok Sabha, are reproduced below.*—Ed.]

DEMAND No. 2—MISCELLANEOUS RAILWAY EXPENDITURE

> "That a supplementary sum not exceeding Rs. 1000 be granted to

the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Miscellaneous Railway Expenditure'."

DEMAND No. 14—CONSTRUCTION OF NEW LINES

"That a supplementary sum not exceeding Rs. 1000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Construction of New Lines'."

DEMAND No. 15—OPEN LINE WORKS—CAPITAL, DEPRECIATION RESERVE FUND AND DEVELOPMENT FUND

"That a supplementary sum not exceeding Rs. 1000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Open Line Works—Capital, Depreciation Reserve Fund and Development Fund'."

11.53 hrs.

DELHI MOTOR VEHICLES TAXATION (AMENDMENT) BILL

The Minister of Transport (Shri Raj Bahadur): I beg to move:

"That the Bill to amend the Delhi Motor Vehicles Taxation Act, 1962, be taken into consideration."

This Act was put on the statute-book as late as the end of 1962 or the beginning of 1963, and it came into force with effect from 1st April, 1963. Section 20 of this Act provides that the proceeds of the tax collected from motor vehicles under this Act, after deduction of the necessary expenditure on collection, be paid to the Delhi Municipal Corporation and the New Delhi Municipal Committee in an agreed proportion, to meet their expenses on the maintenance of roads etc. The basis of distribution has been that out of the proceeds from the registration fee and the taxes on motor vehicles, Government are entitled to retain such part of it as is required for meeting the expenditure on collection. Then, out of these two, that is, the fees and the tax, there is a ratable distribution so far as the costs of collection are concerned. Within the remainder, the basis of distribution is the surface area of motorable roads under the jurisdiction of the Delhi Municipal Corporation and the New Delhi Municipal Committee. However, we find that so far as the Cantonment Board is concerned, it does not get any share out of these proceeds. It is evident that they also have to maintain certain roads, and certain roads are under their jurisdiction.

The main purport of this Bill is to provide for a due share to the Delhi Cantonment Board also out of these proceeds. Clause 3 of this Bill aims at that.

Then, there is some need for clarification of a particular entry in the Schedule. I would refer to sub-item (h) in Part A of Schedule I in Item III. At present, the description of motor vehicles for purposes of taxation is as follows:

"Vehicles the registered laden weight of which exceeds 10 tonnes".

Then, in the next column, the entry reads thus:

"100 for every tonne or part thereof.".

The intention is that up to 10 tonnes, the tax is Rs. 700, and beyond 10 tonnes, when the weight exceeds 10 tonnes, for every extra tonne or part thereof, an additional sum of Rs. 100 is to be levied. This was not quite clear in the Act. Hence, we have

sought to make it clear through an amendment in this Bill.

I should like to submit that both these amendments, the amendment to section 20 and the amendment to the sub-item (b) of item III in Part. A of Schedule are necessary with a view to provide for a due share to the Delhi Cantonment Board out of the proceeds of the taxes collected, for maintenance of roads, and for providing a clarification, as indicated above, respectively. These are the two main purposes. I think that this measure is a non-controversial one, and I hope the House will give its approval to it.

Mr. Speaker: Motion moved:

> "That the Bill to amend the Delhi Motor Vehicles Taxation Act, 1962, be taken into consideration."

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, यह जो बिल मंत्री महोदय लाये हैं यह बहुत सुन्दर है । मैं समझता हूं कि इस में यह खयाल छोड़ दिया गया है कि जब तक मोटर वीहिकल्ज के लिए सड़कों का इंतजाम करने की कोई जिम्मेवारी न ले तब तक चाहे दिल्ली नगर निगम हो या नई दिल्ली म्यूनिसिपल कमेटी हो या कंटोनमेंट बोर्ड हो किसी को यह अधिकार नहीं है कि वह इतनी बड़ी राशि उन का लोगों से इकट्ठी करता रहे। एक तो सब से बड़ी ज्यादती उनके साथ यह है कि उनका कोई रिप्रिजेंटेशन यहां नहीं है । राजस्थान जहां से हमारे मिनिस्टर साहब आते हैं वहां जयपुर की ट्रांसपोर्ट कम्पनी है और वह जानते होंगे कि राजस्थान वाले आज पचास परसेंट अपनी इनकम का नेशनल डिफेंस फंड में दे रहे हैं । लेकिन उन के लिए कोई इंतजाम नहीं है । यह एक कायदा है "नो टैक्सेशन विदाउट रिप्रिजेंटेशन" । उनकी कोई कंस्टिट्युएंसी नहीं है, कोई उनका रिप्रिजेंटेशन नहीं है लेकिन फिर भी उन से इतने टैक्स लिये जा रहे हैं । मेरी प्रार्थना यह है कि चाहे नगर निगम हो या नई दिल्ली म्यूनिसिपल कमेटी हो या कंटोनमेंट बोर्ड हो उनको यह कहा जाए कि सड़कों का, अच्छी सड़कों का इंतजाम वे सबसे पहले करें। आज सड़क बनती है लेकिन दूसरे ही दिन टूटने लग जाती है, पुलिया बनती हैं, टूट जाती हैं। एक पुलिया है जिसको बनते बनते पांच साल हो गए हैं लेकिन अभी तक बनी नहीं है । जब हम सब्जी मंडी से आगे निकलते हैं, वहां एक पुलिया को बनते बनते पांच वर्ष से ज्यादा हो गए हैं लेकिन अभी तक वह बन नहीं सकी है । लेकिन इसके बावजूद भी टैक्स पूरा का पूरा लिया जा रहा है । मेरा मंत्री महोदय से आग्रह है कि सबसे पहले अच्छी सड़कों का इंतजाम होना चाहिये उसके साथ साथ जो ट्रांसपोर्ट के लोग हैं उनका रिप्रिजेंटेशन चाहे लोक सभा में या राज्य सभा में होना चाहिये । एक सीट उनके लिए भी होनी चाहिये । उस के बाद ही यह प्राविजन किया जाए कि कंटोन मेंट बोर्ड का भी इसमें शेयर हो, उसको भी इसका हिस्सा मिले । आज जो ट्रांसपोर्ट की खराब हालत है, कम्युनिकेशन की जो खराब हालत है सड़कों की जो खराब हालत है, उसको दुरुस्त किया जाना चाहिये । रिंग रोड इस कद्र खराब है कि वहां पर अगर कोई चलता है तो वह कहने लग जाता है कि शायद वह किसी ऐसे देश में में आ गया है जहां न कोई इंजीनियर है और न पी० डब्ल्यू० डी० है । और न कोई दूसरी चीज है । इसके पहले कि टैक्स में उनको शेयर दिया जाए मैं समझता हूं कि सड़कों का इंतजाम किया जाना चाहिए और अगर नगर निगम, नई दिल्ली म्यूनिसिपल कमेटी आदि सड़कों का इंतजाम नहीं कर सकते हैं तो सरकार इसे अपने हाथ में ले, सैंट्रल गवर्नमेंट इसका इन्तजाम करे ।

यह बिल बहुत सुन्दर है, और इस सुन्दर बिल के लिए मैं मंत्री महोदय को बधाई देता हूं । लेकिन मैं यह भी कहना चाहता हूं कि ट्रांसपोर्ट के जो लोग हैं, उनकी दिक्कतों का भी खयाल रखा जाना चाहिये ।

श्री नवल प्रभाकर (दिल्ली-करोल बाग): अध्यक्ष महोदय, जो छोटा सा बिल आया है, यह बहुत ही साधारण है और इस में इतना ही है कि दिल्ली नगर निगम और नई दिल्ली म्यूनिसिपल कमेटी को जो अंशदान मिला करता था, कंटोनमेंट बोर्ड जो है, उसको भी उस में हिस्सा मिले । मेरा निवेदन यह है कि दिल्ली की ट्रांसपोर्ट आथोरिटी यह टैक्स वसूल करती है । उस के बाद अपना खर्च निकाल कर यह राशि दिल्ली नगर निगम, नई दिल्ली म्यूनिसिपल कमेटी, कैन्टोनमेंट बोर्ड को आगे से दे दिया करेगा । किन्तु जिस उद्देश्य के लिये यह पैसा दिया जाता है उसकी मैं देखता हूं कि पूर्त्ति नहीं हुई । जब हम किसी मोटर गाड़ी वाले से टैक्स का पैसा वसूल करते हैं तो इस उद्देश्य से वसूल करते हैं कि सड़कें जो हैं वह अच्छी हों और उनको सुविधा मिले । लेकिन आप जाइये और दिल्ली में देखिये तो ज्यादातर सड़कों की अवस्था बहुत ही दयनीय हो रही है । नई दिल्ली में तो खैर भारत सरकार का दबदबा है वहां जरा अच्छी देखभाल हो जाती है लेकिन नई दिल्ली के कुछ ऐसे हिस्से हैं जो कि बाहर के हिस्से हैं अगर वहां आप देखेंगे तो सड़कों की बहुत दुर्व्यवस्था है। दिल्ली नगर निगम के हिस्से में आप एक सिरे से दूसरे सिरे तक चले जाइये । हालत यह है कि उन की स्थिति कही नहीं जा सकती चांदनी चौक में या उसके आस पास जो हिस्से हैं वहां भी यह अवस्था है कि हर साल या दूसरे साल सड़क टूट जाती है । उस नई सड़क को फिर तोड़ कर कभी सीमेंट से बनाया जाता है कभी तारकोल से बनाया जाता है । इस तरह की अवस्था है और यहां पैसे का बहुत अधिक अपव्यय होता है ।

12 hrs.

मेरा निवेदन है कि जो बाहर की बस्तियां हैं, जो अभी थोड़े दिनों से आबाद हुई हैं, जिन में विस्थापित भाइयों की बस्तियां हैं वहां जो भी सड़कें जाती हैं उनकी अवस्था बहुत खराब है । जितनी भी बाहर की बस्तियां है आप चाहें लाजपत नगर को ले लीजिये चाहे दक्षिण दिल्ली की बस्तियों को ले लीजिए, अथवा दूसरे को ले लीजिये, सब की एक सी हालत है ।

माननीय मंत्री जी से मेरा यह निवेदन है कि टैक्स तो आप वसूल करते हैं वह पैसे भी भी आप देते हैं, लेकिन जिस मद में पैसे दिये जाते हैं उसका सदुपयोग होना ही चाहिये । मंत्री महोदय हमें इस बात का आश्वासन दिलायें कि जो पैसा वह वसूल करते हैं इसके लिये कि सड़कों की ठीक देखभाल की जायेगी, वह काम जरूर होगा ।

श्री राज बहादुर : अध्यक्ष महोदय, माननीय सदस्य श्री यशपाल सिंह जी ने और श्री नवल प्रभाकर जी ने राजधानी में सड़कों की अवस्था के बारे में कुछ कहा है । मैं यह मानता हूं कि बरसात के बाद विशेषत: राजधानी में और दूसरी जगहों पर सड़कों की अवस्था कुछ गिर जाती है । मैं यह भी मानता हूं कि सड़कों की देख भाल करने के सम्बन्ध में बहुत कुछ करने की आवश्यकता है । उन्होंने रिंग रोड का हवाला दिया । वह नई सड़क है और नई सड़क का यह कायदा है, और यह मानी हुई बात है, कि जहां नई सड़क बनती है उस के जमने में कुछ समय लगता है । जब तक एक या दो बरसात नहीं निकल जाती तब तक उस को पक्का नहीं मानते, जब तक टार का कोट उस पर खूब जम नहीं जाता तब तक उस को पक्का नहीं मानते । इस का एक कारण यह भी है कि हम अपनी सड़कों को मशीनों से नहीं बनाते । अगर हम सड़कों को मशीनों से बनायें, मशीनों से जमायें और उस के बाद उन पर जिसे कालीन कहा जाता है, कारपेट कहा जाता है वह भी मशीनों से लगायें तो निश्चय

ही यह कठिनाई न आये । लेकिन मशीनें हमारे पास इतनी नहीं हैं । साथ ही जब हम मशीनें लाते हैं तो मानव को वहां से हटना पड़ता है। मशीन लगायेंगे तो मानव हार जायेगा । इसलिये मानव की रोजी का सवाल है । लेकिन इस में कई गुत्थियां उलझी होने पर भी मैं यह नहीं कहता कि सड़कों की अवस्था सुधारी न जाये ।

मैं कह सकता हूं कि आज पुरानी दिल्ली से नई दिल्ली की सड़कों की अवस्था ज्यादा अच्छी है । जो पुरानी दिल्ली की सड़कें हैं वह जो हमारा चुना हुआ कारपोरेशन है उस के प्रबन्ध और शासन के अन्तर्गत आती हैं । वह अपनी कोशिश करता है और उस के साधनों में जितना कुछ हो सकता है वह करने की चेष्टा करता है ।

जहां तक राजस्थान के बारे में कहा गया कि राजस्थान के जो मोटर चालक आते हैं उनको सुख सुविधा नहीं मिलती । मेरा कहना यह है कि जो आवश्यकतायें उन की हैं, उन को पूरी करने की चेष्टा म्यूनिसिपैलिटी वाले करते हैं, लेकिन जहां तक मैं जानता हूं टैक्स उन्हीं से लिया जाता है जो दिल्ली में रजिस्टर होते हैं । उन को ही रजिस्ट्रेशन टैक्स देना पड़ता है, मोटर वेहिकल टैक्स देना पड़ता है । बाहर से आने वालों को कोई छोटा मोटा टैक्स देना पड़ता हो वह बात अलग है, जैसे कि आक्ट्राय वगैरह के सिलसिले में या व्हील टैक्स के सिलसिले में, लेकिन जो मुख्य टैक्स है अर्थात मोटर वेहिकल टैक्स या रजिस्ट्रेशन टैक्स, यह दिल्ली की गाड़ियों को ही देना पड़ता है । इस तरह से जो सुख सुविधा उन को चाहिये वह उन को मिलती है । उस से ज्यादा मिले इस की जैसे कोई आवश्यकता प्रतीत होगी वैसी व्यवस्था की जायेगी । राजस्थान के प्रतिनिधि यहां मौजूद हैं । राजस्थान का प्रतिनिधित्व करने वाले एक प्रकार से श्री जसवन्तराज जी यहां बैठे हैं । दूसरे लोग भी हैं जो राजस्थान का काफी हित चिन्तन कर सकते हैं । आप राजस्थान में चले जायें । वहां पर जितनी आवश्यकतायें सड़कों की है वह यहां पर राजस्थान के मोटर चालकों को नही मालूम हैं । लेकिन आज राजस्थान के लोगों को आवश्यकता इस बात की है कि उन्हें पूरे हथियार दिये जायें, उन को पूरी तरह मुसल्लाह किया जाये जिस से वह देश की सीमाओं की रक्षा पूरी तरह कर सकें और पाकिस्तान को मुंह तोड़ जवाब दे सकें मैं समझता हूं कि आज राजस्थान अपनी पुरानी परम्परा के अनुसार चलेगा और फिर से दिखलायेगा कि राजस्थान के राजस्थानियों में वही वीरत्व की भावना मौजूद है । राजस्थान की ओर से देश के लोग बिल्कुल निश्चिंत रह सकते हैं । वह पाकिस्तान का डट कर मुकाबला करेंगे ।

श्री बाल्मीकी (खुर्जा) : माननीय मंत्री जी ने उत्तर प्रदेश को तो भुला दिया ।

श्री राज बहादुर : मैं सारे देश को नहीं भूला हूं । राजस्थान की चर्चा आ गई इस लिये राजस्थान के बारे में कह दिया ।

इन शब्दों के साथ मैं निवेदन करता हूं कि इस बिल को स्वीकार किया जाये ।

Mr. Speaker: The question is:

> "That the Bill to amend the Delhi Motor Vehicles Taxation Act, 1962, be taken into consideration."

The motion was adopted.

Mr. Speaker: There are no amendments.

The question is:

> "That clauses 1 to 3, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clause 1 to 3, the Encting Formula and the Title were added to the Bill.

Shri Raj Bahadur: I beg to move:

"That the Bill be passed."

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

12.07 hrs.

DETENTION OF MEMBER

(Shri Badrudduja)

Mr. Speaker: I have just received the following intimation from the Superintendent, Alipore Special Jail, Calcutta:

> "I beg to state that Syed Badrudduja, M.P., was admitted to this Jail on 10th September, 1965 under 30 of the Defence of India Rules, 1962, and being treated as a Division I Undertrial prisoner."

12.07½ hrs.

DELHI LAND REFORMS (AMENDMENT) BILL

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to move*:

> "That the Bill further to amend the Delhi Land Reforms Act, 1954, be taken into consideration."

The Delhi Land Reforms Act, 1954, came into force in the Union Territory of Delhi on 20th July, 1964. Under sec. 150 of that Act, Gaon Sabhas were constituted in the areas to which the Act applied and all common lands in the Gaon Sabhas areas, i.e. all lands whether cultivable or otherwise except those comprised in any holding or grove of private individuals, were vested in the Gaon Sabha under sec. 154 of that Act. The Gaon Sabhas were charged with the function and responsibility of seeing that the lands were not encroached upon. If these lands were encroached upon, they were to file suits against the trespassers, the land would then become vacant and again vest in the Gaon Sabhas. However, if no such suit is filed, under sec. 85 of the Act, the person who has encroached upon the Gaon Sabha land becomes a *bhumidar* or *asami* of the land as if he had been admitted to the possession of the land by the Gaon Sabha. Also when any dispute arises as regards ownership of any property vesting in the Gaon Sabha, under sec. 36 of the Delhi Panchayat Raj Act, 1954, the Gaon Panchayat is empowered to decide whether to treat the property under dispute as the property of the Gaon Sabha or not. Apart from this, it is also the duty of the Gaon Sabha to be on the lookout for cases of contravention of the law by *bhumidars* and their assmis and take remedial action. For example, under sections 42 and 46 of the principal Act, the Gaon Sabha can sue for ejectment of persons who have acquired land by transfer in contravention of the law. When the transferor is ejected, the land becomes vacant. Similarly, under section 81 of the principal Act, the Gaon Sabha can sue for ejectment of their *asamis* and take remedial action. agricultural lands to non-agricultural use.

In the course of the implementation of this Act, certain deficiencies in the law have come to notice. A number of Gaon Sabhas have failed to effectively discharge their functions. A large number of encroachments on Gaon Sabha lands and transfers in contravention of the law have come to notice, and it has caused loss of revenue to the Gaon Sabha and the Government. It has, therefore, become necessary to invest the revenue authorities also with the necessary powers to supplement the efforts of the Gaon Sabhas in removing encroachments on Gaon Sabha lands and ejecting persons who violate the law. In a number of cases the Gaon Sabhas have suffered losses on account of certain unscrupulous Pradhans colluding with unauthorised occupants of Gaon Sabha lands in admitting the claims of the unauthorised occupants in courts of law in suits brought under section 36 of the Delhi Panchayat Raj Act, 1954. It is, therefore, necessary to devise adequate measures to retrieve such properties and to prevent such losses in future.

---

*Moved with the recommendation of the President.

After the commencement of the Delhi Municipal Corporation Act, 1957, a number of villages which were under the jurisdiction of Gaon Sabhas have been urbanised and the Delhi Panchayat Raj Act, 1954, has ceased to apply in those areas. However, the Gaon Sabhas being corporate bodies continue to exist in these areas, even though they have no panchayat functions. There is no provision in the existing law to wind up these bodies in the urbanised areas, but as an interim measure the management of their properties in those areas has been entrusted to the Deputy Commissioner. It is necessary to make provision for winding up the Gaon Sabhas in urbanised areas and for the disposal of their assets and liabilities. The present Bill, with 27 clauses, seeks to give effect to the objects mentioned above, and also make provision for certain other matters.

While amending the Act, we have also taken into consideration of the difficulties of the personnel serving in the armed forces of the Union. We have tried in this Bill to remove those difficulties and give certain concessions to the personnel of the armed forces. Clauses 4, 14 and 16 deal with these things.

At present, under section 36 of the principal Act, a *bhumidar* who is serving in the Armed Forces can lease his land to the *Asami* who has been assisting the whole family or relatives in agricultural operations. Consequently, such parents or relatives are put in difficulties, as sometimes it happens that the parents are old, and the person helping them joins the defence forces. The old parents depending on this young man cannot lease the land under the present Act. We have, therefore, exempted such people, old people whose young sons have joined the army, to lease the land to the *Asamis.*

Clause 14 seeks to amend section 75 of the principal Act so as to give a higher priority in the matter of allotment of land by Gaon Sabhas to persons in the Armed Forces of the Union and the dependents of such persons killed in action and for special preference being given in the case of persons decorated for gallantry. This is a concession which we thought we should give while amending the Act.

Clause 16 seeks to provide that when a person is released from the Armed Forces, he can take back the land leased by him after making and application to the Deputy Commissioner instead of filing a suit as at present, which takes a long time. In order to facilitate their taking back the land, we have provided that if he is discharged, he can simply make an application to the Deputy Commissioner with a certificate that he was serving in the Armed Forces. Then the Deputy Commissioner will make arrangements to give him the land back. Provision is made that in case crops are standing, then after one month from the harvest he will be entitled to get back the land.

Then there are other clauses which deal with unauthorised diversion of land for non-agricultural purposes. Clause 18 seeks to amend section 81 to confer powers also on the Revenue Assistant to eject a person who has diverted agricutural land for non-agricultural use, if the Gaon Sabha fails to move in the matter.

Today we are in great need of higher food production. So, Clause

[Shri Hathi]

11 provides that if after two years land is not cultivated, it can be leased to the Asami for cultivation, because we cannot allow lands to remain uncultivated.

These are the main provisions of the Bill. Clause 26 seeks to amend the Schedule to the Act. Clause 27 is a validating provision. The other eight clauses are of a consequential nature.

This Bill was proposed because there were a number of complainis about encroachment of land, and we received complaints from Members of Parliament also. This was placed before the Delhi Advisory Committee of the Home Minister, and the Committee approved it at its meeting on 20th February, 1965.

I move.

Mr. Speaker: Motion moved:

> "That the Bill further to amend the Delhi Land Reforms Act, 1954, be taken into consideration."

श्री यशपाल सिंह (कैराना) : अध्यक्ष महोदय, जो बिल हमारे सामने लाया गया है वह बहुत अधूरा सा है। इसमें किसान की दिक्कतों को कोई खयाल नहीं किया गया है। एक बात के लिय मैं मंत्री महोदय को मुबारकबाद देता हूं कि उन्होंने लड़ने वाले जवानों को सहूलियत दी है, वरना आज तक जो लड़ने वाले फौजी थे उनके डिपेंडेंट्स मारे मारे फिरते थे, उनके लिये कोई जरिया माश नहीं होता था। इसके लिये तो मैं उनको बधाई देता हूं लेकिन इस बिल से जो किसान के लिये दिक्कत बढ़ी है उसका सरकार ने खयाल नहीं किया।

सबसे बड़ी देखने की बात तो यह है कि हमारी इतनी बड़ी स्टेट है, इसमें कोई काम किसी एक अफसर की मर्जी से नहीं होता। इतनी बड़ी हाई कोर्ट है, इतनी बड़ी जूडीशियरी है। लेकिन इतना होते हुए भी मेरी समझ में एक चीज नहीं आयी जो कि सुफहा 9 पर दी गयी है। मैं उसे पढ़ कर सुनाता हूं। वह इस प्रकार है :

> "Notwithstanding anything contained in sections 84, 85 and 86, the Revenue Assistant also may, on receiving information or on his own motion, eject any person who is liable to be ejected from any land on a suit of the Gaon Sabha under any of those sections, after following such procedure as may be prescribed."

मेरी यह समझ में नहीं आता कि हमारा इतना बड़ा संविधान होते हुए भी क्यों एक कमिश्नर को या किसी छोटे से जुडिशियल अफसर को या डिस्ट्रिक्ट मजिस्ट्रेट को यह अधिकार दे दिया गया है कि वह जब जी चाहे किसी को बेदखल कर दे। इस क्लाज को हटाया जाना चाहिये। जो हमारा विधान चल रहा है, जो हमारा ला आफ दी लैंड है, उसके मुताबिक किसान को यह हक दिया जाए कि वह अपनी जमीन को प्रोटेक्ट कर सके। आज तक जितने कानून बने हुए हैं वे सब किसान का गला काटने के लिये बने हुए हैं। जब तक किसान को यह सहूलियत नहीं होगी कि वह अपनी जमीन के ऊपर खुद काबिज हो और उसके लिये वह आखिर तक लड़ सके, तब तक वह कैसे देश की रक्षा कर सकेगा और कैसे देश के लिये अनाज पैदा कर सकेगा।

यह समाजवाद किसान के लिये बहुत महंगा पड़ा है। इस समाजवाद के नाम पर बीस बीघे के किसान को भी जालिम जमींदार कह कर समाप्त किया जा रहा है। समाजवाद के नाम पर आज बिड़ला, टाटा और डालमिया चार-चार लाख रुपया रोजाना बैंकों में जमा कर सकते हैं। इनकम टैक्स जब लगाया जाता है तो खयाल रखा जाता है कि शहर वालों को तीन हजार छोड़ कर टैक्स लगाया जाये जिससे कि वह

अपने बाल बच्चों की परवरिश कर सके। लेकिन जो किसान पांच रुपये का भी अबवाब और मालगुजारी देता है उसके लिय एक पैसे का एक्जम्पशन नहीं किया जाता। किसान को बराबर में लाने के लिये कोशिश होनी चाहिये। एक तरफ एक दीवार बनी और दूसरी तरफ़ गड्ढा है। वह गड्ढा तभी भरा जा सकता है जब दीवार का कुछ हिस्सा उसमें डाला जाए। जो ऊंचा है उसको कुछ नीचा किया जाय और जो नीचा है उसको ऊंचा किया जाए और उनको एक तल पर लाया जाय। आज किसान को समाजवाद बहुत महंगा पड़ रहा है। इसलिये जो आपने सोल्जर्स के लिये किया है उसके लिय तो म आपको बधाई देता हूं क्योंकि लड़ने वालों के लिये और कोई जरिया माश नहीं रह गया था। जो आपने किया वह बहुत अच्छा है। लेकिन इसके साथ साथ मैं यह कहना चाहता हूं कि यह बिल काम्प्रिहेंसिव नहीं है। इसमें किसान की दिक्कतों का खयाल नहीं रखा गया है।

12.18 hrs.

[MR. DEPUTY-SPEAKER *in the Chair*]

दिल्ली में किसान से जो जमीन चार रुपये गज के हिसाब से ली गई थी, वह 250 रुपये गज पर बेची गई, लेकिन किसान को उस में से एक पैसा भी मुनाफा नहीं दिया गया। अगर मिल-मालिक की प्रोडक्शन की कीमत आज से नौ, दस साल बाद भी बढ़ती है, तो मिल-मालिक को उस का हिस्सा दिया जाता है, वह बाकायदा शेयर-होल्डर होता है। किसान से जो जमीन चार रुपये गज पर ली गई, वह 250 रुपये गज पर बेची गई, लेकिन उस को शेयर-होल्डर बनाना तो दरकिनार, इतना भी नहीं हुआ कि उस में से दो रुपये उस को दे दिये जाते।

पहले दिल्ली के कानून के मुताबिक यह ममनूअ था, बिल्कुल इल्लीगल था कि लोग यहां पर जमीन के दस, बीस प्लाट खरीद सकें। लेकिन उस के बाद यहां पर कानून पास किया गया कि लोग कम्पनी या को-आपरेटिव बना कर चाहे सौ प्लाट्स ले सकते हैं। इस का नतीजा यह हुआ कि जिन लोगों ने किसानों का हनन किया था, उन्होंने पचास-पचास प्लाट ले कर उन पर मुनाफा कमाया।

जिन किसानों के बेटे फौज में जाते हैं पहले उन को जमीन पर टेनांसी राइट हासिल नहीं होता था, हक मौरूसी हासिल नहीं होता था। इस बिल के जरिये उन को जो राहत दी गई है, वह बिल्कुल सही बात है। लेकिन आम किसानों को कोई राहत नहीं दी गई है।

जो काम गांव सभा के करने का है, उस का हक उसी को होना चाहिये, क्योंकि गांव सभा ही गांवों की जमीन का इन्तजाम कर सकती है। मैं समझता हूं कि कमिश्नर, जुडिशियल आफिसर, डिस्ट्रिक्ट मैजिस्ट्रेट या दिल्ली के किसी एथारिटी को यह हक हासिल नहीं होना चाहिये। महात्मा गांधी ने कहा था, "दैट गवर्नमेंट इज दि बेस्ट, विच गवर्न्ज दि लीस्ट"। लेकिन मै देखता हू कि गांवों में शीशम के मामले पर, मेंड़ के मामले पर, तालाब के मामले पर सरकार दखल देती है, बाकायदा इन्टरफीयर करती है। एक तरफ डीसैंट्रलाइजेशन का नारा लगाया जाता है और दूसरी तरफ ज्यादा से ज्यादा सैंट्रलाइजेशन किया जा रहा है। जरूरत इस बात की है कि ताकत का विकेन्द्रीकरण किया जाये। सरकार को चाहिये कि वह ताकत को दिल्ली से ले कर देहात में जा कर छोड़ दे, वर्ना दिल्ली मोटी होती जायेगी और देहात पतले होते जायेंगे, कोई देहात में रहना मुनासिब नहीं समझेगा। आज हम देखते हैं कि सब थाने, बड़े-बड़े दफ्तर, कार्यालय और संस्थान शहरों में ही बनते हैं और हमारे गांव उजड़ते जा रहे हैं।

[श्री यशपाल सिंह]

मैं समझता हूं कि यह लैंड रिफार्म्ज एक्ट तब कामयाब होगा, जब सरकार यह कानून बना देगी कि देहात का रहने वाला शहर में मकान न बना सके, शहर में नये मकान न बन सकें, शहर में बिल्डिंग्ज की बहुतायत न हो सके । इस की वजह यह है कि जो आदमी खुशहाल होगा, जो वैल-टु-डू पर्सन होगा, वह शहर में रहना पसन्द करेगा और हमारे देहात डाकुओं के क्रीड़ास्थल बनने के लिये छोड़ दिये जायेंगे ।

मिनिस्टर साहब इस बात की गारण्टी दें कि सरकार देहात में रहने वाले किसान की बहबूदी और उस की जमीन की तरक्की के लिये ट्यूबवैल्ज और नहरों का इन्तजाम करेगी । हम जानना चाहते हैं कि आज तक वहां पर कितने ट्यूबवैल्ज या नहरों का इन्तजाम किया गया है । सरकार इस बात की भी गारण्टी दे कि दिल्ली शहर में नये मकान न बनने पायें, क्योंकि दिल्ली शहर में अब पचास लाख की आबादी होने जा रही है । यहां पर पचास लाख आदमी घुट गये हैं और उन को दूध और घी तो क्या, पानी भी नहीं मिलता है । शाम के वक्त एक गलास पानी के लिये पचास पचास आदमी खड़े रहते हैं । जिस सरकार ने न्यूटरीशस फूड मुहैया करने का वादा किया था, वह एक ग्लास पानी भी नहीं दे सकती है । सरकार इस बात की भी गारण्टी दे कि देहात की तरक्की के लिये सब कार्यालय और हैडक्वार्टर्ज आदि गांवों में ही बनेंगे, पुलिस और जुडिशियल आफिसर वगैरह गांवों में ही पहुंचेंगे और किसानों को देहात को छोड़ कर दिल्ली शहर में नहीं आना पड़ेगा ।

मिनिस्टर साहब इस बात की गारण्टी भी दें कि किसान जिस जमीन को जोतता है, जिस पर उस का राइट है, सरकार उस को किसी भी हालत में, कोई भी प्राजेक्ट बनाने के लिये या शहरी आबादी बढ़ाने के लिये, किसान की मर्जी के खिलाफ एक्वायर नहीं कर सकेगी । आज स्थिति यह है कि किसान को पूछा भी नहीं जाता है और उस की जमीनें एक्वायर कर ली जाती हैं । सरकार इस बात की गारण्टी दे कि किसान का अपनी जमीन पर राइट रहेगा, जिस से वह अपनी पैदावार बढ़ा सके, जिस से वह अपने बच्चों का भविष्य उज्जवल बना सके और साथ ही टैंनासी राइट्स को भी मुस्तकिल किया जाये ।

श्री ओंकार लाल बेरवा (कोटा) : उपाध्यक्ष महोदय, हाउस में कोरम नहीं है ।

उपाध्यक्ष महोदय : घंटी बजाई जा रही है—अब कोरम हो गया है ।

श्री यशपाल सिंह : उपाध्यक्ष महोदय, विलेजिज के साथ जो स्टेपमदरली ट्रीटमेंट किया जा रहा है, उस को दूर करने की कोशिश नहीं की गई है । अगर गांवों में कोई सड़क, स्कूल या चिकित्सालय बनता है, तो सरकार कहती है कि आधा रुपया गांव सभा इकट्ठा कर के दे और आधा रुपया सरकार देगी । देहातों की तरफ से जो करोड़ों अरबों रुपये टैक्स की शक्ल में दिये जाते हैं, सरकार उन को कान्ट्रीब्यूशन नहीं समझती है । इस के मुकाबले में जब शहरों में स्कूल कालेज, सड़कें या चिकित्सालय बनते हैं, तो सरकार कभी यह नहीं कहती है कि आधा रुपया शहर की पब्लिक दे और आधा रुपया सरकार देगी । इस के बारे में इस बिल में कोई प्राविजन नहीं रखा गया है ।

लैंड रिफार्म्ज इस तरह लचरपोच हो गए हैं कि किसान खेती करते हुए हिचकिचाता है कि पता नहीं, कोआपरेटिव के नाम से, कोएग्जिसटेंस के नाम से, सहकारी के नाम से, एक्वीजीशन के नाम से या रेक्वीजीशन के नाम से सरकार किस वक्त उस की जमीन को हड़प कर लेगी ।

इस लिये सरकार गारण्टी दे कि किसान की जमीन सुरक्षित रहेगी ।

• इसी दिल्ली शहर में एक एक पूंजीपति के पास सत्तर अस्सी कोठियां हैं । वह उन कोठियों को देख नहीं सकता है, उन की सफाई नहीं कर सकता है, लेकिन उन कोठियों पर किसी तरह की कोई सीलिंग नहीं है, कोई तईयुन का कानून नहीं है, लेकिन देहात के लिये तईयून और सीलिंग आ गया है । जब तक दोनों तबकों को एक धरातल पर खड़ा नहीं किया जायेगा, तब तक देश में वास्तविक अर्थों में समाजवाद नहीं आ सकता है ।

हमारे कांस्टीट्यूशन में ईक्वल आपरटूनिटीज की गारण्टी दी गई है, लेकिन ईक्वल आपरटूनिटीज कहां होंगी, जब कि देहात का लड़का अपना बस्ता उठा कर सुबह दस मील तय कर के स्कूल जाता है और शाम को दस मील तय कर के वापस घर आता है । स्कूल में जो कुछ वह पढ़ता है, वह इस बीस मील के सफर से उस को भूल जाता है ।

सरकार इस बिल को दोबारा लाए और उस में इस तरह की गारण्टी दे कि किसान अपनी जमीन का मालिक होगा और उस की जमीन पर किसी का किसी तरह से अधिकार नहीं होगा ।

इस बिल में जो यह प्राविजन रखा गया है कि कमिश्नर या जुडिशल आफिसर या डिस्ट्रिक्ट मैजिस्ट्रेट जब जी चाहे, तब इजेक्ट कर सकते हैं, यह हमारे कांस्टीट्यूशन के खिलाफ है । किसान को अपनी जायदाद और जमीन के लिये लड़ने का अधिकार हासिल है—दिस इज माइन और आई विल डाई फार इट । किसी भी व्यक्ति को यह अधिकार नहीं होना चाहिये कि वह किसान को उस की जमीन से इजेक्ट कर सके ।

विकेन्द्रीकरण का मतलब यही है कि गांव सभा, गांव पंचायत, गांव के न्यायाधिकरण को यह हक दे दिया जाये कि वह गांव के जमीन सम्बन्धी सभी सूट्स को तय करे । किसी एक आदमी को यह हक न दिया जाये ।

मैं माननीय मंत्री से आग्रह करता हूं कि वह इस बिल को दोबारा लायें और किसानों की दिक्कतों को दूर करें ।

Mr. Deputy-Speaker: The hon. Defence Minister will be making a statement at 3.30 P.M. today.

श्री नवल प्रभाकर (दिल्ली—करोल बाग) : उपाध्यक्ष महोदय, ऐसा लगता है कि माननीय सदस्य, श्री यशपाल सिंह, ने इस विधेयक के उद्देश्य को पूरी तरह से नहीं समझा है और इसी लिए शायद उन्होंने इधर उधर की बहुत सी बातें कह दीं । इस बिल का उद्देश्य सीमित है । दिल्ली में जो ग्राम सभायें बनी हुई हैं, उन के नीचे जो जमीन आती है, उस की देख-भाल अभी तक वे करती रही हैं । कुछ ग्राम सभायें ऐसी है जो देखभाल करती है । कुछ लोग अनधिकृत रूप से उस जमीन को जो कि ग्राम सभा की है अपने कब्जे में ले लेते है । एक ही गांव में रहने वाले लोग है, आपस में झगड़ा नहीं कर सकते हैं उससे जमीन खाली नहीं करा सकते हैं, इसलिए यह अधिकार दिया गया है कि जो ग्राम सभा की जमीन है और जिस पर एक आदमी जबरदस्ती कब्जा कर लेता है उसको वहां से हटा दिया जाए और उसको हटाने का जो अधिकार है वह डी० सी० को दिया गया है ।

कुछ दिनों के प्रयोग से यह साबित हुआ है, जो प्रयत्न किये गये हैं उन से यह साबित हुआ है कि ब्लाक पंचायत समिति की मीटिंग होती है जिस में ग्राम सभा का प्रधान आता है और आ कर कहता है कि अमुक अमुक व्यक्ति ने गांव के अन्दर उस उस जमीन पर

[श्री नवल प्रभाकर]

कब्जा किया है और वह उसको छोड़ता नहीं है और अगर मैं पुलिस में जाता हूं तो पुलिस वाले मेरी मदद नहीं करते हैं और डी० सी० के पास भी जाता हूं तो डी० सी० भी मेरी कोई सहायता नहीं कर सकता है । अनधिकृत रूप से जो बैठे हुए हैं और जिनको निकाला नही जा सकता है, उनको हटाने के लिए इस में प्राविजन किया गया है । एक तो इस में यह बात है ।

दूसरी बात यह है कि कुछ गांव ऐसे हैं जो शहर में आ गए हैं और इस कारण से गांव सभा की जो जमीन है, उसकी कीमत बढ़ गई है । शहर के निकट आने की वजह से उनकी जो भूमि है, उसकी कीमतें बढ़ गई हैं । उस में एक बात है । कुछ तो हमारे जो नीचे के कर्मचारी हैं जैसे विल्लेज लैवेल वर्कर है या ग्राम सभा का सैक्रेटरी है और एक दो जगह तो ब्लाक डिवेलेपमेंट अफसर जो है उनका भी इस में हाथ रहा है और उन्होंने यह किया है कि गांव सभा के प्रधान से अदालत में जा कर यह कहलवा दिया है कि अमुक अमुक जमीन ग्राम पंचायत की नहीं है, यह तो राम की जमीन है या शाम की जमीन है और जब ग्राम सभा के प्रधान ने जा कर इस तरह की गवाही दे दी तो उस गवाही के आधार पर न्यायाधीश ने यह निर्णय दे दिया कि हां, यह ग्राम सभा की जमीन नहीं होगी, यह राम या शाम की जमीन होगी । इस तरह से धीरे धीरे ग्राम सभा की जमीन का ह्रास होता जा रहा है । उसका ह्रास न हो इस उद्देश्य से भी यह विधेयक यहां लाया गया है । इस में न तो किसान का कोई अहित होता है और न ही उसका कोई नुकसान होता है । केवल ग्राम सभा की जो जमीन हैं, जो साझी प्रापर्टी है उस साझी प्रापर्टी की रक्षा करने के लिए यह विधेयक लाया गया है । माननीय यशपाल सिंह जी को यह बात अच्छी तरह से समझ लेनी चाहिये ।

मेरा खयाल है कि उन्होंने शायद दिल्ली में जा कर उसको अच्छी तरह से देखा नहीं है । मैं उन को कम कह कर एक बात बतलाना चाहता हूं । दिल्ली के तीन चौथाई गांवों में बिजली चली गई है और प्रत्येक गांव के अन्दर प्राइमरी स्कूल है । किसी भी बच्चे को डेढ़ मील से अधिक न चल कर हायर सैकेंडरी स्कूल प्राप्त हो जाता है । इसके अतिरिक्त हमारे यहां एक कालेज भी गांव में है और दूसरे कालेज का प्रबन्ध किया जा रहा है । माननीय सदस्य ने यह कहा कि शहरों में इस तरह से है और गांवों में ऐसा नहीं है । आज आप दिल्ली के गांवों में जा कर देखें, आपको पता चलेगा कि प्रत्येक गांव से एप्रोच रोड मिली हुई है, आपको कहीं पैदल नहीं चलना पड़ेगा, आपकी गाड़ी सीधे गांव में चली जाएगी ।

श्री यशपाल सिंह : एडमिशन के बगैर कितने स्टुडेंट्स रह गए हैं ?

श्री नवल प्रभाकर : मैं आपको पूर्णतः विश्वास के साथ कह सकता हूं कि गांवों के अन्दर प्रवेश का कोई झंझट नहीं है, यह शहरों में ही है । गांवों में तो हम यह कोशिश करते हैं, यह प्रयत्न करते हैं कि चूंकि यहां पर कम्पलसरी एजुकेशन है इस वास्ते कोई बच्चा पढ़ने से न रहे । गांव गांव में जा कर यह प्रयत्न किया जाता है कि लोग अपने

बच्चों को स्कूल भेजें । प्रवेश का जो चक्कर है यह शहरों में ही है। गांवों में बिल्कुल नहीं है। वहां कोई इस तरह का झगड़ा नहीं है ;

कुछ कमियां हैं जिन की तरफ मैं मंत्री महोदय का ध्यान दिलाना चाहता हूं । दिल्ली में आज पहले वाले गांव नहीं रहे । 1908 के अन्दर दिल्ली का इस्तेमाल हुआ था और तब गांव की परिधि तय की गई है और लाल डोरे वाली बात तय की गई थी । 1908 के जमाने को आप ले लीजिये और आज 1965 के जमाने को ले लीजिये । उस समय और इस समय के बीच में गांव काफी बढ़ गए हैं । माननीय मंत्री जी ने कहा कि जो गांव की जमीन किसी और परपज के लिए ले लेगा तो उसको भी वह हटा सकेंगे । मैं एक निवेदन करना चाहता हूं । हमने चीफ कमिश्नर को भी, दिल्ली की जो सलाहकार समिति है, और जिसके माननीय गृह मंत्री जी प्रधान हैं, उस में भी कई बार इस बात का जिक्र किया है और दिल्ली की जो रूरल डिवेलपमेंट कमेटी है, उस में भी कई बार इस बात का जिक्र किया है, इस पर कई बार वाद विवाद हुआ है और वह यह है कि जो लाल डोरा 1908 में तय किया गया है आज 1965 में आबादी के बहुत बढ़ जाने की वजह से गांवों की हालत यह हो गई कि जिस परिवार में पहले तीन व्यक्ति रहते थे आज उसी परिवार में पंद्रह और बीस व्यक्ति रहते हैं और उनके पास रहने के जो घर हैं वे दो या तीन होने चाहियें। मैं ने अपनी आंखों से देखा है कि कई जगह एक ही घर में भैंस भी बंधती है और वहीं पर गरीब किसान की चारपाई भी बिछती है । वहां पर गोबर की बदबू रहती है और उस बदबू के अन्दर वह परिवार समेत रहता है । यह अच्छा नहीं लगता है । आपको प्रयत्न करना चाहिये जिस तरह से हम दिल्ली शहर को बराबर बढ़ाते चले जा रहे हैं और उस में सारी सुख सुविधायें बढ़ाते चले जा रहे हैं, उसी तरह से यह जो लाल डोरे की समस्या है इसको भी आप गम्भीरता पूर्वक लें । जिस तरह से दिल्ली शहर बढ़ रहा है, उसी तरह से गांव भी बढ़ेंगे और वहां भी इस बात का प्रबन्ध होना चाहिये, ऐसा प्राविजन होना चाहिये कि उनको बढ़ने के साधन प्राप्त हो सकें । उस में यह भी हो सकता है कि जो ग्राम सभा की जमीन है उसको आप उन लोगों को दे सकें या दूसरी जो गांव के आस पास की जमीन है, उसको ले कर उनको दे सकें, क्योंकि गांव तो बढ़ने से रुकेंगे नहीं ।

मैं एक और बात की तरफ आपका ध्यान दिलाना चाहता हूं । दिल्ली के डेवेलपमेंट कमिशनर की तरफ से प्रत्येक गांव की पंचायत के पास एक निर्देश गया और कहा गया कि जो ग्राम सभा की जमीन पड़ी हुई है, उसको जिनके पास जमीन नहीं है, जो भूमिहीन लोग हैं, उनको पट्टे पर दे दिया जाए । पट्टे पर देने से एक बात तो यह होती है कि जो भूमिहीन लोग हैं, वे उसके ऊपर काश्त करने लगते हैं और जब काश्त करने लगते हैं तो उसकी जो आमदनी होती है वह ग्राम सभा को चली जाती है । आप देखें कि ग्राम सभाओं के अन्दर पैसे की बहुत कमी रहती है क्योंकि टैक्स वगैरह वे नहीं लगाती हैं । मेरा निवेदन है कि इस तरह की जो फालतू जमीन पड़ी हुई है और कई गांवों में तो बहुत जमीनें पड़ी हुई हैं और जिन का कोई उपयोग भी नहीं हो रहा है, जो उपयोग में नहीं आती हैं, उनको पट्टे पर आप न दें । जब उनका उपयोग नहीं होता है तो अनधिकृत लोग उनके ऊपर कब्जा

[श्री नवल प्रभाकर]

कर लेते हैं । यह ठीक है कि कई बार ये कब्जा करने वाले लोग ग्राम सभा के प्रधान को खुश कर लेते हैं और इस वास्ते उनकी शिकायत नहीं पहुंच पाती है । अगर प्रधान को भी वे खुश न करें और वह शिकायत कर दे तो आगे जा कर वे खुश कर लेते हैं और कुछ नहीं होता है । कई मामलों में देखा गया कि वे न्यायाधीश के सामने गए हैं और जा कर उन्होंने कहा है कि मैं जमीन को छोड़ दूंगा और उनके ऊपर पांच या दस रुपये जुर्माना कर दिया गया है । अगर एक आदमी ने पांच या दस एकड़ जमीन पर कब्जा किया है और वहां पर काश्त शुरू कर दी है तो उसको पांच हजार रुपया तो एक साल के अन्दर आमदनी हो जाती है लेकिन उसके ऊपर पांच या पंद्रह रुपये ही जुर्माना हुआ है । उसने न्यायालय में जा कर कह दिया कि वह आइंदा काश्त नहीं करेगा और उसके ऊपर मामूली सा जुर्माना हो जाता है । वह यह कह कर आ जाता है कि आइंदा काश्त नहीं करूंगा लेकिन फिर वह आ कर अगले दिन से काश्त करने लग जाता है । भूमिहीन लोग हैं, उन में हरिजन भी हैं, दूसरे पिछड़े हुए वर्गों के लोग भी हैं और उनको आप जमीन दे दें तो ये अनधिकृत रूप से कब्जा भी नहीं करेंगे और न कोई दूसरा करेगा और उसके साथ साथ, उस जमीन का सदउपयोग भी हो जाएगा और जो आमदनी है वह ग्राम सभा को चली जाएगी । इस के अतिरिक्त जो बात मुझे कहनी है वह यह है कि शहरी जमीन जब आप ऐक्वायर करते हैं या देहात के किसानों की जमीन ऐक्वायर की जाती है तो उन के मालिकों को उस का पैसा मिल जाता है । उसी तरह से जो गांव सभा की शामलात भूमि है उस का पैसा जो होता है ,अर्थात् उस को एक्वायर करके जो पैसा दूसरों को दिया जाता है, उस को गांव की भलाई के लिये और उस के लाभ के लिये खर्च किया जाना चाहिये ।

यह देखा गया है कि दिल्ली डेवलपमेंट अथारिटी जमीन एक्वायर करती है और एक्वायर करने के बाद भी गांव के बिल्कुल पास से उस को एक्वायर कर लेती है और चारों ओर प्लांट डेवलप हो जाते हैं । चारों तरफ सड़कों की सुविधायें हो जाती हैं और गांव जो होता है वह एक गन्दी बस्ती का रूप धारण कर लेता है । थोड़े दिन बाद प्रयत्न यह किया जाता है कि चूंकि वह गन्दी बस्ती हो जाता है इसलिये उसे उठाकर दूसरी जगह ले जाया जाये । चूंकि वहां कुछ हो नहीं सकता इसलिये गांव वालों को वहां से हटाने की कोशिश की जाती है । बहुत प्रयत्न करने के बाद दिल्ली डेवलपमेंट अथारिटी ने पृथक पृथक गांवों की अलग अलग प्लेन्स बनाना शुरू किया है । मैं कहना चाहता हूं कि ग्राम सभा की जो जमीन हो उस को जब ऐक्वायर किया जाता है तो उस का जो पैसा हो उससे गांव के आस पास जो जो जमीन हो वहां पर कम्यूनिटी हाल है, गांव के लिये डिस्पेन्सरी है, गांव के लिये जो दूसरी सुविधायें हों सके वह दी जायें उन सब के लिये जमीन छोड़ने के बाद अगर कोई जमीन बचती है और उस का पैसा आता है तो उस में गांव वालों के लिये गांव के एक्सटेंशन के लिये खर्च हो और जमीन छोड़ी जाये या उन को प्लाट दिया जाये ।

मैंने जो सुझाव दिये हैं मैं आशा करता हूं कि माननीय मंत्री जी उन पर ध्यान देंगे और ध्यान देने के बाद उचित कार्रवाई करेंगे ।

श्री बड़े (खारगोन) : उपाध्यक्ष महोदय , इस दिल्ली लैंड रिफार्म बिल का मैं विरोध करता हूं । इस का कारण केवल यह है कि उस का उद्देश्य यहां यह दिया हुआ है कि :

> "The common lands in the rural areas were vested in the Gaon Sabhas under section 154 of that Act. The Gaon Sabhas are responsible for managing and controlling such lands and, in particular, to take steps for removal of encroachments over those lands."

वह जो एनक्रोचमेंट निकालने का कार्य था वह कार्य बराबार नहीं चल रहा है इसलिये रेवेन्यू अथारिटीज को अधिकार दिया गया है कि वह एनक्रोचमेंट वहां से हटायें । मेरा कहना यह है कि ग्राम पंचायतों को वास्तव में प्रोत्साहन देना चाहिये । ग्राम पंचायतों को ज्यादा पावर्स देनी चाहियें इस वास्ते ग्राम पंचायत के कार्य को आगे बढ़ाया जाये । इस के लिये पंचायत राज ऐक्ट का सुधार किया जाये । लेकिन ऐसा न करके जहां ग्राम पंचायतों को डेवलप करना चाहिये ग्राम पंचायतों को उत्तेजन देना चाहिये वहां उनको नालायक ठहरा कर, उन को दूर रख कर रेवेन्यू अथारिटीज को यह पावर्स दे रहे हैं ।

मैंने देखा है कि ग्राम पंचायतों का नया एक्सपेरिमेंट अपने यहां हो रहा है तो वह शुरु में गलतियां जरूर करेंगी । जब कोर्टस् स्थापित किये गये तो क्या मजिस्ट्रेट्स ने गलतियां नहीं कीं । मैंने देखा है कि आनरेरी मजिस्ट्रेट्स इतनी गलतियां करते हैं कि लोग उन को अनाड़ी मजिस्ट्रेट्स कहने लगे । आनरेरी मजिस्ट्रेट्स और थर्ड क्लास मजिस्ट्रेट्स जिस तरह से गलतियां करते हैं उस को देख कर एक किताब किसी ने लिखी जिस में उन का मजाक उड़ाया गया है । उसमें लिखा है कि एक आदमी की भैंस ने रास्ते में जाते जाते एक पैसेन्जर को मार दिया । पैसेन्जर ने जा कर मजिस्ट्रेट साहब से यह शिकायत की कि आरोपी नं० 1 तो भैंस का ओनर है और आरोपी नं० 2 भैंस है जिस ने लात मारी । इस प्रकार आरोपी नं० 1 और आरोपी नं० 2 कोर्ट में उपस्थित हो गये । मजिस्ट्रेट ने जो आरोपी नं० 1 भैंस का ओनर था उस को चार रुपये जूर्माने का दण्ड दिया और आरोपी नं0 2 जो भैंस थी उसको चार डंडें मारने की सजा दी । इस तरह का मजाक उस किताब में उड़ाया गया है । इस लिये मैं पूछना चाहता हूं कि क्या आपके आनरेरी मजिस्ट्रेट्स ने गलतियां नहीं कीं इसी तरह से एक और किस्सा है कि एक पारसी गृहस्थ था उस ने कहीं 'प्योर प्योर' कह दिया । लेकिन जिस मजिस्ट्रेट से कहा गया वह इंग्लिस नहीं जानता था इसलिये उस ने समझा कि वह सुअर सुअर कहता है । उस मजिस्ट्रेट ने कंटेम्प्ट आफ कोर्ट उस पारसी के ऊपर कर दिया । पारसी ने कोर्ट में यह प्ली लिया कि मैंने तो उसको 'प्योर प्योर' कहा था । मेरा मतलब सुअर कहने से नहीं था, लेकिन आनरेरी मजिस्ट्रेट अंग्रेजी नहीं समझता है । मैं पुछना चाहता हूं कि क्या इस तरह की गलतियां नहीं होती हैं । कहा जाता है कि ग्राम पंचायत में करप्शन होता है । तो क्या कोर्टस में करप्शन नहीं होता, क्या कोर्टस् में फेवरिटिज्म नहीं होता है । आप ने यह कह कर कि फेवरिटिज्म होता है ग्राम पंचायत में एनक्रोचमेंट निकालने की जो पावर थी वह उस से लेकर उन्हें अलग कर दिया । कह दिया कि गांव सभा नालायक है और ऐसा कह कर रेवेन्यू अथारिटीज को वह ताकत दे दी । यह बात ठीक नहीं है ।

श्री हाथी : उन के पास पावर है ।

श्री बड़े : उन को पावर है लेकिन उन के साथ रेवेन्यू अथारिटीज को भी पावर दे दी है क्योंकि आप ने इसमें लिखा है :

> "Under sections 42, 46 and 81 of the Act, they are also charged with the responsibility of securing the ejectment of persons who acquire lands by transfers in contravention of Chapter III of the

[श्री बड़े]

Act or who divert agricultural lands for non-agricultural purposes."

इस में स्पष्ट कहा गया है कि :

"A number of Gaon Sabhas have, however, failed to effectively discharge these functions."

इस वास्ते यह अमेंडमेंट लाया गया, यह लिखा है । मैं समझता हूं कि ऐसा नहीं करना चाहिये था । अगर गांव सभा फेल होती है तो गांव सभा को और ताकत देनी चाहिये थी । जिस ने गलती की है उस को बदल देना चाहिये था । लेकिन उस के हाथ से ताकत निकाल कर रेवेन्यू अथारिटी को ताकत देना ठीक नहीं है । इससे ग्राम सभा और पंचायत राज ऐक्ट की वृद्धि नहीं हो सकती । इसलिये मैं इस बात का विरोध करता हूं ।

इस के बाद मैं कहना चाहता हूं कि मैं ने सुना है कि यहां जो ग्राम सभायें हैं उन में से 200 ग्राम सभाओं को यहां के कमिश्नर ने सुपरसीड कर दिया है । 200 ग्राम सभाओं को इसलिये सुपरसीड किया गया है वहां पर मिस मैनेजमेंट हो गया ।

एक माननीय सदस्य : आज भी बहुत सारी ग्राम सभायें दिल्ली में हैं ।

श्री बड़े : लेकिन इसमें यह लिखा हुआ है "फार अदर रीजन्स" । "फार अदर रीजन्स" ग्राम सभाओं को सुपरसीड करने की जो शासन की नीति है मैं समझता हूं कि वह ठीक नहीं है । इस के साथ कोर्ट के अन्दर केसेज गये । इस के बाद जायेंगे कि ग्राम सभाओं ने जमीन दे दी । रेवेन्यू के खाते में जमीन उन के नाम में दर्ज थी इसलिये सूट डिसमिस होंगे । यह भी बताया कि रेवेन्यू कमिश्नर या डी० सी० का लोकस स्टेन्डाई नहीं था । इस प्रकार के जो सूट्स होंगे या दावे होंगे यह डिसमिस होंगे और डिग्री रद्द समझी जायेगी । इस के बाद फिर रेवेन्यू केसेज किये जायेंगे । इस में प्राविजन है कि :

(a) any suit or proceeding is pending in any court to which the Deputy Commissioner and the Gaon Sabha are a party, the Union of India shall be deemed to be substituted therefor in that suit or proceeding; and

(b) where any suit or proceeding has been dismissed on the ground that the Deputy Commissioner and the Gaon Sabha had no *locus standi* to file such suit or proceeding, it shall be restored and continued with the Union of India as having been substituted as a party."

यानी जो डिगरी हो गयी है जिस के बारे में केसेज का डिशीसन हो गया है उस वक्त यह ला नहीं था उस के बाद रिट्रास्पेक्टिवली करके यह डिगरी हो गई है । ऐसा निर्णय एक कोर्ट ने दे दिया है । उसे रद्द करके फिर फ्रेश सूट दाखिल होगा । इस प्रकार की अनस्टेबिलिटी जो है यह ठीक नहीं है । जिस प्रकार से आप ने बुद्धिमत्ता के साथ इस प्रकार का ला बनाया उस का फायदा जिस को मिला उस से वह फायदा छीन कर फिर आप कहेंगे कि दूबारा सूट दाखिल होगा । यह जो तरीका है यह भी ठीक नहीं है ।

इस के साथ मेरा यह कहना है कि गांव वालों के पास से अगर आप जमीन लेते हैं तो उस का कारण क्या बतलाते हैं कि गांव की जमीन म्यूनिसिपैलिटी की हद्द में आ गई है, इस लिये ऐसा किया जा रहा है । आप ने यहां पर कहा है कि :

> "After the commencement of the Delhi Municipal Corporation Act, 1957, a number of villages which were under the jurisdiction of Gaon Sabhas have been urbanised and the Delhi Panchayat Raj Act, 1954, has ceased to apply in these areas. However, the Gaon Sabhas being corporate bodies continue to exist in these areas even though they have no panchayat functions."

मैं नहीं समझ पाता कि इसमें कौन सी गलती है । हर एक शहर में ऐसा होता है । वहां केन्टोनमेंट का जूरीडिक्शन रहता है, म्यूनिसिपैलिटी का जूरीडिक्शन रहता है, कारपोरेशन का अधिकार रहता है । यहां पर तो दिल्ली म्यूनिसिपैलिटी और दिल्ली कारपोरेशन का अधिकार है, हमारे मध्य प्रदेश में एक ओर रेवेन्यू अथारिटीज का अधिकार है दूसरी ओर म्यूनिसिपैलिटी का अधिकार हैं अलग अलग लोगों के क्षेत्र वहां पड़े हुए हैं । लेकिन वह सब ठीक से काम करते हैं लेकिन चूंकि डी० सी०, कमिश्नर या गवर्नमेंट उस से नाराज इस लिये है कि वह उनके कहने के अनुसार नहीं चलते हैं इसलिये गांव के प्रधान का अधिकार निकाल कर म्यूनिसिपल कारपोरेशन ले ले और गांव पंचायत राज न रहे, यह ठीक नहीं है । यह कहना बिल्कुल गलत है और इस प्रकार की जो नीति है इसमे पंचायती राज बढ़ेगा नहीं । यदि आपको पंचायती राज को बढ़ाना है तो आपको पंचायतों को अधिक अधिकार देने चाहिये । ऐसा होगा तो वे डेवलपमेंट का काम भी कर सकेंगी । क्या आप समझते हैं कि केवल ग्राम सभाओं में भ्रष्टाचार है म्यूनिसिपल और कारपोरेशन कर्मचारियों में भ्रष्टाचार नहीं है । आप पंचायतों से जो अधिकार निकाल कर कारपोरेशन को देने जा रहे हैं, वे अधिकार पंचायतों के पास रहने दें तो वे कारपोरेशन से अच्छा डेवलपमेंट का काम कर सकती हैं ।

अभी एक वक्ता ने कहा है कि आप ग्राम सभाओं की जमीन तो ले लेते हैं लेकिन उन जमीनों के जो पैसे आते हैं वे ग्राम सभाओं को नहीं देते । आज स्थिति यह है कि ग्राम सभा कहती है कि हमको अधिकार है कि हम जमीन देंगे, और कारपोरेशन कहता है कि आपको जमीन देने का अधिकार नहीं है । आप के दिमाग़ में यह बात सन् 1957 में क्यों नहीं आयी । आप सन् 1957 से सन् 1965 तक परिस्थिति को खराब करते गए और जब दोनों में लड़ाई उत्पन्न हो गई है डिप्टी कमिश्नर से उनको सुपरसीड कर दिया और कह दिया कि डिप्टी कमिश्नर को लोकस स्टेंडाई है और ग्राम सभा को अधिकार नहीं है । इस बारे में कई केस मेरे पास हैं जिसमें यह निर्णय दिया गया है कि ग्राम सभा को अधिकार है डिप्टी कमिश्नर को जमीन देने का अधिकार नहीं है । इन दोनों ग्राउंड्स पर केस को डिसमिस किया गया । मैं समझता हूं कि इस प्रकार का कानून बनाना ठीक नहीं है । ग्राम सभा ने गलती नहीं की । गलती तो आपने सन् 1957 से की हुई है । आप के दिमाग में यह बात क्यो नहीं आयी कि जब दोनों को अधिकार दिया जाएगा तो वे आपस में टकरायेंगे । यह चीज आपके दिमाग में आनी चाहिए थी । इसका अर्थ तो यह हुआ कि आपने मिसमैनेज किया तो आपको सुपरसीड किया जाए । इस प्रकार ग्राम सभाओं के अधिकार को निकाल देने से आप उनको डिसकरेज करेंगे और वे अपना काम ठीक से नहीं कर सकेंगी जो तरीका चल रहा है उस से तो ग्राम पंचायतें आगे नहीं बढ़ सकेंगी ।

श्री काशीराम गुप्त (अलवर) : उपाध्यक्ष महोदय, सब से पहले तो मैं मंत्री महोदय का ध्यान एक बात की ओर दिलाना चाहता हूं कि उनका जो सन् 1964 का ऐक्ट है, इसलिए वह 17वें अमेंडमेंट में 9 शिड्यूल के अन्तर्गत सुरक्षित है तो आपको यह देखना चाहिए कि वह जो सुरक्षित ऐक्ट है इस अमेंडेड ऐक्ट के बाद इसको आप उस सुरक्षित ऐक्ट में रखना जरूरी

[श्री काशीराम गुप्त]

समझेंगे या नहीं, क्योंकि यह बहुत जरूरी है । जब आपने उसे सुरक्षित कर रक्खा है तो आपको उसे पहले निकाल देना चाहिए या सुरक्षित करने के लिए उसे वापस भेजना होगा ।

अच्छा होता यदि आप इससे पहले यह जानकारी प्राप्त कर लेते कि इसे दिल्ली के लिए सुरक्षित करने की आवश्यकता है या नहीं । यह सीलींग दिल्ली के लिए ही सुरक्षित की गई थी । मैं उस ज्वाइंट कमेटी का सदस्य था और मैंने कहा था कि दिल्ली में इस प्रकार का सुरक्षित करना आवश्यक नहीं है, सीलींग ऐक्ट में, लेकिन मेरी बात नहीं मानी गयी । वह जाब्ते की बात थी इसलिये उसको जाब्ते में शामिल कर लिया गया । अब दस साल बाद आप नया संशोधन लाए हैं । मैं समझता हूं कि यह भी नाकाफी होगा और शायद पांच साल बाद फिर आपको संशोधन लाना पड़ेगा ।

माननीय मंत्री महोदय इसकी जड़ में जाने की कोशिश नहीं करते । दिल्ली का क्षेत्र बहुत छोटा सा है । और दिल्ली शहर ग्राह की तरह बढ़ रहा है । दिल्ली शहर जो सुरसा के बदन की तरह बढ़ रहा है, उसके लिए जो आपने आबादी की योजना बनायी है वह त्रुटिपूर्ण है और उसका सारा असर इस ऐक्ट पर पड़ता है । इसलिये क्या मंत्री महोदय ने इस बात को सोच लिया है कि अगले तीस या चालीस साल में जो बृहत्तर दिल्ली बनने जा रही है उसका हमारे ग्रामों पर क्या असर होगा ? यदि इसको बिना सोचे यह कानून बनाया गया तो यह त्रुटिपूर्ण हो जायगा । और मैं समझता हूं कि इस बात को सोचा ही नहीं गया है । या अगर सोचा गया है तो नाकाफी रूप में सोचा गया है । इसी कारण इस प्रकार का संशोधन लाया गया है । यदि इस मामले पर विचार कर लिया गया होता तो दूसरे प्रकार का संशोधन लाया जाता ।

मैं एक उदाहरण देना चाहता हूं । इसमें यह रखा गया है कि फौजी आदमी की जमीन सुरक्षित रहेगी, यदि कोई फौज में जाएगा और वापस आवेगा तो उसको वह जमीन मिल जाएगी । लेकिन इसमें यह प्रावधान नही रखा गया कि अगर वह जमीन शहर के लिए या और किसी काम के लिए ले ली जाएगी तो उस फौजी की क्या दशा होगी ।

श्री हाथी : इसमें तो यह रखा गया है कि अगर कोई फौजी आदमी फौज में चला जाए और उसके बृद्ध माता पिता रह जाएं तो वे उस जमीन को लीज कर सकेंगे ।

श्री काशी राम गुप्त : मेरा मतलब आप नहीं समझे । मेरा कहना यह है कि जिस गांव में आप उसकी जमीन सुरक्षित कर रहे हैं, यदि वह सारा गांव शहर के काम के लिये ले लिया जाता है तो जो प्राथमिकता आप फौजी को देते हैं वह समाप्त हो जाती है और उस दशा में आप उस फौजी को किस जगह जमीन देंगे ।

श्री नवल प्रभाकर : जो जमीन ऐक्वायर की जाती है उस का पेमेंट उस को मिल जाता है ।

श्री हाथी : जमीन देने में उसको प्रायरिटी दी जाएगी ।

श्री काशी राम गुप्त: उसी पर आ रहा हूं । मेरी बात पूरी सुन लीजिए । मेरे कहने का मतलब यह है कि गारंटी देने की बात तो तभी सम्भव हो सकती है जब कोई जानकारी आपके पास हो कि ग्राम सभा की जमीन की क्या दशा हो जाएगी । दिल्ली के कितने ही गांव ऐसे हैं जिनके पास ग्राम सभा

की जमीन नाम मात्र के लिए ही है । इस चीज को आपको ध्यान में रखना होगा । ऐसी स्थिति में क्या आप केवल कागज पर अमल करेंगे । अमल तो तभी हो सकता है जब कि आपके पास दिल्ली के बारे में अगले तीस साल का नक्शा हो और आपको मालूम हो कि कितनी जमीन सुरक्षित रहेगी और किस रूप में रहेगी। आप के पास यह जानकारी हो और उसके आधार पर आप कानून बनावें तब तो ठीक हो सकता है । दिल्ली मध्य प्रदेश आदि की तरह कोई विशाल क्षेत्र नहीं है जहां आप गावों और शहर की आबादी की पूरी योजना न बना सके । यह तो छोटा सा क्षेत्र है । इसकी योजना आप बना सकते हैं । इसके अतिरिक्त दिल्ली के गांवों में भिन्नता यह है कि वहां बिजली है, सड़कें हैं, साथ साथ में गांवों के हजारों आदमी शहर में रहते है । उनमें से बहुत से शहर में अफसर भी हो सकते हैं और नोकरी आदि दूसरे काम भी कर सकते हैं । इसलिए दिल्ली के गांवों की स्थिति दूसरी है । आपने जो संशोधन पेश किया है वह उन शिकायतों के आधार पर किया है जो आपके पास आयी हैं । उन परिवर्तनों को आपने नही देखा जो हमें सामने आते नजर आ रहे हैं । उनकी तरफ आपने ध्यान नहीं दिया ।

मैं मिसाल के तौर पर कहना चाहता हूं कि दिल्ली में दो गांव हैं मुडका, नांगलोई के पास, और दिचाऊ कलां, नफ़जगढ़ के पास। इन गांव में गांव सभा के पास जमीन बहुत कम है, उस जमीन में प्रधानों ने बड़े घोटाले कर रखे हैं । यदि इसकी पूरी जानकारी में आप जाएं तो आपको पता चलेगा कि हमारा कितना पतन हो चुका है । इसलिए मैं कहता हूं कि सुरक्षा देने का आपका यह कानून काफी नही है । मैं मानता हूं कि आपने जो गलती सामने आयी उसको ठीक करने का प्रयत्न किया है, लेकिन यह प्रत्यन अधूरा है, और यदि इतना ही प्रयत्न रहा तो आपको पांच बरस बाद फिर संशोधन लाना पड़ेगा । इसलिए मेरा सुझाव है कि इस कानून को पास कराने के बाद आप एक विशेष कमेटी नियुक्त कीजिए जो ग्रामों की पूरी दशा आपके सामने लावे, केवल ग्राम सभा की जमीन ही नहीं बल्कि गांव के सारी जमीनों की ।

आज ही एक साहब ने मुझे टेलोफोन किया कि इस कानून में कोई ऐसी चीज तो नहीं आ रही कि जिससे हमारी जमीन को खतरा हो । लोगों को डर है कि उनकी जमीन को लेने के लिये तो यह नया बिल तो लाया नहीं जा रहा है। यह मनोवृत्ति फैले यह ठीक नहीं है। इसलिए मेरा सुझाव है कि इस संशोधन ऐक्ट के पास होने के बाद आप एक कमेटी बिठाएं जो प्रत्येक गांव सभा की जमीन के बारे में आपको जानकारी दे और जो आपकी योजना है आप उस आधार पर बनाएं । आज जो गांव वाले शहर के पास हैं उनको यह फिक्र रहती है कि उनकी जमीन समाप्त हो जाएगी । इन में भी दो तरह के लोग है, एक वे जो खेती को सैकेंडरी रीति पर करते हैं और दूसरे वे जो खेती पर ही निर्भर हैं । जो खेती पर ही अपनी आजीविका के लिए निर्भर हैं उनको यह फिक्र ज्यादा होती है । इसलिए जब तक सरकार इस प्रकार की श्रेणीबद्धता नहीं करेगी कि कितने फी सदी लोगों का मुख्य आजीविका खेती है और उसके साथ वे कोई दूसरा धंधा भी नहीं करते हैं और कितने फ़ी सदी लोग ऐसे हैं, जिन की मुख्य आजीविका खेती नही है और जो नौकरों आदि के द्वारा खेती करवाते हैं, तब तक सरकार को वास्तविक परिस्थिति का ज्ञान नहीं होगा । उस को देखते हुए यह संशोधन नाकाफ़ी हो जायेंगे ।

13 hrs.

दिल्ली की जो बिजली गांवों में जा रही है, उसकी भी कोई योजना नहीं बन रही है कि उससे वहां पर क्या धंधे चल सकेंगे ।

[श्री काशी राम गुप्त]

अगर कोई गांव वाला अपने आप कोई अटकल-पच्चू योजना बना ले, तो वह दूसरी बात है। वैसे धंधे वालों की तरफ से गांवों में जाने की कोशिश हो रही है और जमीन वाले उनको जमीन दे रहे हैं। इस बिल में लिखा है कि ग्राम सभा की जमीन को कुछ लोग लेकर खेती के अतिरिक्त दूसरी तरफ ले जाते हैं। यह बहुत गम्भीर और महत्वपूर्ण बात है। इस सम्बन्ध में प्रवृत्ति यह होती है कि अगर किसी व्यक्ति को अपनी जमीन का पैसा मिलता नजर आता है, तो वह उसको खेती से हटा कर दूसरी तरफ़ ले जाता है।

इस बिल में डिपुटी कमिश्नर को कुछ अधिकार दिए गए हैं, लेकिन वह उन अधिकारों का उपयोग तभी कर सकेगा, जब कि सरकार की योजना इस बारे में सुनिश्चित हो कि अमुक जमीन खेती के लिए है और वह तीस से पचास साल तक किसी दूसरे काम के लिए नहीं ली जा सकेगी। आज स्थिति यह है कि इंडस्ट्रियलिस्ट गांवों में जाकर काश्तकारों को यह लालच देते हैं कि तुम्हारी जमीन पर कारखाना लगाया जा सकता है और इस प्रकार वह जमीन खेती से निकल जाती है। अगर ऐसा होता रहा, तो इस प्रकार के झंझट पैदा होते रहेंगे।

अगर सरकार दिल्ली के बारे में इस कानून पर पूर्ण रूप से अमल करना चाहती है, तो उसको शहर, गांवों, उनके को-आर्डिनेशन और गांवों की विचित्र दशा की जानकारी प्राप्त करनी होगी और इस बारे में एक सर्वेक्षण करना होगा। इस सम्बन्ध में जिन लूपहोल्ज का जिक्र मैंने किया है, जब तक उनकी तरफ ध्यान नहीं दिया जायेगा, तब तक यह कानून पूर्ण नहीं होगा।

मैं इस बिल का समर्थन केवल इस रूप में करता हूं कि बाद में एक कमेटी बना कर इन सब बातों का सर्वेक्षण कराया जायेगा और पूरी स्थिति की जानकारी प्राप्त करके फिर यदि आवश्यकता होगी, तो एक बहुत सही तरीके का बिल लाया ज़ायेगा या इस बिल के प्रावधानों में काट-छांट की जायेगी।

श्री बाल्मीकी (खुर्जा) : उपाध्यक्ष महोदय, मैं दिल्ली भूमि सुधार (संशोधन) विधेयक का समर्थन करता हूं, हालांकि इन संशोधनों को देख कर मेरे मस्तिष्क में कुछ संशय उत्पन्न होते हैं। जब भी भूमि सुधार का कोई कानून इस सदन के सामने आता है, तब सारे देश की जो भूमि सुधार नीति है, वह भी मस्तिष्क में आती है। तीन पंचवर्षीय योजनाओं में और जब कभी भी अवसर आया है तब इस बात की ओर शासन और शासन की बागडोर हाथ में लेकर चलने वाले नेताओं का ध्यान आकर्षित किया जाता रहा है कि भूमि सुधार की नीति स्वत: ऐसी व्यापक और पूर्णतया परिपक्व होनी चाहिए कि उसके अधीन जो कानून लाये जायें, वे पूर्ण हों, उन में कोई अधूरी बात न रहे और उनमें कभी भी किसी प्रकार के संशोधन लाने की आवश्यकता न पड़े।

दिल्ली भूमि सुधार कानून 1954 में पास किया गया। उसमें सुधार की दृष्टि से आज फिर जो संशोधन लाए जा रहे हैं, उनकी कोई आवश्यकता न होती, अगर एक सर्वेक्षण करके यह निश्चित कर दिया जाता कि अमुक-अमुक जमीन खेती के लिए, कारखानों के लिए, भूमिहीनों के लिए और छोटे उद्योग-धंधों के लिए निर्धारित रहेगी। लेकिन इस विषय में कोई व्यापक कदम नहीं उठाया गया। अगर सरकार यह सोचती है कि इस संशोधन विधेयक से आवश्यक सुधार हो जायेगा और इस सम्बन्ध में किसी प्रकार की कमी नहीं रहेगी, तो मेरे विचार में यह बात ठीक नहीं है।

सरकार को यह बिल लाने की आवश्यकता क्यों पड़ी है ? पंचायतों को भूमि सुधार और भूमिधारी सम्बन्धी कुछ अधिकार दे दिये

गये और जमींदारी उन्मूलन के बाद यहां भी इस तरह की व्यवस्था की गई कि ग्रामों को शक्ति मिले और ग्राम सभाओं में जीवन आये । यह बात साफ़ है कि जब हमारा विश्वास समाजवाद में है, तो हम पंचायती राज में भी विश्वास करते हैं । पंचायती राज विधेयक के अधीन हमने ग्राम सभाओं को कुछ इन्तजामिया और कुछ भूमि सम्बन्धी अधिकार दिये हैं । हो सकता है कि कुछ व्यक्तियों या कुछ पंचायतों में किसी प्रकार की कमी हो, चाहे वह भूमि के बारे में हो और चाहे दूसरे मामलों में, लेकिन अगर ग्राम सभाओं की शक्ति को बलात् लिया जाता है, तो उसका क्या व्यापक प्रभाव होता है, वह मैं इस सदन में जाहिर करना चाहता हूं ।

सीधी बात यह है कि जब सत्ता का लोकतंत्रीय विकेन्द्रीकरण होता है, जब सत्ता ऊपर से बिखर कर नीचे जाती है, जब सत्ता कुछ सीमित हाथों से बिखर कर साधारण हाथों में, किसान मजदूरों के हाथों में, गांवों के हाथों में जाती है, तो जहां सत्ता का सदुपयोग होना चाहिए, वहां उसका दुरुपयोग भी हो सकता है । दिल्ली, उत्तर प्रदेश और दूसरे प्रदेशों में भी गांव सभाओं और गांव पंचायतों की शक्ति को नियंत्रित करने के लिए कानूनी कदम उठाए गए हैं, ताकि गांव सभा के प्रधान या सरपंच आदि जो अनधिकार चेष्टा करते हैं, वह न कर सकें । लेकिन अगर सरकार चाहे कि किसी अन्य बड़े अधिकारी को विशेष अधिकार और शक्ति देकर वह उस अनधिकार चेष्टा को रोक सकेगी, तो मुझे इसमें संशय है ।

इस बिल के स्टेटमेंट आफ़ आबजेक्ट्स एंड रीज़न्ज में कहा गया है :

> "A number of Gaon Sabhas have, however, failed to effectively discharge these functions. A large number of encroachments on Gaon Sabha lands and transfers in contravention of the law have come to notice. It has, therefore, become necessary to invest the revenue authorities also with necessary powers to supplement the efforts of the Gaon Sabhas in removing encroachments on Gaon Sabha lands and ejecting persons who violate the law."

सरकार ने साफ़ तौर से इससे यह विचार प्रकट किया है कि कई ग्राम सभाओं ने अपने उत्तरदायित्व को नहीं निभाया है और इस कारण अनधिकृत तरीके से धरती पर कब्जा होता चला गया है । हो सकता है कि इस बारे में ग्राम सभा के प्रधान या अन्य अधिकारी या दिल्ली नगर निगम के अधिकारी या अन्य स्वायत्त संस्थाओं के अधिकारी उत्तरदायी हों, लेकिन इस मामले में मैं दिल्ली प्रशासन की विशेष कमी मानता हूं कि उसको गांव सभाओं के फंक्शन में जो एक प्रकार का तगड़ा हाथ रखना चाहिए था, वह नहीं रखा जा सका ।

मैं चाहता हूं कि सरकार उस शक्ति को ग्राम सभाओं से न ले, बल्कि वह गांवों में पंचायती सिस्टम के द्वारा, पंचायती विचार-धारा के द्वारा, ऐसी शक्ति पैदा करे कि वहां पर अच्छे आदमी आ सकें, जो कि इन कामों में मदद कर सकें । जहां तक इस संशोधन का प्रश्न है, मुझे इस प्रकार की शिकायत नहीं है कि सरकार डिपुटी कमिश्नर को एक नई शक्ति से सुसज्जित कर रही है, उसको एक नई शक्ति प्रदान कर रही है । हम सारे राष्ट्र के अन्दर प्रशासन ले कर चलते हैं और डी० सी० या डी० एम० का एक प्रकार से उसमें हाथ होता है । उनका जो मंशा है उस पर मैं किसी प्रकार का कोई शक नहीं करता हूं । यहां जो डी० सी० हैं या आज यहां पर जो चीफ कमिश्नर हैं उनके किसी मंशे पर मुझे कोई शक नहीं है, वे बहुत अच्छे अधिकारी हैं और उनके द्वारा हमें एक प्रकार से मदद ही मिलती है और यहां पर सुधार का काम हो सकता है । लेकिन आगे अगर कोई और दूसरे दृष्टिकोण के

[श्री वाल्मीकी]

अधिकारी आ जायें तो बात खराब हो सकती है। ऐसी बात तो है नहीं कि देश में आज अच्छे ही डी० सी० हैं या डी० एम० हैं। बेईमान और खतरे वाले भी देश में आज हैं। उनसे खतरा पैदा होता है और हो सकता है।

यह ठीक है कि धरती पर अनधिकृत रूप से जो कब्जा किया जा रहा है, कुचेष्टा-पूर्वक जो अतिक्रमण हो रहा है, उसे आप रोकें लेकिन उसके पीछे जो मन्तव्य है, उसके पीछे जो प्रतिभावना है, उसे आप जरूर समझने की कोशिश करें। जब तक उसको आप अच्छी तरह नहीं समझेंगे, उसके कारणों को नहीं जानेंगे, तब तक कुछ नहीं होगा। जिन कारणों से यह बात होती है, उन कारणों को दूर नहीं किया जाएगा तब तक कुछ नहीं होगा।

आप दिल्ली की ओर दृष्टि डालें। दिल्ली का विस्तार होता चला जा रहा है और बहुत तेजी से होता जा रहा है। उससे दिल्ली के ग्रामों को ही खतरा नहीं बल्कि जहां से मैं आता हूं यानी बुलन्दशहर उसको भी खतरा है। दिल्ली यहा के ग्रामों ही की भूमि को हड़पना नहीं चाहती है बल्कि दरिया पार करके, यमुना पार करके दूसरी नदियों को पार करके बहुत दूर तक दिल्ली फैलना चाहती है। दिल्ली का जो मास्टर प्लान है, उसको हम ललचाई दृष्टि से नहीं, बल्कि खतरे की दृष्टि से देखते हैं। बेशक दिल्ली हमारी राजधानी है, लेकिन दिल्ली को आप सीमित करें, इसका जो बढ़ता हुआ क्षेत्र है, उसको एक प्रकार से आप नियंत्रित करें, उसको आप बढ़ने न दें। विशेषकर ग्रामों की जो सीमा है, उनका जो क्षेत्र है, उस को आप निर्धारित करें। माननीय नवल प्रभाकर जी ने भी कहा है कि लाल डोरे का भी खतरा है। यकीनी तौर से उसका खतरा बहुत बड़ा है। वह विशेषकर इसलिए है कि आपने अच्छी तरह से यहां की धरती का सर्वेक्षण नहीं कराया है। अगर आप अच्छी तरह से सर्वेक्षण करायें तो उस बात से मदद मिल सकती है। मैं जरूर चाहता हूं कि दिल्ली के बढ़ते हुए कदमों को आप रोकें और दिल्ली के ग्रामों की तरफ ध्यान दें।

आप ध्यान दें कि देश के अन्दर अन्नोत्पादन बढ़े, अन्न के उत्पादन में वृद्धि हो, गेहूं-चावल के उत्पादन में वृद्धि होती चलीं जाए और गांव भी उससे प्रभावित हों, वे भी खुशहाल हों। अगर आप दिल्ली के आस-पास के गांवों के अन्दर शहरीकरण करेंगे, ग्रामीकरण को कुंठित करेंगे, तो उसका प्रभाव उल्टा होगा यह बात बिल्कुल साफ है। गाजियाबाद का इस सदन में चर्चा हुआ था, उसके मास्टर प्लान का चर्चा आया था। उस वक्त मैंने कहा था कि सारे देश के अन्दर कितने ही प्लान हो गये हैं लेकिन वे मास्टर के द्वारा नहीं बनाए गए है, मास्टर तरीके से नहीं बनाये गये हैं। वहां पर भी ये जो खतरे हैं ये पैदा होते हैं। किसानों के मन में किसी प्रकार का कोई डर नहीं होना चाहिये। आज भी देश के सत्तर प्रतिशत से अधिक किसान धरती के प्रति प्रेम करते रखते हैं, धरती के प्रति उनके मन में, उनके दिलों में बेटी बेटा जैसा प्रेम है, सद्भावना है। इस वास्ते किसान की धरती पर कब्जा करने की बात नहीं होनी चाहिये, उससे उसको छीनने की बात नहीं होनी चाहिये। इस बात का डर हमें भी है। जब हमारे काशी राम जी बोल रहे थे और धरती छीने जाने की बात की चर्चा कर रहे थे तो माननीय मंत्री जी ने कहा था कि उनकी भूमि नहीं छीनी जाएगी। लेकिन किसानों के मन में इसके बारे में कोई डर नहीं होना चाहिये। हमारे देश में एक कहावत है :

> 'उत्तम खेती, मध्यम बान, निषध चाकरी,
> भीख निदान।'

यह बात साफ है कि खेती उत्तम है। इस बात का देश में कभी प्रभाव था और इसको मान्यता प्राप्त थी। आप 17वीं शताब्दी को लें। तब पुर्तगाली यहां पर आएथे।

मैं तब के आंकड़ों के आधार पर कहता हूं कि उस वक्त हमारी खेती पर जो किसान थे वे 42 प्रतिशत थे और बाकी कामों में 48 प्रतिशत आदमी लगे हुए थे। आज अंग्रेजों के चले जाने के बाद और तीन पंचवर्षीय योजनाएं समाप्त हो जाने के बाद भी हमारी धरती पर 70 प्रतिशत आदमी हैं और तीस प्रतिशत आदमी दूसरे कामों में हैं और और जहां तक बेकारों का सम्बन्ध है, उनका कोई घाटा ही नहीं है। उत्पादन की दृष्टि से मौखिक नहीं बल्कि खुला हुआ यह आश्वासन जब तक आप नहीं देते हैं कि जो खेती की जमीन है उस पर किसी प्रकार का कब्जा नहीं होगा, उस पर कभी कारखाने नहीं लगेंगे और खेती के अतिरिक्त दूसरे कामों में वह नहीं आएगी, वह जमीन खेती के काम में ही आएगी, तब तक हमें तसल्ली नहीं हो सकती है।

दिल्ली के अन्दर वाटरलाग्ड एरिया भी कम नहीं है, वह समस्या भी बहुत भारी है। उसको तैयार करा कर खेती के लिए दिया जाना चाहिये। यहां पर बातें तो बहुत कही जाती हैं। लेकिन, वास्तविकता यह है कि जो भूमिहीन लोग हैं, चाहे वे पिछड़ी जातियों के हैं, कमजोर वर्गों के हैं, हरिजन जातियों के हैं, सफाई पेशा भाई हैं या दूसरे हैं उनकी जमीनें छीनी गई हैं, उनके आवास की जो जमीन थी वह भी उन से छीनी गई है। यहां जो चकबन्दी हुई, उससे उनकी जमीनें उन से छीनी गईं। उन के पास रहने तक को जगह नही है। उनको रहने तक के लिए जगह नहीं दी गई है। दी भी गई है तो अधमने मन से दी गई है।

आप डी० सी० को अधिकार दे रहे हैं, उनकी शक्ति को बढ़ा रहे हैं। जो गांव सभा की जमीन है या जो शामलात की भूमि है उस पर किसी और का कब्जा नहीं हो सकता है। उस भूमि को बांटा जाए तो खेती के लिए, आवास के लिए और जो हमारी हरिजन जातियों के लोग हैं, जो पिछड़ी जातियों के लोग हैं जो कमजोर वर्गों के लोग हैं, उनका विशेष ध्यान रखा जाना चाहिये।

मैं आपकी तारीफ करता हूं कि इस बिल के अन्दर आपने फौजी भाइयों का समावेश किया है। हमार वे फौजी भाई जो आज पाकिस्तान के बर्बरतापूर्वक आक्रमण का सफल सामना कर रहे हैं, जो मोर्चों पर लड़ रहे हैं जो दुश्मन के दांत खट्टे कर रहे हैं, टैंकों को दुश्मन के जो हैं, उनको तोड़ रहे हैं, बलशाली प्रयत्न कर रहे हैं, उनके साहस की, उनके शौर्य की और उनके बलिदान की, उनकी प्रतिभा की मैं तारीफ करता हूं। यह बहुत अच्छी बात है कि आप ने इस में अधिकार दिया है कि उनकी जमीन जो है वह किसी प्रकार से भी न छीनी जाए। उनकी जमीन किसी गलत हाथ में नही जाएगी। फौजी जो कि पिछड़ी जातियों के हैं या कमजोर वर्गों के हैं या हरिजन हैं उन में और दूसरों में मैं इस अवसर पर कोई भेद नहीं करना चाहता हूं। आज जो जवान लड़ रहे हैं वे भारतीयता की रक्षा की खातिर देश की एकता की खातिर, देश की प्रभुसत्ता की खातिर, देश की अखंडता की खातिर लड़ रहे हैं और उनके लिए जमीन की उपलब्धी आवश्यक है। वहां से लौट कर जब वे आते हैं और उनको जमीन दी जाती है तो उनके ऊपर यह अहसान नही है जो किया जाता है। देश पर उनका एहसान है, हम लोगों पर उनका एहसान है। आज वे देश की सीमाओं की रक्षा कर रह हैं, काश्मीर की रक्षा कर रहे हैं और प्राणपण से उसके लिए वे तत्पर हैं। वे बड़े बलिदान दे रहे हैं और जीत रहे हैं। उनको जमीन देने का प्रबन्ध आप करें।

कारखानों के लिए खेती की जमीन नही ली जानी चाहिये। जब जमीन किसी को दी जाए तो वह भी उन्हीं को दी जाए जो उसके अधिकारी हैं, उत्पादन को बढ़ा सकते हैं। आवास के लिए भी उनको जमीन मिलनी चाहिये जो इसके अधिकारी हैं। मुश्किल यह है कि

[श्री वाल्मीकी]

दिल्ली प्रशासन के अन्दर भी हमारे हरिजन भाइयों का ध्यान नहीं रखा गया है जब जमीन वितरित की जाती है। मैं उस पालिसी की निन्दा करता हूं। मैं उत्तर प्रदेश का हूं और अगर मैं ज्यादा लम्बी बात करूंगा तो कहा जाएगा कि उत्तर प्रदेश का जो आदमी है वह अपने घर में कुछ और बात करता है, उसके अपने घर में कुछ और हालत है और दूसरे के घर में आकर कुछ और बातें करता है। मैं साफ तौर पर कहना चाहता हूं कि दिल्ली के ऊपर उत्तर प्रदेश का विशेष अधिकार है। उत्तर प्रदेश के जो लोग यहां आते हैं वे अनधिकृत रूप से नहीं आते हैं बल्कि सद्भावना को लेकर आते हैं। मैं चाहता हूं कि आप ऐसे प्रयत्न करें जिससे गांवों का जो पिछड़ापन है वह दूर हो। गांवों में किसानों की जिंदगी में जो गिरावट आई है उस में उठाव हो सके। हमारे यशपाल सिंह जी जो कह रहे थे उसको मैंने बहुत ध्यान से सुना है। किसान का बेटा होने के नाते वह अपनी बात कह रहे थे।

माता भूमिः पुत्रो अहं पृथिव्याः।—अथर्व वेद

भूमि मेरी माता है, मैं धरती का बेटा हूं। वह किसान के बेटे हैं इस वास्ते वे अपनी बात को कह रहे थे। देश की चार दीवारी के अन्दर आज भी जो किसान के साथ व्यवहार होता है, उसके दिल पर जो बीतती है, उसके दिल में से जो हूक निकलती है, उसको वह ही जानता है। जिसके दिमाग में धरती रहती है। किसान की करुण कहानी लम्बी है, किसान की गाथा लम्बी है। उसके जीवन को ऊंचा उठाने के लिए आपको कदम उठाने चाहियें। चौथी पंच वर्षीय योजना में खेती को प्राथमिकता देनी चाहिये, प्रायोरिटी देनी चाहिये और दिखा देना चाहिये कि हम खेती के ऊपर सब से ज्यादा ध्यान देना चाहते हैं। किसी के मस्तिष्क में जो यह आ गया है कि पश्चिमी पद्धति के आधार पर, पश्चिम की नकल करके ही हम देश को समृद्ध और खुशहाल बना सकते हैं, इंडस्ट्रियलाइजेशन से देश को खुशहाल बनाया जा सकता है, दस्तकारियों के फैलाव से ही यह बात सम्भव हो सकती है, वैसी बात नहीं है। लेकिन अगर आप कारखाने बढ़ाते चले जायें, कपड़े के कारखाने बढ़ाते चले जायें, हथियारों के कारखाने बढ़ाते चले जायें, दूसरे प्रकार के कारखाने व दस्तकारियां बढ़ाते चले जायें, हर तरह का फैलाव करते चले जायें और अन्न का उत्पादन न करें तो यह ठीक नहीं है। अन्न उत्पादन का सवाल बहुत बड़ा सवाल है। यह ऐसा सवाल है जिस पर विशेष प्रमुखता की दृष्टि से ध्यान दिया जाना चाहिये। मैं समझता हूं कि अगर दिल्ली के गांवों में अन्न का उत्पादन नहीं बढ़ेगा तो दूसरे स्थानों पर इस का कोई प्रभाव नहीं पड़ेगा।

मैं समझता हूं कि माननीय मंत्री जी इन सुझावों पर ध्यान देंगे। विशेषकर हमारे भाइयों को जो कष्ट होता है चाहे वह किसान हों चाहे मजदूर हों या पिछड़े वर्ग के हरिजन भाई हों, विशेषकर दिल्ली में उनके ऊपर जो परेशानी है, उनके जो कष्ट हैं वह दूर होंगे और इस विधेयक का प्रभाव उन पर पड़ेगा। उन के कष्ट दूर हों और विशेषकर जांच की दृष्टि से सीमाबन्दी के सम्बन्ध में या दूसरे तरीके से जो सुझाव श्री काशीराम गुप्त ने दिया है कि एक जांच समिति नियुक्त की जाये उस बात को आप समझेंगे और एक व्यापक विधेयक सदन में लाकर जो कमी रह गई है उस को दूर करेंगे।

इन शब्दों के साथ मैं इस विधेयक का समर्थन करता हूं।

श्री श्रीनारायण दास (दरभंगा): उपाध्यक्ष महोदय, दिल्ली भूमि सुधार कानून, 1954 में संशोधन करने वाला जो विधेयक है, जो कि

सदन के सामने उपस्थित किया गया है मैं उसका समर्थन करता हूं। समर्थन करते हुए मुझे इस बात का दुःख है कि दिल्ली पंचायत राज कानून के अन्दर गांव सभा को शामलात जमीन की रक्षा, नियन्त्रण और प्रबन्ध के लिये जो अधिकार दिया गया गांव सभा उस का ठीक तरह से प्रयोग नहीं कर सकी। मैं चाहता हूं कि आज धीरे धीरे अधिक से अधिक अधिकार ग्राम पंचायतों को और गांव सभाओं को दें। इस सिलसिले में दिल्ली का जो अनुभव है वह कटु अनुभव मालूम होता है क्योंकि गांव सभा को शामलात भूमि का प्रबन्ध और नियन्त्रण तथा बन्दोबस्त करने के लिये जो अधिकार कानून के जरिये दिया गया उस अधिकार का प्रयोग वह ठीक से नहीं कर सकी। इसी के लिये यह विधेयक गृह मंत्री जी को इस सदन के सामने उपस्थित करना पड़ा कि जो काम गांव सभा शामलात जमीन की रक्षा के लिए नहीं कर सकती है उस के लिये यहां के डिप्टी कमिश्नर को अधिकार होगा कि वह उद्योग करे। अब तक गांव सभा के प्रधान या दूसरे सदस्यों की गलती से जो भी गांव सभा की शामलात जमीन दूसरों के हाथों में चली गई है. इस विधेयक से ऐसा मालूम पड़ता है कि उसकी तादाद बहुत ज्यादा है। इस विधेयक में बतलाया गया है कि अब तक 2843 नाजायज ट्रांस्फर्स हो चुके हैं और जो नाजायज तौर से जमीन पर अधिकार कर लिया गया है ऐसे केसेज 5241 हैं। इस से यह भी पता चलता है कि 3300 केसेज में सरकार को कार्रवाई करनी पड़ेगी जो शामलात की जमीन है उसको वापस लेने के लिये। मैं इसका समर्थन तो करता हूं लेकिन उम्मीद करता हूं कि पंचायत के कार्य को बढ़ाने का काम जिन अधिकारियों के पास है वह इस बात की कोशिश करेंगे कि गांव सभा या गांव सभा के प्रधान लोग जो उत्तरदायित्व उन को सौंपा गया है उस को ठीक से सम्भालने की कोशिश करें और साथ ही डिप्टी कमिश्नर को उन के मामलों में हस्तक्षेप करने का कोई मौका न मिले।

दूसरी बात जो इस विधेयक में है वह यह कि ऐसी भी जमीन है जिस को काश्तकार लोग या तो अन्न उपजाने में लगाते नहीं हैं, उसे छोड़े रहते है, या जिस जमीन पर अन्न उपज सकता है उस का दूसरे काम के लिये उपयोग करते हैं। इस संशोधन के जरिये से यह अधिकार दिया जा रहा है कि ऐसे काश्तकारों को नोटिस दी जायेगी कि अगर वे अन्न उपजाने के काम में आने वाला जो खेत है उस का इस्तेमाल ठीक से नहीं करते हैं तो सरकार को इस बात का अधिकार होगा कि वह काश्त कार बन्दोबस्त करे ताकि उपज बढ़े। मैं इस बात का समर्थन करता हूं लेकिन इस सिलसिले में यद्यपि इस विधेयक से इस का सम्बन्ध नहीं है, लेकिन चूंकि मंत्री महोदय ने कहा कि उन का उद्देश्य है कि अधिक से अधिक अन्न उपजे इसलिये मैं उनका ध्यान खींचना चाहता हूं कि कुछ दिन हुए मैं कुछ पार्लियामेंट के सदस्यों के साथ पार्लियामेंटरी अफेसर्स विभाग की तरफ से दिल्ली के देहाती हलके में गया था। वहां जाने पर पता लगा कि जो हमारी दिल्ली डेवलपमेंट अथारिटी है या दूसरी अथारिटी है उन्होंने देहात की उपजाऊ जमीन को 6, 7 या 10 वर्ष पहले ऐक्वायर कर लिया है लेकिन जिस काम के लिये ऐक्वायर किया है वह उस काम के लिये इस्तेमाल नहीं हो रही है। वह न काश्ताकरों को दी जाती है और न वहां उपज होती है। वह जमीन वैसी की वैसी पड़ी हुई है। अगर वह ऐसी जमीन है जिसका इस्तेमल निकट भविष्य में होने वाला नहीं है तो मेरी प्रार्थना है कि वह काश्तकार को दे दी जाये ताकि अगर वहां अन्न न उपजे तो कम से कम साग सब्जी वह उपजा सकें, जिसका अभाव आज दिल्ली में बहुत खटकता है।

तीसरी बात जिस की ओर मैं ध्यान दिलाना चाहूंगा वह यह कि दिल्ली के आस पास, खासकर जहां हम लोग गये थे उन गांवों में ऐसी जमीन है जहां पर आज हर प्रकार की उपज बहुत अच्छे पैमाने पर किसान लोग कर रहे हैं। जिन गांवों में हम लोग गये, जैसे कि सुलतानपुर, अली,छतरपुर, सतबारी,

[श्री श्रीनारायण दास]

शौरपुर आदि, वहां जाने से पता लगा कि वहां के काश्तकारों को बराबर इस बात का डर लगा रहता है कि पता नहीं कब उन की जमीन दिल्ली डेवलपमेंट अथारिटी ले लेगी और वहां से उन्हें निकाल दिया जायेगा। इस लिये खेती की उपज बढ़ाने के लिये जिस प्रकार का परिश्रम जरूरी है, जितने इन्वेस्टमेंट की जरूरत है वह डर के मारे नहीं करते हैं। मैं मंत्री महोदय से अनुरोध करूंगा कि वह इस बात का एलान कर दें कि कम से कम पांच या सात अथवा दस सालों तक दिल्ली के आस पास की उपजाऊ जमीन किसी भी नानऐग्रीकल्चर काम के लिये नहीं ली जायेगी ताकि इतने समय तक कम से कम वह लोग निश्चित हो कर खेती में अपना रुपया लगा सकें और उपज को बढ़ा सकें।

चौथी बात जिस पर मैं ध्यान दिलाना चाहता हूं यह है कि कारखाने या दूसरे किसी गैर खेती के काम के लिये जमीन हासिल की जाये तो दिल्ली के पास जो ऐसी जमीन है जो राकी है, चट्टान है, जहां उपज नहीं होती है, दिल्ली डेवलपमेंट अथारिटी का यह काम है कि कारखानों के इस्तेमाल के लिये ऐसी जमीन को ले ले न कि उपजाऊ जमीन जिस को किसान लोग बहुत मेहनत करके अच्छी बनाते हैं। आज इस तरह की जमीनों को कारखानों के लिये ले लिया जाता है। मैंने इन बातों की तरफ इसलिये ध्यान खींचा है कि इस विधेयक में इस बात का जिक्र है कि जो जमीन खेती के लायक है उसे गैर खेती के काम में भी लिया जा सकता है और इस को लेने का अधिकार डिप्टी कमिश्नर को दिया जा रहा है। मैं इसका समर्थन करते हुए इस बात की ओर ध्यान खींचना चाहता हूं।

इसके बाद मैं यह कहना चाहता हूं कि यहां पर अधिकारियों का एक प्रकार से जमाव हो गया है। दिल्ली डेवलपमेंट अथारिटी है, दिल्ली कारपोरेशन है, उस के बाद रूरल कमेटी है। यह तो दिल्ली कारपोरेशन के अन्दर हैं। फिर पंचायत कमेटी है, पंचायत समिति है। देहात के रहने वाले जो किसान हैं वह दिल्ली के पास के हैं, शहर के नजदीक हैं फिर भी किसान हैं। अगर उन को किसी काम की जरूरत होती है तो उन को मालूम नहीं होता है कि किस अधिकारी के पास जायें और किस से उन का काम हो सकेगा। एक आदमी के पास जाते हैं तो वह कहता है कि यह मेरा काम नहीं है, दूसरे के पास जाओ, दूसरे के पास जाते हैं तो वह कहता है कि यह हमारा काम नहीं है, फिर तीसरे के पास जाते हैं तो वह कहता है कि मेरा काम नहीं है चौथे के पास जाओ। इसी प्रकार से नाना प्रकार की कठिनाइयों का सामना उन को करना पड़ता है।

श्री बाल्मीकी : हमारे किसानों को सब पता है।

श्री श्रीनारायण दास : मैंने उन इलाकों में जाकर जैसा देखा है वह बतला रहा हूं। मैं यह भी कहना चाहता हूं कि दिल्ली डेवेलपमेंट अथारिटी जो है उसको खास कर इस बात का ख्याल रखना चाहिये कि जो उपजाऊ जमीन है जिस पर खेती की जा सकती है, जिस जमीन पर अन्न उपजाया जा सकता है, जिसमें साग सब्जी उगाई जा सकती है अगर उस जमीन को वह कब्जे में ले तो उसे वह गैर खेती के काम में इस्तेमाल न करे। इस विधेयक पर बहस करते हुए मैंने माननीय मन्त्री महोदय का ध्यान इस लिये दिलाया है कि दिल्ली इलाके में रहने वाले जो किसान हैं उनका ध्यान बराबर इस बात की ओर रहता है, बराबर वे इस भय में रहते हैं कि पता नहीं किस समय उनकी जमीन ले ली जायगी और वह खेत से वंचित कर दिये जायेंगे तथा जिस पर उनका जीवन निर्वाह होता है वह उनसे छीन ली जायेगी।

फौज के सम्बन्ध में जो सुविधायें दी गई हैं मैं उनका दिल से समर्थना करता हूं और सदन

के सभी सदस्य उनका समर्थन करेंगे । जितनी भी सुविधायें आज फौजी भाइयों को दी जा सकें वह दी जायें क्योंकि आज हमारी स्वतन्त्रता की रक्षा का भार, हमारी देश की आजादी की रक्षा भार, जिस को हमने बहुत मेहनत से हासिल किया है, देश के सिपाहियों पर है, हमारे देश के कमाण्डरों पर है । यह जो त्याग और बलिदान कर रहे हैं उसको देखते हुए उनकी जितनी भी आर्थिक सहायता, पेंशन की सहायता और दूसरी सुविधाएं देने की व्यवस्था की जाए उसका समर्थन करना चाहिए । मन्त्री जी ने यह बिल लाकर उनको जो सुविधा प्रदान की है उसके लिए मैं उनको धन्यवाद देना चाहता हूं ।

मैं आशा करता हूं कि मैं ने जो सुझाव दिए हैं उन पर मन्त्री जी ध्यान देंगे जिससे कि किसान इलाके में अपनी खेती के काम में जुटे रहें और हमारी आवश्यकता को पूरा करते रहें ।

श्री हाथी : मैं उन सब सदस्यों का आभार मानता हूं जिन्होंने इस विधेयक का समर्थन किया ।

माननीय श्री यशपाल सिंह जी ने जो कुछ कहा उसका जवाब तो श्री नवल प्रभाकर ने दे दिया है । मैं भी उनसे यह कह देना चाहता हूं कि यह जो विधेयक लाया गया है इसमें किसान से जमीन लेने की कोई बात नहीं है । जो बात है वह यह है कि जहां ग्राम सभा की जमीन हो, जो एक समाज की, गांव की कम्युनिटी की जमीन है, जिसका मालिक सारा गांव है, अगर ऐसी जमीनों पर किसी ने अनधिकृत कब्जा कर लिया है तो उस जमीन को वापस लेकर ग्राम सभा को देने की व्यवस्था इसमें की गयी है । इसमें किसानों से जमीन लेने की कोई बात नहीं है ।

जैसा कि श्री नवल प्रभाकर ने बताया है कि 5200 एकड़ ऐसी जमीन है जिस पर लोगों ने अनधिकृत कब्जा कर लिया । उसकी कीमत एक करोड़ 87 लाख होती है । और कुछ जमीन ऐसी है जिसके बारे में जब मामला कोर्ट में गया तो प्रधानों ने कह दिया कि असामी की है । इन दोनों तरह की जमीन की कीमत लगभग साढ़े तीन करोड़ होगी । इसमें उस जमीन को वापस लेने की बात है । यह तो नुकसान गांव का हुआ । इसलिए इस विधेयक का मुख्य उद्देश्य यह है कि जो अनधिकृत रूप से जमीन पर कब्जा किया गया है उसको वापस लिया जाए । अगर ऐसी जमीन के बारे में ग्राम सभा कुछ नहीं करती तो उसके बारे में कुछ करने का अधिकार रेवेन्यू आफिशियल्स को दिया गया है । इसका यह अर्थ नहीं है कि किसान से जमीन लेने की बात है । जो उसकी जमीन है वह उसके पास रहेगी । लेकिन अगर उसकी जमीन न हो और उसने एनक्रोचमेंट किया हो तो ऐसी जमीन को लेने की बात है । जैसा कि श्री यशपाल सिंह ने कहा है, इसमें किसान से उसकी जमीन छीनने की बात नहीं है ।उन्होंने जो अपने पैसे से जमीन खरीदी है या जो एनसेस्ट्रल जमीन है वह उनसे नहीं छीनी जाएगी । श्री यशपाल सिंह जी तो प्रामाणिक बात को मानते हैं, वह गीता की बात करते हैं । यह तो वे भी स्वीकार करेंगे कि किसी को जन समुदाय की जमीन पर गलत तरीके से कब्जा कर लेने का अधिकार नहीं होना चाहिये और यदि कोई ऐसा करता है तो उससे वह जमीन वापस लेनी चाहिए । तो इसमें ऐसी ही जमीन को वापस लेने की बात है, और कोई जमीन वापस लेने की बात नहीं है । मैं श्री यशपाल सिंह जी को आश्वासन देता हूं कि इसमें किसान की जमीन को लेने की बात नहीं है ।

दूसरी बात कही गयी वह ऐसी है कि उस पर एक बड़ा निबन्ध लिखा जा सकता है—रूरल डेवेलपमेंट बरसस अरबन डेवेलपमेंट । उस पर हम बहुत कुछ कह सकते हैं । लेकिन आज हम चाहते हैं कि ज्यादा से ज्यादा अन्न का उत्पादन हो । यह बात श्री श्रीनारायण दास जी ने भी कही है । इसलिए इसमें यह प्रबन्ध है कि जो खेती की जमीन

[श्री हाथी]

है उस जमीन को खेती के अलावा और उपयोग में न लाया जाए । और अगर ऐसा किया जाएगा तो गांव सभा को अधिकार है—अभी हमने यह अधिकार कमिश्नर को दे दिया है, कि वह उस जमीन को खेती के लिए दे दे । और कोई बात नहीं है ।

काशीराम जी ने तीन बातें कहीं । एक तो यह कि शेड्यूल में उनको सुरक्षा तो दी जाती है, लेकिन ऐसी व्यवस्था होनी चाहिए कि जिससे उनका अधिकार प्रोटैक्टेड हो । अभी तो ऐक्ट है । उसमें कोई ऐसा परिवर्तन नहीं किया है जिससे इस अधिकार में बाधा पड़े । लेकिन फिर भी मैं इस बात को एग्जामिन करूंगा ।

दूसरा अच्छा सुझाव उन्होंने सर्वे के बारे में दिया है कि यह देखा जाए कि कितनी जमीन है । मैं इस पर विचार करूंगा और इस बारे में कुछ कदम भी उठाऊंगा ।

तीसरी बात उन्होंने जमीन एक्वायर करने के बारे में कही । इसमें लैंड एक्वीजीशन की बात नहीं है । उसके लिए तो अलग कानून है ।

श्री काशीराम गुप्त : फौजी लोगों को जो जमीन दी जाए वह सुरक्षित रहे ।

श्री हाथी : फौजी लोगों को तो प्रायरिटी दी गयी है । जब जमीन दी जाएगी तो उनको प्रायरिटी रहेगी ।

हमने इसमें यह व्यवस्था की है कि जो फौजी लड़ाई पर जाता है और उसके वृद्ध माता पिता हैं उनको दिक्कत न हो । दूसरे यह व्यवस्था की है कि जब वह वापस आवे तो उसको उसकी जमीन मिल जाए । और तीसरी बात हमने यह रखी है कि जहां तक जमीन मिलने का सवाल है सबसे पहले प्रायरिटी उन लोगों को और उनके परिवार वालों को मिले जो फौज में गए हैं ।

जहां तक खेती के उत्पादन को बढ़ाने का सवाल है, यह आज सारे देश में बहुत महत्व का प्रश्न है । और इस पर जो सुझाव दिए गए हैं मैं उनका स्वागत करता हूं । जब तक हम अन्न के मामले में स्वावलम्बी न हों तब तक परेशानी होती है । इस लिए मैं इन सुझावों पर विचार करूंगा । दूसरी तरफ मैं अफ़सरों से भी कहूंगा कि अगर उनको जमीन लेनी हो तो सबसे पहले वह जमीन लें जो खाली हो और खेती के काम न आती हो, उसके बाद और जमीन लें । यह ठीक सुझाव है और मैं इसका स्वागत करता हूं ।

श्री नवल प्रभाकर ने एक बात कह कर तो मेरा काम कर दिया और जो दूसरी बात उन्होंने कही है उसके बारे में मैं जरूर ध्यान रखूंगा । मैंने उसे नोट कर लिया है ।

इसके अलावा मेरे ख्याल से कोई खास बात नहीं रह जाती है । श्री बड़े ने कहा कि वह इसलिए इस विधेयक का समर्थन नहीं करते कि इसमें रेवेन्यू आफिसर्स को सत्ता दी जाती है । लेकिन मैं कहता हूं कि गांव सभा की सत्ता नहीं ली जाती । सत्ता उनके पास रहती है, लेकिन जैसा मैंने कहा कि करीब तीन करोड़ का नुकसान गांव सभाओं को हुआ । जब कोई केस कोर्ट में जाता तो गांव प्रधान कह देते थे, कोल्यूजन में, कि यह जमीन आसामी की है । इसलिए यह नुकसान हुआ । लेकिन इस मामले में डिप्टी कमिश्नर को कुछ करने का अधिकार नहीं था । अब उनका इस मामले में कुछ करने की सत्ता दी गयी है । हम गांव सभा की सत्ता नहीं लेते हैं उनके पास तो सत्ता रहेगी । लेकिन डिप्टी कमिश्नर को अभी कोई सत्ता नहीं है, उनको हम अधिकार देते हैं । इसका यह अर्थ नहीं है कि गांव सभा का अधिकार लेते हैं । उनकी एजूकेशन के लिए यह जरूरी है कि उनके पास अधिकार हो । गांव सभाओं और ग्राम पंचायतों को एजूकेशन की जरूरत है । इसलिए वे सत्ता से वंचित किये जाने से नहीं, बल्कि सत्ता दिये

जाने से सीखेंगी । सत्ता तो उनके पास है और अगर और सत्ता देना उचित समझा गया, तो वह भी दी जायेगी । लेकिन इस के साथ ही साथ उन को यह ध्यान रखना चाहिए कि जमीन उनके लिए और उनके रिश्तेदारों के लिए नहीं है, बल्कि वह जमीन सारे गांव के लिए है और जो पैसा उस जमीन से मिले, वह सारे गांव के काम आना चाहिए ।

माननीय सदस्य, श्री नवल प्रभाकर, ने यह भी कहा कि गांव सभा की जमीन देने से जो आमदनी हो, वह गांव के डेवेलपमेंट के लिए रखी जानी चाहिए । मेरे ख्याल से गांव का डेवेलपमेंट सबसे जरूरी है । चाहे वह पैसा हो या कोई दूसरा पैसा हो, गांव के डेवेलपमेंट का सबसे पहले ध्यान रखा जाना चाहिए । इस बारे में कोई दो मत नहीं हो सकते हैं ।

मेरा ख्याल है कि माननीय सदस्यों ने जितने पायंट्स उठाए हैं, मैं ने उन सब का जवाब दे दिया है ।

मैं श्री यशपाल सिंह के एमेंडमेंट के बारे में भी कुछ कह देना चाहता हूं, ताकि उस पर बहस की जरूरत न रहे । उनकी एमेंडमेंट यह है कि इस क्लाज के अन्त में यह जोड़ दिया जाये : "एण्ड फ़ार विच डोनेशन्ज आर एग्जेम्पिटड अन्डर दि इनकम टैक्स एक्ट, 1961 ।" हम ने जो एमेंडमेंट रखा है, उसका इरादा यह है कि रिलीज्स और चैरिटेबल इंस्टीट्यूशन्ज को लैंड दान करने के बारे में ज्यादा से ज्यादा सुविधा दी जाये । इनकम टैक्स एक्ट में चैरिटेबल इंस्टीट्यूशन्ज के बारे में कहा गया है : provided they have 1, 2, 3, 4, 5 and 6. Section 88 deals with exemptions for donations of certain charitable institutions, but in that clause there are certain restrictions: provided they keep an account, provided they do this, that, etc.

लेकिन इस क्लाज में हमने कोई शर्त नहीं लगाई है । मेरे ख्याल से जो एमेंडमेंट हमारी तरफ़ से रखा गया है, वह ज्यादा विशाल है । इस का कारण यह है कि हम तो चाहते हैं कि लोग चैरिटेबल इंस्टीट्यूशन्ज और पब्लिक इंस्टीट्यूशन्ज को जमीन दे सकें, क्योंकि वह भी दान है और जब दान देने की भावना हो, तो उसको प्रोत्साहन देना चाहिए । माननीय सदस्य की एमेंडमेंट से इसका स्कोप कुछ रेस्ट्रिक्ट हो जाता है ।

सब माननीय सदस्यों ने इस बिल का समर्थन किया है—केवल श्री बाल्मीकी ने कुछ आबजैक्शन किया है—उसके लिए मैं उनको धन्यवाद देता हूं ।

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Delhi Land Reforms Act, 1954, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We will now take up the clause-by-clause consideration.

The question is:

"That clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 27 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri Hathi: Sir, I move:

"That the Bill be passed".

Mr. Deputy-Speaker: The question is:

"That the Bill be passed".

The motion was adopted.

13.36 hrs.

PRESS AND REGISTRATION OF BOOKS (AMENDMENT) BILL

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman):

I beg to move:

> "That the Bill further to amend the Press and Registration of Books Act, 1867, as passed by Rajya Sabha, be taken into consideration."

The Government of India, as the House will remember, appointed a Press Commission in October, 1952, to enquire into the state of the Press in India, its present and future lines of development and other cognate matters and to make recommendations thereon. The Commission submitted its report in July, 1954. The Commission realised the lack of reliable statistics regarding newspapers and periodicals in the country and felt that no serious attempts were made to rectify the defective statistics or to make them uptodate. The Commission also found, in the course of their work, that, apart from the differences in practice in different States, there was a general laxity in the checking of the filing and the registration of books and periodicals. With a view to bringing about a radical change in the administration of the Press and Registration of Books Act, the Press Commission recommended the appointment of a Central Press Registrar for the collection and compilation of information relating to all newspapers and periodicals in the country. The Commission also observed that it should be the duty of the Press Registrar to bring out an annual report on the working of the Press on its organisational side giving the necessary statistics. In fact, this morning on my behalf the Annual Report was placed on the Table of the House; I was caught up elsewhere.

The Commission also recommended certain other amendments in the Press and Registration of Books Act. Accordingly the Press and Registration of Books Act was amended in 1955 Books Act is relatable to entry 39 of Newspapers for India came into existence in July, 1956.

However, the Press and Registration and the Office of the Registrar of the Concurrent List in the Seventh Schedule to the Constitution, namely, Newspapers, Books and Printing Presses. Under the Constitution (Application to Jammu and Kashmir) Order, which was issued in May, 1954, Parliament had no powers to make any laws in respect of the State of Jammu & Kashmir in regard to matters specified in entry 39 of the Concurrent List. Therefore, when the Press and Registration of Books Act was amended in 1955, the present section 22 of the Act was incorporated providing that the Act does not extend to the State of Jammu & Kashmir. It has not, therefore, been possible for the Registrar of Newspapers for India to collect information and statistics in respect of newspapers and periodicals in that State and consequently the Annual Report also does not contain any information in respect of those newspapers.

There is also the question of newsprint allocation. Newsprint is allocated by the Registrar of Newspapers for India to newspapers in the country on the basis of their size, average number of pages published, circulation and regularity of publication. These particulars are susceptible of being verified by the Press Registrar from the information submitted to him by the publishers of newspapers under the Press and Registration of Books Act. The figures of circulation claimed by newspapers are also checked, in doubtful cases, by the Circulation Officers under powers vested by section 19 F of the Act. But in respect of the State of Jammu & Kashmir, although newsprint is allocated by the Registrar of Newspapers for India on the basis of these particulars, it has not been possible for the Registrar to verify the particulars himself as he does not collect any information in respect of newspapers published in that State. At present, verification of particulars is done mostly through the State Government and their Director of Information.

It has been decided to extend the jurisdiction of the Registrar of Newspapers for India to the State of Jammu & Kashmir to enable him to collect and compile information and statistics relating to newspapers and periodicals in that State.

The Press and Registration of Books Act deals with the regulation of printing presses and newspapers, preservation of copies of books and newspapers printed in India and the registration of such books and newspapers. There is also the need for having a uniform law in these matters for the whole country including the State of Jammu & Kashmir.

The Government of Jammu & Kashmir accorded their concurrence, *inter alia*, to the application to their State of entry 39 of the Concurrent List and the Press and Registration of Books Act, 1867. The Constitution (Application to Jammu & Kashmir) Second Amendment Order, 1964, was issued *inter alia* making entry 39 of the Concurrent List applicable to the State of Jammu & Kashmir. It is now proposed to amend the Press and Registration of Books Act in order to make it applicable to the State of Jammu & Kashmir.

The Press and Registration of Books (Amendment) Bill, 1964, is a simple measure consisting of only four clauses. Clause (1) contains the short title and a commencement clause enabling the Central Government to bring it into force on such date as may be notified. Before notifying the date of commencement of the Act, we propose to consult the State Government although the Bill does not make a specific mention of it.

By clause (2) of the Bill it is proposed to omit the definition of 'India' in the Act as 'India' has been defined in section 3(28) of the General Clauses Act, 1897. The Press and Registration of Books Act, 1867, contains references to various Central laws, e.g., the Indian Majority Act, the Code of Criminal Procedure and the Indian Penal Code, which do not apply to the State of Jammu & Kashmir. The State has, however, corresponding laws on the subject. A rule of construction has, therefore, been inserted by clause 2(b) whereby references to those Central Acts will be construed as references to the corresponding law in force in the State. Besides, it has been decided in consultation with the Government of the State of Jammu and Kashmir that while there should be automatic protection in respect of the existing declarations made by the keepers of printing presses, and printers and publishers in the State of Jammu and Kashmir under the State Act, suitable provision should be made in the amending Bill to enable all of them to file new declarations under the Central Act within a stipulated period of two months from the commencement of the Central Act. This has been provided for in clause 3 of the Bill. This will give ample time of two months for the filing of new declarations and does not cause any undue hardship to people who are already there and who are doing that work.

Clause 4 of the Bill seeks to remove the words 'except the State of Jammu and Kashmir' in section 22 of the principal Act. This is the pivotal clause of the Bill under which the Press and Registration of Books Act, 1867, will, after the passing of the present Bill, be applicable to the State of Jammu and Kashmir also as contemplated.

By implication it will also repeal the Jammu and Kashmir State Press and Publications Act. S. 1989. The State Act contains some special provisions which are not in common with

[Shri C. R. Pattabhi Raman]

the Press and Registration of Books Act, 1867, as for example, sections 9 to 25, 33 to 42 of the State Act. It has been felt that the repeal or amendment of the State Act should be left to the State Legislature, and the Government of Jammu and Kashmir have been requested to take steps in this behalf, bearing in mind the provisions of article 254 of the Constitution.

Sir, I move that the Bill be taken into consideration.

Mr. Deputy-Speaker: Motion moved:

> "That the Bill further to amend the Press and Registration of Books Act, 1867, as passed by Rajya Sabha, be taken into consideration.".

श्री तुलशीदास जाधव (नांदेड़) : इस बिल को सपोर्ट करते हुए कुछ सूचनायें मैं मन्त्री महोदय को देना चाहता हूं । प्रेस कमीशन की सिफारिश के आधार पर प्रेस रजिस्ट्रार फार इण्डिया का एप्वाइंटमेंट हुआ था । इस एप्वाइंटमेंट का जो उद्देश्य था, जो हेतु था वह यह था कि हिन्दुस्तान के डिस्ट्रिक्ट्स और जो गांव हैं, और वहां से जो अखबार निकलते हैं, उनको सुविधा देने का ज्यादा से ज्यादा प्रयत्न वह करें । कोई इरेग्युलैरिटी वे न करें और कानून के मुताबिक वे चलें और लोगों की जो समाचार पत्रों की मांग है, उसको वे पूरा करने में मदद दें, अखबारों की ताकत को बढ़ायें । उसके साथ साथ जो कानून बनाया गया है उस पर भी अमल प्रेस वाले और अखबार वाले करें । मैं देखता हूं जो छोटे छोटे गांवों से या डिसिट्रक्ट्स से अखबार चलते हैं, उन को बहुत ज्यादा दिक्कतों का सामना करना पड़ता है । हिन्दुस्तान में जो डेली पेपर छापे जाते हैं उन की संख्या 330 है और उनका जो सर्कुलेशन है वह 25 लाख कापीज का जा कर बैठता है । उन में अंग्रेजी के 41 और दूसरी लैंगुएजिज के 289 पेपर हैं । शहरों और देहातों के लोगों में कैसा उन का बटवारा होता है, कैसे उन को पढ़ा जाता है, उस को भी देखा जाना चाहिए । देहातों में 43 प्रतिशत ऐसे लोग हैं कि एक आदमी अखबार ले लेता है और उस के साथ दूसरे उस को पढ़ते हैं । वही बात शहरों में देखी जाए तो 33 प्रतिशत होती है । जो खुद लेते हैं और शेयर नहीं करते हैं देहातों में ऐसे लोगों की संख्या 40 प्रतिशत है और शहरों में वह 48 प्रतिशत है । देहातों के लोगों में अखबार लेने की ताकत बहुत कम होती है, उन में शक्ति बहुत कम होती है । उस का एक कारण यह भी है कि डिस्ट्रिक्ट प्लेस में छोटे छोटे जो अखबार होते हैं उन को जाहिरात में बहुत मुश्किल का सामना करना पड़ता है । पी० टी० आई० की जो रिपोर्टस् होती हैं या जो मशीन होती है वह भी लेना उन के लिए मुश्किल होता है । इसलिए अखबार मंहगा हो जाता है । जहां तक देहातों के अखबारों का सम्बन्ध है प्रेस रजिस्ट्रार को कोशिश करनी चाहिये कि वे सुगमता से निकल सकें । आजकल वह ऐसा करते हैं, यह नजर नहीं आता है । इस के विपरीत जब से उन का एप्वाइंटमेंट हुआ है तब से अखबार वालों को अनेक प्रकार की तकलीफों का सामना करना पड़ रहा है । उन के दफ्तर में अखबार वालों द्वारा कापी भेजने में अगर कभी कोई गलती हो जाती है तो उन पर जुर्माना किया जाता है । दिल्ली की जो कोर्टस् हैं या दूसरी जगहों की जो कोर्टस् हैं वहां आप देखें तो आप को पता चलेगा कि उन के ऊपर पचास पचास और सौ सौ रूपया जुर्माना कर दिया जाता है । बड़े अखबार वालों का परसेंटेज अगर देखा जाए तो नहीं के बराबर है । उन पर कोई जुर्माने नहीं होते हैं । छोटे अखबार वालों पर ही ये होते हैं । इसका मतलब यही हो सकता है कि बड़े अखबार वालों के ज्यादा सम्बन्ध होते हैं और छोटे अखबार वालों के ज्यादा सम्बन्ध नहीं होते हैं । उन की ज्यादा पहुंच होती है, छोटे अखबार वालों

की ज्यादा पहुंच नहीं होती है। ज्यादा तकलीफ का सामना छोटे अखबार वालों को, देहातों और डिस्ट्रिक्ट प्लेसिस में करना पड़ता है। इस वास्ते देखा जाना चाहिये कि वे ठीक रीति से चलें वे ज्यादा चलें, वे ज्यादा बड़े हों, और उन को ज्यादा से ज्यादा सुविधा मिलें ।

अंग्रेजी पत्र जो निकलते हैं वे बड़े बड़े शहरों से ही निकलते हैं । देहातों में इन पत्रों की खपत नहीं है । जो देशी भाषा के पत्र हैं, जो प्रान्तीय भाषाओं के पत्र हैं वे ही वहां ज्यादा चलते हैं । वे ही वहां पढ़े जाते हैं । उन की ज्यादा मरमराहट हो तो प्रेस रजिस्ट्रार को उन की तरफ करुण दृष्टि से देखना चाहिये, ठीक रीति से उन की मदद करनी चाहिये ।

जहां तक कागज के कोटे का सम्बन्ध है, न्यूजप्रिंट का सम्बन्ध है वह भी उन को कम मिलता है । जो बड़े बड़े पेपर वाले लोग हैं उन को कोटा लेने में और कोटा मिलने में कोई दिक्कत नहीं होती है । आप देखें कि हिन्दुस्तान में ओनरशिप का परसेंटेज क्या है । डालमिया का डेली पेपर्ज में बम्बई में 28 परसेंट पर ओनरशिप है । 28 परसेंट उन के बम्बई में पेपर हैं । पूना में 14 परसेंट हैं । अहमदाबाद में 9 परसेंट हैं । गोयनका के बम्बई में 15 परसेंट पेपर हैं, पूना में तीन और अहमदाबाद में दो परसेंट हैं । एक ही आदमी का जहां तक प्रश्न है या एक ही कम्पनी का जहां तक प्रश्न है, उन को कोटा मिलने में कोई दिक्कत नहीं होती है । वे पेपर प्रसिद्धि प्राप्त कर लेते हैं और उन को कोई असुविधा कोटा लेने में नहीं होती है । उनके अलग अलग दूसरे धंधे होते हैं और उस कारण से उन का अफसरों से भी रिश्ता हो जाता है और उन को कोई दिक्कत नहीं होती है । लेकिन जो डिस्ट्रिक्टस से पेपर निकलते हैं या देहातों से निकलते हैं, न तो उन के पास कोई इश्तहारात ज्यादा आते हैं, न पढ़ने वाले देहातों के बहुत लोग होते हैं और उन को चलाना भी बहुत मुश्किल होता है । जो उन के रास्ते में कठिनाइयां आती हैं उन के कारण वे दो चार बरस तो चलते हैं और फिर बन्द हो जाते हैं । बन्द हो जाने से देहात के लोगों को जो इनफार्मेशन मिलनी चाहिये और रोजमर्रा की बातों का पता चलना चाहिये, वह पता नही चलता है । वे बड़े अखबार नहीं पढ़ते हैं । देहात के जो छोटे छोटे पेपर हैं, या डिस्ट्रिक्ट से जो छोटे छोटे पेपर निकलते हैं, उन को भरपूर कोटा मिलना चाहिये । उन के साथ कोई आनाकानी नहीं होनी चाहिये । मैं आप को बतलाना चाहता हूं कि नावेंड़ शहर से गोदातीर समाचारपत्र निकलता है और शोलापुर शहर से शोलापुर समाचार निकलता है । उन को कागज की दिक्कत बहुत पड़ जाती है । इस के लिये वह भी लिखा पढ़ी करते हैं । लेकिन इस सम्बन्ध में यह देखा जाता है कि उस का सर्कुलेशन कितना है । जो बड़े अखबार वाले होते हैं उन का सर्कुलेशन जितना होता है वह उस से भी ज्यादा फिगर्स दे सकते हैं । अगर उन की बात का पता लगाने के लिये कोई अफसर चला जाये तो उसी तरह से होता है जैसे कि कोई अफसर किसी बड़े डिपार्टमेंट में चला जाये, किसी बड़े खाते में चला जाये : वह अपने आप बात कर लेते हैं । उस में कोई सच्ची बात का पता नहीं लगा सकता है । लेकिन जो छोटे अखबार वाले होते हैं देहातों में या शहर में उन को बड़ी दिक्कत होती है । उन को कोटा नहीं मिलता है । मेरी रिक्वेस्ट है कि जो छोटे छोटे अखबार वाले होते हैं उन की तरफ ज्यादा अच्छी रीति से देखा जाये, उन को सपोर्ट करने या मदद करने की दृष्टि से देखा जाये ।

14 hrs.

आज कल हर एक को थोड़ी बहुत अखबार की जरूरत होती है । मैं शोलापुर गया था वहां मैं ने देखा कि जब से पाकिस्तान और भारत का झगड़ा चला है उस के बारे

[श्री तुलशीदास जाधव]

में सुनने के लिये लोग अधीर रहते हैं। उस के लिये वह अखबार वाले के पास जाते हैं। अखबार वाले के पास पूरा कागज न होने से छोटे छोटे कागजों पर वह अपनी बात निकालते हैं और गांवों में उन का बटवारा करते हैं। अक्सर उन अखबारों का वही साइज होता है जो अपने इस बिल का साइज है इन छोट छोटे अखबारों की कीमत भी वह दस दस पैसे लेते हैं और लोग दे कर खरीदते हैं। इस के माने यह हैं कि देहात में छोटे लोग, गरीब लोग पढ़ने के लिये अधीर हैं लेकिन चीज मंहगी होने से, कागज मंहगा होने से, अखबार वालों को वक्त पर कागज न मिलने से या जितना चाहिये उतना न मिलने से अखबार मंहगा हो जाता है और लोग ले नहीं पाते हैं। मेरी विनती यह है कि हिन्दुस्तान में जितने छोटे छोटे शहरों में या देहातों में चलने वाले अखबार हैं, जिन के पास प्रेस आदि की अच्छी सुविधा नहीं है, मशीन आदि अधिक नहीं हैं, उन के लिये ज्यादा से ज्यादा कोटा दिया जाये जिस से वह अपना काम ठीक से कर सकें। आज जो बड़े अखबार वाले हैं उन का थोड़ा ज्यादा सर्कुलेशन होने से जो फायदा होता है उतना मुनाफा छोटे अखबार वालों को नहीं होता। इसलिये छोटे अखबार निकालने के लिये उन को सरकार को ज्यादा कोटा देना चाहिये।

दूसरी बात यह है कि शहर में अखबार की जो कीमत होती है वह पर कैंपिटा .3242 रु० है अर्थात् मंहगी होती है अखबार वाले उस में से बचा लेते हैं लेकिन देहात में जो उस की कीमत आती है वह .0273 होती है अर्थात् कम होती है। जो लोग उन को देहातों में लेते हैं उनकी खर्च करने की ताकत कम होती है। मेरे कहने का तात्पर्य यह है कि प्रेस रजिस्ट्रार फार इंडिया का अप्वाइंटमेंट जो हुआ है वह प्रेस कमिशन की रिपोर्ट के अनुसार हुआ है। बड़ी अच्छी बात है। लोगों का भला करने के लिये, लोगों को सुविधा देने के लिये एक ऐसे अफसर की आवश्यकता है। लेकिन यह आफिसर इस रीति से न देखे कि अखबार वाले गलती करने है, वह झुठ बोलते हैं और कानून को तोड़ते हैं। अगर उनको देखना है तो इस दृष्टि से देखे कि उन लोगों को सपोर्ट करना है या मदद करना है। यह मेरी रिक्वेस्ट है जिसको प्रेस रजिस्ट्रार फार इण्डिया को अवश्य देखना चाहिये।

श्री दे० शि० पाटिल (यवतमाल): उपाध्यक्ष महोदय, यह जो प्रेस एन्ट रजिस्ट्रेशन आफ बुक्स बिल है इस का मैं हृदय से समर्थन करता हूं। जो उद्देश्य क्लाज 2, 3 और 4 में है उसका भी मैं समर्थन करता हूं।

अक्तूबर, 1952 में प्रेस कमिशन की नियुक्ति हुई थी और जून, 1954 में उन की रिपोर्ट आई। उस रिपोर्ट के अनुसार रजिस्ट्रार आफ न्यूजपेपर्स की नियुक्ति हुई हिन्दुस्तान में जो प्रेस हैं, जो बुक्स छापती हैं उन की इन्फार्मेशन और स्टेटिस्टिक्स को पूरा करने के लिये। इस के लिये मैं सरकार को धन्यवाद देता हूं। अब तक जो एन्ट्री 3C– आर्टिकल 370 है उस के अनुसार रजिस्ट्रार जम्मू और काश्मीर को छोड़ कर बाकी इंडिया की सारी इन्फार्मेशन ले सकता था। लेकिन इस बिल से यह चीज खत्म हो रही है। इस बिल का क्लाज 2 जो है उस में लिखा है:

> "(2) Any reference in this Act to any law which is not in force in the State of Jammu and Kashmir shall, in relation to that State, be construed as a reference to the corresponding law in force in that State".

इस के लिये मैं धन्यवाद देता हूं। आज तक हमने जो जो बिल पास किये उन में "**ऐक्ससेप्ट जम्मू एंड काश्मीर**" रहता था। लेकिन यह जो बिल है उस की मर्यादा को बढ़ाया गया है। जम्मू और काश्मीर राज्य में इन्फार्मेशन जमा करने का काम पहले जो डाइरेक्टर आफ इन्फार्मेशन हुआ करता था उस के जरिये स्टेट करती थी। अब इस कानून

के मुताबिक जैसे हम हिन्दुस्तान में इन्फार्मेशन एंड स्टेटिस्टिक्स जमा कर सकते हैं वैसे ही यहां भी कर सकेंगे। यही कारण है कि इस विधेयक का क्लाज 2 जो है उस का बड़ा महत्व है। जैसा मैंने आप को बतलाया इस में जो पहले "एक्सेप्ट जम्मू एंड काश्मीर" लिखा हुआ था उस का संशोधन करने के लिये यह विधेयक लाया गया है। जो काम पहले जम्मू एंड काश्मीर गवर्नमेंट करती थी उसे अब रजिस्ट्रार आफ न्यूजपेपर्स करेगा। इसी दृष्टि से इंडिया की जो डेफिनिशन है उस को यहां संशोधित किया गया है। आप देखेंगे कि प्रिंसिपल ऐक्ट की जो धारा 22 है उस में संशोधन करने के लिये यह क्लाज 4 लाया गया है क्योंकि इंडिया की डेफिनिशन को ठीक करता है। क्लाज 4 में दिया है :

> "In section 22 of the principal Act, the words "except the State of Jammu and Kashmir" shall be omitted."

इसलिये हमारा मूल कर्तव्य है, लोक सभा का कर्तव्य है कि चूंकि जम्मू और काश्मीर हिन्दुस्तान का अविभाज्य अंग है इसलिये मौजूदा कानून को हम जम्मू और काश्मीर पर भी लागू करें। चूंकि यह कानून न्यूज पेपर के बारे में इन्फार्मेशन एंड स्टेटिस्टिक्स जमा करने के लिये है इसलिये जम्मू और काश्मीर पर इस को लागू करने की सख्त जरूरत है। आज का समय कठिनाई का है। हम ने निर्धारित कर लिया है कि जम्मू और काश्मीर भारत का अविभाज्य अंग है इसलिये बहुत आवश्यक है कि वहां पर यह सूचना इकट्ठी की जाये। आज हम बहुत कठिन समय से गुजर रहे हैं। आज हमारी पाकिस्तान से लड़ाई हो रही है। जैसे हमारे जवान आज वहां पर आक्रमण के खिलाफ जी जान से काश्मीर की रक्षा कर रहे हैं उसी तरह से यह पार्लियामेंट का काम है कि जो भी कानून बनाये इस तरह से बनाये कि उस को जम्मू और काश्मीर पर भी लागू किया जाये। इस के लिये कांस्टिट्यूशन के आर्टिकल्स 370 में जो भी संशोधन करने पड़ें उन को हमें करना चाहिये क्योंकि आज परिस्थिति बहुत गम्भीर है।

आज युद्ध विराम की हम बहुत गम्भीर बातें सुन रहे हैं। मैं आप की मार्फत गवर्नमेंट से कहना चाहता हूं कि हम ने भारत की, जिस का जम्मू व काश्मीर राज्य अभिन्न अंग है, प्रभुसत्ता और अखंडता की रक्षा करने का दृढ़ निश्चय किया है। जिस प्रकार प्रभावशाली ढंग से जवानों से आक्रमण का उत्तर दिया जा रहा है उसी प्रकार राजनीतिक मोर्चे पर भी हम को कदम उठाना चाहिये। पाकिस्तान ने हमारे ऊपर आज लड़ाई थोपी है और हम ने यह निर्णय किया है कि हम अपने देश की एक इंच भूमि भी पाकिस्तान को देने के लिये तैयार नहीं हैं। इस निर्णय से हम कभी पीछे नहीं हटेंगे। जैसे काश्मीर का एक भाग जम्मू है उसी प्रकार से जम्मू और काश्मीर भारत का भाग है। यही कारण है कि यह कानून वहां पर भी लागू होना चाहिये।

अन्त में जो हमारे जवान साहस, बहादुरी और बलिदान की भावना से मोर्चे पर लड़ रहे हैं मैं उन को हृदय से धन्यवाद देता हूं। उन की विलक्षण वीरता की वजह ही हमारे अन्दर उत्साह आया है। यह उन को ही क्रेडिट है कि आज हिन्दुस्तान में सभी लोग एक आदमी की तरह से देश रक्षा के लिये उठ खड़े हुए हैं। जिस को वास्तविक एकता कहते हैं वह आ गई है और सब आदमी अपने भारत की रक्षा के लिये तैयार हो गये हैं। हर एक आदमी भारत सरकार के निर्णय के साथ है और ऐसा निश्चय कर रहा है कि जो हमारा निर्णय है उसे अवश्य पूरा करेंगे।

आखिर में मैं आपकी इजाजत से यह जो प्रेस एण्ड रजिस्ट्रेशन आफ बुक्स अमेंडमेंट बिल आया है उसका हृदय से समर्थन करता हूं और रिक्वेस्ट करता हूं कि इसके सभी क्लाजिज को जल्दी से जल्दी पास किया जाए।

श्री रघुनाथ सिंह (वाराणसी) : श्री पट्टाभि रमण ने अपने सुन्दर भाषण में इस

[श्री रघुनाथ सिंह]

बल के उद्देश्य पर प्रकाश डाला है। उन्होंने इस बात को सदन में रखा है कि प्रेस का जहां तक सम्बन्ध है वह स्वतन्त्र होना चाहिए और उसमें सब के भाषण छपें। लेकिन अफसोस है कि पार्लियामेंट में जो भाषण हिन्दी में होते हैं उनको समाचार पत्र कम देते हैं और जो लोग अंग्रेजी में बोलते हैं उनके भाषण समाचार पत्र ज्यादी छापते हैं। यही नहीं, यदि आप हिन्दी में लोक सभा में भाषण करें तो आल इंडिया रेडियो में भी हिन्दी भाषण करने वालों का नाम कम दिया जाता है और अंग्रेजी में भाषण करने वालों का नाम अधिक दिया जाता है। इसलिए मेरा निवेदन है कि न्यूज एजेंसीज को लोक सभा में और राज्य सभा में तथा असेम्बलीज में ऐसे लोगों को भेजना चाहिए जो वहां की भाषा को समझ सकते हों ताकि उन भाषाओं में बोलने वालों को समाचार पत्रों में समुचित स्थान प्राप्त हो सके।

दूसरी बात मुझे यह कहनी है कि बहुत से समाचार पत्र ऐसे हैं जो अपने नाम की कमाई खा रहे हैं। भाषा में ऐसे पत्र बहुत ज्यादा हैं। जबकि कण्ट्रोल हुआ न्यूज प्रिंट पर उस वक्त का आंकड़ा देखा जाए कि कितना सरकुलेशन था और न्यूज प्रिंट पर कण्ट्रोल होने के बाद जो उनको लाइसेंस दिया गया उसके बाद से उनका सरकुलेशन कितना दिखाया गया है। आप देखेंगे कि जिनका सरकुलेशन पहले पांच हजार था बाद में बीस हजार और जिनका आठ हजार था उनका उससे भी ज्यादा दिखाया जाता है। आजकल अखबारी कागज का ब्लैक बहुत हो रहा है। बहुत से समाचार पत्र यह पेशा किए हैं। सरकार से कोटा प्राप्त करते हैं और लाइसेंस लेते हैं और जो न्यूज प्रिंट उनको मिलता है उसको सीधे ब्लैक में बेच देते हैं क्योंकि समाचार पत्र से उनको जो फायदा होगा उससे चौगुना फायदा न्यूजप्रिंट को ब्लैक में बेचने से होता है। सरकार ने दो तीन बार कोशिश की कि यह काम बन्द हो और पता लगाने के लिए इंसपेक्टरों को भेजा, लेकिन इंसपेक्टर खुद उसी में शामिल हो जाते हैं और कोई कण्ट्रोल नहीं होता। मेरा सुझाव है कि जिन समाचार पत्रों का यह पेशा है कि इस प्रकार न्यूजप्रिंट को बेचें, सरकार को उनके खिलाफ कारंवाई करने के लिए सेंट्रल इंटेलीजेंस विभाग की सेवाएं प्राप्त करनी चाहिए और जो वे रिपोर्ट दें उस पर विचार करके ऐसे समाचार पत्रों का, जो इस प्रकार न्यूजप्रिंट को बेचते हैं, कोटा हमेशा के लिए समाप्त कर दिया जाए।

जो समाचार पत्र विचारों का प्रकाशन करते हैं अगर वहीं इस प्रकार का भ्रष्टाचार होगा तो फिर और जगह भ्रष्टाचार कैसे रुक सकता है।

बहुत से समाचार पत्र भ्रष्ट साहित्य छापते हैं। ऐसा साहित्य छापते हैं कि कोई अच्छा आदमी उनके साहित्य को पढ़ना पसन्द नहीं करेगा। हम हिन्दुस्तान में ऐसा साहित्य चाहते हैं जो हम अपनी स्त्री, अपने बच्चों, अपनी पुत्री के सामने बैठ कर पढ़ सकें। अगर कोई ऐसा साहित्य है जिसको हम अपने बच्चे के साथ, अपनी स्त्री के साथ, अपनी माता के साथ बैठ कर नहीं पढ़ सकते, ऐसे साहित्य का सृजन हिन्दुस्तान में बन्द करना चाहिए।

बम्बई का एक अखबार है जिसका यह पेशा है कि वह एक सज्जन के खिलाफ कुछ न कुछ जरूर छापता है।

श्री शिंकरे (मारमागोआ) : इस अमेंडमेंट में उसकी कोई बात नहीं आती।

श्री रघुनाथ सिंह : It is pinching you now, I think.

बम्बई में एक पेपर है जो हमेशा मुरारजी देसाई के खिलाफ कुछ न कुछ लिखता रहता है। कुछ पत्रों का यह पेशा हो गया है, और

वह निष्पक्ष हो कर काम नहीं कर सकते। एसे पत्रों का कोटा बन्द कर देना चाहिए और सरकार को उनके ब्लैकमेलिंग के काम में कोटा देकर सहायक नहीं बनना चाहिए।

इसी तरह दिल्ली में एक पत्र है जो अश्लील साहित्य का सृजन करता है जिसको देख कर आंखें मूंद लेनी पड़ती हैं। ऐसे समाचारपत्रों को कोटा नहीं देना चाहिए।

श्री हिम्मतसिंहका (गोंडा). और उसको फ्री भेजते हैं।

श्री रघुनाथ सिंह : उसको फ्री भेजते हैं यह ठीक है।

इसके अलावा यह पता लगाया जाए कि जिन समाचारपत्रों को कोटा नहीं मिलता है वे कहां से कागज लाते हैं। बहुत से पत्र हैं, डाइरियां या पुस्तकें हैं; जिनको न्यूजप्रिंट पर छापा जाता है। उसके पास लाइसेंस नहीं होता। इस प्रकार की चीजें इस कागज पर छपना बन्द होना चाहिए।

मैं आपको एक उदाहरण दूं। आई पी सी की धारा 411 के अनुसार...

Mr. Deputy-Speaker: This is a Bill just to extend to Jammu and Kashmir. His observations have no relevance to the Bill.

श्री रघुनाथ सिंह : आई पी सी की धारा 411 के अनुसार अगर किसी के पास चोरी का सामान निकलता है तो उसको भी सजा दी जाती है। इसी प्रकार जो चोरी से न्यूजप्रिंट लेकर प्रकाशन करते हैं उनको भी सजा दी जानी चाहिए।

आखिर में मैं यह कहना चाहता हूं कि कुछ समाचारपत्र फैक्ट्स को ट्विस्ट करके छापते हैं। उनका काम है कि अपने विचार व्यक्त करें, लेकिन फैक्ट्स को ट्विस्ट करके छापना उनका काम नहीं है। इस वास्ते मैं आशा करता हूं कि सूचना और प्रसारण विभाग इस पर ध्यान देगा कुछ लोग सरकार द्वारा न्यूजप्रिंट का लाइसेंस प्राप्त करके आज पूंजीपति बन रहे हैं। इस चीज को रुकना चाहिए।

श्री वाल्मीकी (खुरजा): उपाध्यक्ष महोदय, मैं प्रैस तथा पुस्तक रजिस्ट्रेशन संशोधन विधेयक का हृदय से समर्थन करता हूं। आज की स्थिति में, जब काश्मीर की रक्षा को लेकर हमारे देश पर लड़ाई के बादल छाये हुए हैं और उस स्थिति के कारण संसार की शान्ति भी खतरे में है, ऐसे समय में इस विधेयक का लाना बहुत उचित प्रतीत होता है।

मुझे इस अवसर पर एक शेर याद आता है :

> खींचो न कमानों को न तलवार निकालो,
> जब तोप मुकाबिल हो तो अखबार निकालो।

आज की स्थिति में हम इसे कुछ दूसरे रूप में कह सकते हैं, इसका एक और रूपान्तर हो सकता है अर्थात्

जब टैंक मुकाबिल हो तो अखबार निकालो। आज काश्मीर पर जो पाकिस्तान ने बर्बर आक्रमण किया है उस युद्ध के अन्दर जो शूर-वीरता हमारे जवानों द्वारा प्रदर्शित की जा रही है, उस युद्ध को आज के ऐतिहासिक वातावरण में यदि टैंक तोड़क युद्ध कहा जाए तो कोई गलत बात नहीं होगी। यह बात साफ जाहिर है कि तोप और टैंक में शक्ति होती है, सीमा की रक्षा के लिए उसका उपयोग कर सकते हैं, लेकिन शत्रु पर प्रहार करने में अखबार की भी बड़ी शक्ति है। उसमें भी एक बड़ी शक्ति छिपी है।

प्रेस कमीशन की सिफारिश के अनुसार जो पेरैंट एक्ट है सन् 1867 का उसमें संशोधन लाया गया और उसकी दृष्टि से काश्मीर और जम्मू को छोड़ कर सारे देश पर वह कानून लागू होता है, और अब जो उसका अंश काश्मीर तक और जम्मू तक लागू किया

[श्री वाल्मीकी]

जा रहा है यह स्वाभाविक बात है। जहां तक काश्मीर का सम्बन्ध है, वह हमारा एक अभिन्न अंग है। हम उस की रक्षा के लिए खून की एक एक बूंद बहा सकते हैं और जो भी बड़ से बड़ा बलिदान हो सकता है, वह कर सकते हैं। हम उस के लिए तत्पर ही नहीं हैं, बल्कि अपने शीष कटा कर भी हम उस की रक्षा करेंगें।

आज जहां युद्ध के क्षेत्र में हमारी सेनाओं के द्वारा सैन्य-बल और हथियारों के जरिये पाकिस्तान को मंह-तोड़ जवाब दिया जा रहा है, वहां हमारे समाचारपत्रों के द्वारा, विशेषकर दैनिक समाचारपत्रों के द्वारा, चाहे वे अंग्रेजी, हिन्दी या प्रादेशिक भाषाओं के हों, देश की एकता, दृढ़ता और राष्ट्रीय नीति को बल देने के लिए और विशेषकर हमारे देश की रक्षात्मक कार्यवाहियों को बलशाली बनाने के लिए जो शक्तिदायक कदम उठाया गया है, मैं उस की सराहना करता हूं।

प्रेस-स्वातंभ्य में मेरा पूर्ण विश्वास है। प्रेस को स्वतंत्रता देनी चाहिए। उस के पीछे सांवैधानिक गारण्टी भी है और उस के बिना काम भी नहीं चलता है। लेकिन प्रेस को इतना शक्तिशाली न बनाया जाय, जिससे कि वह उस शक्ति का दुरुपयोग कर सके।

जहां तक हमारी न्यूज एजन्सीज का ताल्लुक है, हमारे मंत्रालय का उन पर कहां तक अधिकार है, इस बारे में मुझे सन्देह है। तथ्यों को तोड़-मरोड़ कर न्यूज दी जाती है और बड़े अजीब ढंग से दी जाती हैं। पहाड़ का बिन्दु बन जाता है और बिन्दु का दरिया बन जाता है। इस तरह की पत्रकारिता को कोई सजीव और शक्तिशाली पत्रकारिता नहीं कह सकते हैं। विशेषकर आज की परिस्थिति में सरकार का उस पर नियंत्रण होना ही चाहिए।

जहां तक जम्मू कश्मीर का सम्बन्ध है, वहां पर प्रादेशिक भाषा, हिन्दी या अंग्रेजी के जो पत्र निकलते हैं, उन पर विशेषकर एक कड़ी निगाह रखनी चाहिए। इसी तरह जो पत्रकार, चाहे वे किसी भी भाषा के हों, देश-द्रोह को प्रकट करते हैं, दुश्मन के साथ साज-बाज करते हैं, दुश्मन की बात का समर्थन करते हैं, उन पर केवल नियंत्रण रखनें की ही आवश्यकता नहीं है, बल्कि देश की दंड-विधि के अनुसार उन को बड़े से बड़ा दंड भी दिया जाना चाहिए। देश की रक्षा के हित में उन को फांसी देने में भी हिचकिचाहट नहीं होनी चाहिए। वहां पर जो पत्र या किताबें शाया होती हैं, सरकार को उन की तरफ़ पूरे तरीके से ध्यान रखना चाहिए।

इस मंत्रालय के अधीन एक विभाग विभिन्न पत्र-पत्रिकाओं की कटिंग्ज रखता है। जो देश के साथ विद्रोह करने वाले लोग हैं, या घुसपैठिये हैं, या देश की बगल में बैठे हुए आस्तीन के सांप हैं, या देश के दुश्मन हैं, वे छोटे छोटे तमंचे जैसे अपने अख़बारों में जहर उगलते हैं। सारे देश में इस प्रकार के छोटे अख़बार जिला-दर-जिला और नगर-दर-नगर और गांवों तक में फैले हुए हैं। मैं बड़े बड़े दैनिक अख़बारों की निस्बत उन छोटे अख़बारों को ज्यादा जरूरी मानता हूं, क्योंकि वे बहुत मामूली लोगों के हाथों में जाते हैं। लेकिन उन अख़बारों पर किसी प्रकार का नियंत्रण नहीं होता है। इसलिए यह आवश्यक है कि इस विभाग की ओर से उन अख़बारों पर नियंत्रण किया जाये।

इस प्रकार के अख़बार बात का बतंगड़ बना देते हैं। मान लीजिए कि किसी खद्दर-धारी भाई की किसी दूसरे भाई के साथ जबानी झड़प हो गई, तो इस प्रकार के अख़बारों में यह ख़बर प्रकाशित की जाती है कि झड़प के साथ उन में हाथ-पैर की बात हो गई, जो यहां तक बढ़ी कि उस शख्स को मारा ही नहीं, बल्कि जूते की नोक पर उठा लिया। मैं नहीं समझता कि किसी बड़े आदमी को जूते की नोक

पर खड़ा किया जा सकता है। वह तरीका हो सकता है, लेकिन मैंने यह बताने का प्रयत्न किया है कि किस प्रकार इन अखबारों में प्रकाशित खबरों से मन का मैल जाहिर होता है। इसलिए मैं यह चाहता हूं कि उन अखबारों पर, और विशेषकर उन तमंचों पर, जो इधर उधर चलते हैं, जरूर निगाह रखी जाये।

यह ठीक है कि उन समाचारपत्रों की स्थिति और अस्तित्व को कायम रखना आवश्यक है और उनको स्वतंत्रता देनी चाहिए, ताकि वे अपने मन की बात कह सकें। यकीनी तौर पर हमारे देश में पत्रकारिता का काम करने वाले भाई हमारी मंशा, देश को मंत्रणा और देश के जन-जन के मत को प्रदर्शित करते हैं, उस की प्रति-भावना के प्रतीक हैं, लेकिन उन की दृष्टि विशाल होनी चाहिए, उन ख्याल ऊंचे होने चाहिएं और उन के मस्तिष्क अच्छे होने चाहिए।

मैं चाहता हूं कि हमारे समाचारपत्रों में छोटी और हीनतम बातें प्रकाशित न की जायें, लेकिन हमारे बड़े अखबारों में भी चोरी, डकैती, लांछन और दुराचार के मामले प्रकाशित किये जाते हैं। अगर किसी बड़े आदमी के बारे में किसी प्रकार की अफवाह भी होती है, तो बड़े लम्बे-चौड़े हैडिंग के साथ उस को निकाला जाता है। हम को दुनिया के और अखबारों को भी देखने का अवसर मिलता है। उन में इस प्रकार की हल्की और छोटी बातें नहीं निकलती हैं। पत्रकारिता में, चाहे वह छोटे पत्रों के आधार पर हो, अश्लीलता के लिए कोई गुंजायश और स्थान नहीं होना चाहिए। लेकिन आज भी हमारे देश में ऐसे अश्लील अखबार चलते हैं, जो कि यौन-क्रियाओं की बातें प्रदर्शित करते हैं, जिन का हमारे बच्चों के मस्तिष्क पर बड़ा गहरा और बुरा प्रभाव पड़ता है। सरकार को उस अश्लीलता को दूर करने के लिए विशेष प्रयत्न करने चाहिए।

आज जब कि हमारा देश एक संघर्ष की स्थिति में है, तो यह जरूरी है कि हमारे समाचारपत्रों में कोई भी इश्तमाल-अंगेज बात, जजबात को उभारने वाली बात, किसी मजहब पर लांछन अथवा उत्तेजना की बात, किसी मत के प्रति दुर्भावना की बात प्रकाशित न की जा सके। इसी प्रकार गुरुओं, आदर्श-पुरुषों, पीर, पैगम्बर, औलिया, ऋषि-महर्षि पर जिन्होंने देश का ज्ञान देकर भला किया है, किसी प्रकार का हमला करने या उन को लांछित करने पर रोक लगाई जानी चाहिए। "सरिता" में भी इस प्रकर की प्रतिभावना निकलती है। मैं चाहता हूं कि सरकार उस पर नियंत्रण रखे। जो बातें विश्वास, श्रद्धा, सद्भावना, धर्म-धारा, विचार-धारा और दर्शन-पद्धति की हैं, किसी भी तरीके से ज़हर उगल कर उन पर आघात करने की इजाजल नहीं दी जानी चाहिए।

काश्मीर में जो भी अखबार निकलते हैं, उन में विचारों की अश्लीलता ही नहीं, बल्कि मानसिक दुर्भावना भी प्रकट करने की अनुमति नहीं दी जानी चाहिए। हमारे अखबारों को देश के मन्तव्य को, हमारे बलशाली कदम को, हमारे प्रधान मंत्री ने देश के इतिहास में जो एक वृहत्तर कदम उठाया है, उस को और देश की वृहत्तर विदेश-नीति और रक्षा-नीति को प्रदर्शित करने का प्रयत्न करना चाहिए—एक हल्के ढंग से नहीं, बल्कि एक अच्छे ढंग से उन को जाहिर करने की कोशिश करनी चाहिए।

यह जरूर है कि हम अय्यूबशाही के खिलाफ़ हैं, लेकिन हम पाकिस्तान की जनता के ख़िलाफ नहीं हैं। इसलिए हमारे अखबारों को अय्यूबशाही को लांछित करना चाहिए। यह देश लोकतंत्र चाहता है। देश किसी भी प्रकार से तानाशाही का विश्वासी नहीं है। इसलिए लोकतंत्र की रक्षा के लिए भी अखबारों की आवश्यकता है।

मैं इस बात की ताईद करता हूं कि छोटे छोटे अखबार अखबारी कागज की चोर-बाजारी करते हैं। वह कोई अच्छा काम नहीं

[श्री बाल्मीकी]

है और सरकार को उस पर नियंत्रण करना चाहिए। इसे बन्द करना चाहिए।

इन शब्दों के साथ मैं इस विधेयक का जोरदार समर्थन करता हूं। मुझे आशा है कि प्रेस-अधिकारों के सम्बन्ध में एक अधिक व्यापक बिल आयेगा, जिस से देश को शक्ति मिलेगी और ऊंचे स्वस्थ विचारों को शक्ति मिलेगी। उससे देश के जन जागरण में एक प्रकार की सहायता पत्रकारों और पत्रकारिता के द्वारा मिलेगी।

इन शब्दों के साथ मैं इस विधेयक का पुनः समर्थन करता हूं।

श्री बड़े (खारगोन) : अभी पूर्व वक्ता ने जो भाषण दिया और उस भाषण के दौरान जो विचार व्यक्त किये व समाचारपत्रों का स्टैंडर्ड कैसा होना चाहिये, उनकी नीति कैसी होनी चाहिये, इस पर व्यक्त किये। मैं इस विधेयक का समर्थन एक दूसरे ही दष्टिकोण से कर रहा हूं। मैं प्रेस एंड रजिस्ट्रेशन आफ बुक्स ऐक्ट 1867 में संशोधन करने वाला जो विधेयक है इसका समर्थन इसलिए कर रहा हूं कि प्रेस रजिस्ट्रार का अधिकार क्षेत्र अब जम्मू तथा काश्मीर तक भी बढ़ा दिया गया। जम्मू और काश्मीर हमारे देश का एक अभिन्न अंग है। हम लोगों ने उसकी रक्षा करने के लिये महान बलिदान दिये हैं। मेरी पार्टी के स्वर्गीय डा० श्यामाप्रसाद मुकर्जी ने काश्मीर की खातिर अपना बलिदान दिया है। हमने हमेशा कहा है कि जम्मू व काश्मीर भारत का अभिन्न अंग है, इसलिए आर्टिकल 370 जो कांस्टीट्यूशन का है, उसको निकाल दिया जाना चाहिये। इसके बारे में इस हाउस में काफी चर्चा हो चुकी है। शासन अब धीरे धीरे उस ओर कदम बढ़ा रहा है। अगर कोई शेर जंगल में घुस जाता है तो उसको बाहर निकालने के लिए हाका दिया जाता है, हल्ला किया जाता है और फिर वह बाहर निकलता है और उसको मारा जाता है, उसी प्रकार से शासन का हाका करना पड़ता है और तब वह कुछ करने को तैयार होता है। सारी अपोजीशन ने मिल कर इस शासन रूपी शेर की मुंडी बाहर निकाली है और उसी का यह फल है कि यह बिल यहां आया है और प्रेस रजिस्ट्रार का अधिकार क्षेत्र जम्मू तथा काश्मीर तक बढ़ाया गया है।

मैं वहां गया था और मैंने जाकर वहां जो स्थिति है, उसको देखा है। वहां के लोगों का और बाहर वालों का भी यह कहना है कि हमको कोटा बराबर नहीं मिलना है। मैंने देखा है कि प्लेबिसिट फ्रंट का अखबार निकलता है और उसकी काफी कापियां बिकती हैं। वह भारत विरोधी प्रचार करता है। उस पर बंदिश लगनी चाहिये थी। जो भी अखबार भारत विरोधी प्रचार करे उस पर पाबन्दी लगनी चाहिये। वह जो अखबार है वह जम्मू और काश्मीर में ही नहीं दिल्ली में भी बेचा जाता है। उसकी कापियां फ्री भी बांटी जाती हैं। पार्लिमेंट के मेम्बरों को वे फ्री आती हैं

श्री यशपाल सिंह (कैराना) : आजकल नहीं आती हैं।

श्री बड़े : इस तरह के जो समाचारपत्र हैं उन पर नियंत्रण लागू किया जाना चाहिये। जब काश्मीर हमारे देश का अभिन्न अंग है तो उसके खिलाफ किसी प्रकार के प्रचार की आज्ञा नहीं दी जानी चाहिये। हमारे देश का अच्छा भाग्य है कि हमारे सैनिकों ने काफी पराक्रम काश्मीर और दूसरे मोर्चों पर दिखाये हैं। इस वक्त हमारी सेना सभी मोर्चों पर आगे बढ़ रही है। इस वक्त इन प्रयत्नों में सरकार का कोई भी विरोध नहीं करेगा। यह जो बिल आया है, इसका भी कोई विरोध नही करेगा, सभी इसका समर्थन करेंगे।

मैं इस सम्बन्ध में यह भी कहना चाहता हूं कि सभी अखबारों को एक सरीखा कोटा न्यूज़प्रिंट का नहीं मिलता है । हज़ार बार इसकी चर्चा हो चुकी है । मैं चाहता हूं कि रजिस्ट्रार साहब को काश्मीर में जाकर देखना चाहिये कि वहां कौन से अच्छे पेपर चलते हैं और कौन से अच्छे नहीं चलते हैं और उसके आधार पर कोटा देना चाहिये था ।

एक माननीय सदस्य : देख कर आए हैं ।

श्री बड़े : मुझे मालूम नहीं क्या देख कर आए हैं । सारी चीज का अध्ययन करके ही उनको कोटा मिलना चाहिये । यों ही सब को वहां पर कोटा नहीं देते रहना चाहिए ।

भारत में भी कोटा सभी अखबारों को एक सरीखा नहीं मिलता है । अगर कोई समाचारपत्र कांग्रेस मिनिस्टर से सम्बन्धित होता है, उसको तो अधिक कोटा मिल जाता है और जिनका किसी मिनिस्टर से सम्बन्ध नहीं होता है, उनको कम मिलता है । मैं नाम नहीं बतलाना चाहता हूं क्योंकि नाम लेना यहां पाप है । मैं जानना चाहता हूं कि गोयनका के जो पेपर हैं उनको कितना कोटा मिलना है ? अंग्रेजी भाषा के पत्रों को कितना मिलता है और देशी भाषाओं के पत्रों को कितना मिलता है । छोटे छोटे स्थान जो हैं वहां पर हिन्दी और प्रान्तीय भाषाओं के ही ज्यादा अखबार चलते हैं, गांवों में वही अखबार ज्यादा चलते है । उनको कोटा नहीं मिलता है और अगर मिलता है तो बहुत कम । यह भी देखा गया है कि मराठी के जो पत्र हैं या हिन्दी के जो समाचारपत्र हैं उनको कोटा प्राप्त करने के लिए बहुत चक्कर लगाने पड़ते हैं, आठ आठ दिन तक इधर उधर भागना पड़ता है । बड़ी मुश्किल से तब जाकर उनको कोटा मिल पाता है । लेकिन अगर किसी पेपर का किसी मिनिस्टर से सम्बन्ध हुआ, इंटक से सम्बन्ध हुआ, कांग्रेस से सम्बन्ध हुआ और कांग्रेस का वह ढोलक पीटता है तब उसको कोटा भी आसानी से और ज्यादा मिल जाता है और साथ-साथ एडवरटिजमेंट्स भी काफी मिल जाते हैं । वे ब्लैकमार्किट में भी न्यूज़प्रिंट को बेच लेते हैं और उनको कोई पूछता नहीं है । कितनी कापीज का उनका सर्क्युलेशन है इसको भी बहुत कम देखा जाता है । इंदौर का मुझे मालूम है । वहां एक समाचारपत्र है "जागरण" । उसके खिलाफ इनक्वायरी चल रही है । किस बात के लिये चल रही है यह मुझे मालूम नहीं है । मैं समझता हूं कि अगर अंग्रेजी के पत्रों को कोटा न मिले या कम मिले तो कोई फर्क नहीं पड़ता है । भारत में 80-90 प्रतिशत लोग जो समाचार पत्र पढ़ते हैं वे देशी भाषाओं के ही समाचारपत्र पढ़ते हैं । इन भाषाओं में हिन्दी भी आती है, मराठी भी आती है, गुजराती भी आती है, बंगला भी आती है तथा दूसरी भाषाएं भी आ जाती हैं । ऐसे जो समाचारपत्र हैं उनको ज्यादा कोटा मिलना चाहिये । आजकल गांव-गांव में लोग अखबार पढ़ने लग गये हैं, तांगे वाले अखबार पढ़ने लग गये हैं, रिक्शा वाले पढ़ने लग गये हैं, काश्तकार पढ़ने लग गये है और जिन भाषाओं में वे समाचार पत्र पढ़ते हैं उन भाषाओं के पत्रों को कोटा अधिक मिलना चाहिये । मैं चाहता हूं कि मंत्री महोदय बतलायें कि पिछले साल और इस साल छोटे छोटे समाचारपत्रों को कितना कोटा मिला और कितनी उनके कोटे में वृद्धि की गई ।

जो बिल लाये हैं, उनके लिए मैं उनको बधाई देता हूं । ब्राडकास्टिंग का भी आजकल बहुत महत्व है । वहां से भी अच्छे प्रोग्रोम प्रसारित होते हैं । फौजियों ने जो बहादुरी दखाई है, उसके लिए मैं उनको बधाई देता हूं और आशा करता हूं कि देश के खातिर जिस काम का श्रीगणेश उन्होंने किया है, उसमें उनको शीघ्र ही सफलता मिलेगी

[श्री बड़े]

और उनका जो काम है, वह शीघ्र ही समाप्त हो जाएगा ।

श्री यशपाल सिंह : यह जो बिल मंत्री महोदय लाये हैं यह बहुत ही सुन्दर बिल है । काश्मीर की जनता जिस के लिए आज तक यह कहा जाता है कि प्लेबिसिट हो जाएगा तो पता नहीं क्या होगा, उसने आज जिस तरह से देशभक्ति और प्रेम के साथ हमारा साथ दिया है , हमारे सैनिकों की हौसला अफजाई की है, उसके लिए वह बधाई की पात्र है । जिस प्रकार से उसने हमारे सैनिकों की हौसला अफजाई की है, उसको कभी भी किसी कीमत पर भी नजर–अन्दाज नहीं किया जा सकता है । मैं चाहता हूं कि जिन अखबारों को कोटा दिया जाए उनको खासतौर पर यह हिदायत की जाए कि देश में किसी तरह का सम्प्रदायवाद वे न भड़कायें । हमारा भारत अटूट है, काश्मीर और भारत का चोली दामन का साथ है । जो लोग यह समझते हैं कि काश्मीर के लोग प्लेबिसिट में पाकिस्तान को वोट देंगे वे बड़ी भारी गलती पर हैं । आज भी साठ लाख पख्तुन ऐसे हैं, बादशाह खान हैं, सरहदी गांधी हैं, खान अब्दूल गफ्फार खां हैं, जिनका आप के पेपर्ज में जिक्र नहीं आता है लेकिन वे आज भी भारत की अखंडता के लिए हिमालय पहाड़ की तरह से खड़े हुए हैं । यह जो पालिटिक्स में कर रहे हैं उस पालिटिक्स में आज उनकी रोशनी का होना बड़ा जरूरी अंग है । भारत की उन्नति के लिए यह सबसे ज्यादा जरूरी है । मैं बादशाह खां को अच्छी तरह से जानता हूं । उनके साथ मैं तीन साल जेल में रहा हूं । उनकी देश भक्ति आज भी बेमिसाल है, लासानी है । हम में से कोई उनके मुकाबले में दूसरी मिसाल पेश नहीं कर सकता है । हिमालय पहाड़ की तरह से आज भी एक शख्स डटा खड़ा है । जब हम अखबारों को कोटा देते हैं तो बहुत सी बातें हैं जिनका हमें ख्याल रखना चाहिये । मुझे पता नहीं था कि यह बिल आज आएगा वर्ना मैं आपको दिखलाने के लिए फोटो लाता जिनसे यह पता चलता कि हिन्दुस्तान में ऐसे अखबार भी निकलते हैं जिनमें बराबर-बराबर दो आदमियों के फोटो छापे जाते हैं, एक तरफ गांधी जी का फोटो है और उसके दूसरे तरफ ही नाथु राम गोडसे का है और पेपर में दोनों की प्रशस्ति की गई है, कंचन और कांच को एक ही तराजू पर तोला गया है । इस तरह के पेपर्ज को बन्द किया जाना चाहिये । अगर कोई पेपर इस तरह के हैं कि वे जरा भी सम्प्रदायवाद की आग भड़काते हैं और किसी भी कारण से साम्प्रदायिक झगड़े भड़क उठते हैं तो पाकिस्तान कामयाब हो जाता है । पाकिस्तान की कोशिशें तभी पामाल हो सकेंगी जब 45 करोड़ इन्सान भारत माता के बेटी बेटों की तरह खड़े होंगे और एक हो कर दुश्मन के मुकाबले में लड़ेंगे ।

मैं साफ कहना चाहता हूं कि यह प्रेस की ड्यूटी है, हमारे ब्राडकास्टिंग के जो मिनिस्टर हैं, उनकी ड्यूटी है कि भारत के अन्दर किसी तरह की भीरुता न आए । एक करोड़ या दो करोड़ इन्सान अभी नहीं मरे हैं, पांच सात शहरों का भी सफाया नहीं हुआ है, लेकिन फिर भी हम अखबारों में पढ़ते हैं सीज फायर, सीज फायर । सीज फायर का क्या मतलब है ।

सुखिन: क्षत्रिया: पार्थलभन्ते युद्धमीदृशम्

सीज फायर के कोई मानी नहीं है जब तक काश्मीर का फैसला नहीं हो जाता है, भारत की अखंडता का फैसला नहीं हो जाता है । तब तक इस तरह का नाम लेना भीरुता प्रदर्शित करता है । कायरता प्रदर्शित करता है । यह भारत की भूमि है । हमें सबसे पहले यही सिखलाया जाता है कि अपने देश और अपने धर्म की रक्षा के लिए प्राण जो देते हैं व सीधे स्वर्ग को जाते हैं । हमारे वेद का भी बुनियादी असूल यही है

मम पुत्राः शत्रुहणोऽथ दुहितामेविराट्

अग्नि के ऊपर बैठकर हम यह प्रतिज्ञा करते हैं, पुरुष और प्रकृति यह प्रतिज्ञा करते हैं, यह बल लेते हैं कि हम ऐसी संतान पैदा करेंगे जो दुश्मन का मूंह मोड़ दें, दुश्मन का दांत निकाल ले । जब यह बात है तो कोई मतलब नहीं है भीरुता का । युद्ध होगा तो देश बचेगा । युद्ध के बगैर देश नहीं बच सकता है ।

इन शब्दों के साथ मैं इस विधयक को लाने के लिए माननीय मंत्री जी को धन्यवाद देता हूं, उनको मुबारिकबाद पेश करता हूं । भारत की, काश्मीर की अखंडता के लिए जिस कोशिश की जरूरत है, वह आप करेंगे, यह आप से पूरी आशा है ।

श्री हुकमचन्द कछवाय (देवास) : उपाध्यक्ष महोदय, यह कानून जो काश्मीर में लागू किया जा रहा है उस का मैं स्वागत करता हूं । इस सम्बन्ध में मैं इतना ही कहना चाहता हूं कि हमारे देश में जितने समाचार पत्र निकलते हैं देशी भाषाओं के, जो कि देशभक्ति के समाचारपत्र हैं उनको कितना कोटा दिया जाता है, यह हमारे सामने एक विचारणीय प्रश्न है । साथ ही हमें यह सोचना पड़ेगा कि हमारे मंत्रियों द्वारा या मंत्रियों के आदमियों द्वारा जो समाचार पत्र चलाये जाते हैं उनको कितना कोटा मिलता है, यह कितना पेपर बचाते हैं और कितने पेपर निकालते हैं और कितना ब्लेक मार्किट में बचते हैं । अगर आप चाहे तो कितने ही केसेज पकड़ सकते हैं । परन्तु इस सम्बन्ध में तो मैं यही कहना चाहता हूं कि जो देसभक्ति के समाचार पत्र हैं उनको पर्याप्त मात्रा में कागज का कोटा दिया जाये क्योंकि आज उनकी आवश्यकता ज्यादा है ।

जो समाचार पत्र ऐसे हैं जो गन्दी बातें छापते हैं, जो अश्लील चित्र छापते हैं, जैसे कि एक साप्ताहिक 'आब्जवर' है जिस के बारे में माननीय मंत्री जी ने आश्वासन दिया था कि वह कठोर कदम उठाने वाले हैं, मैं जानना चाहता हूं कि सरकार ने उस के विरोध में कौन सा कठोर कदम उठाया है। वह प्रश्न दो तीन बार यहां पर आ चुका है । उस के खिलाफ सरकार ने क्या कानूनी कार्रवाई की है, कौन सा उसे दंड दिया है, कौनसा मुकदमा चलाया है जिसके कारण वह समाचार-पत्र छापना बन्द हुआ हो या उसमें कोई परिवर्तन हुआ हो । इसी तरह से एक साप्ताहिक 'ब्लिट्ज' है । उस में पता नहीं किन किन बातों को लेकर कीचड़ उछाला जाता है। उन का कोई साप्ताहिक ऐसा नहीं छपता जिस में कोई अश्लील चित्र न हो । जिस प्रकार से नमक के बिना भोजन अच्छा नहीं बनता उसी प्रकार से 'ब्लिट्ज' का हाल है कि जब तक उसमें कोई नंगा चित्र नहीं होगा तब तक वह छपेगा नहीं । हर साप्ताहिक में नगां चित्र आया करता है । चाहे हम इधर उधर की बातें करें लेकिन लोगों के चरित्र खराब होने का खास कारण यह है कि अखबारों में अश्लील चित्र छापते हैं, सिनेमा पोस्टर छपते हैं और दीवारों पर चिपकाये जाते हैं । उन का असर किस प्रकार से छोटे छोटे बच्चों के चरित्र पर पड़ता है, क्या कभी मंत्री महोदय ने इस बात पर विचार किया है । क्या कभी उन्होंने गम्भीरता से इस बात को सोचा है कि यह जो नंगा चित्र छपते हैं या समाचार पत्रों में सिनेमा के एडवर्टाईजमेन्ट आते हैं उन से क्या हानि होती है । समाचारपत्रों में जो नंगे चित्र छपते हैं क्या सरकार ने उनके विरुद्ध कोई कठोर कदम उठाया है या छोटी छोटी पुस्तकें छपती हैं जिन में कि अश्लील चित्र और गाने होते हैं उन के बारे में कभी सरकार ने विचार किया है कि उनको नहीं छपना चाहिये । क्या कभी सरकार ने सोचा है कि जो मासिक या साप्ताहिक छपते हैं या जो विदेशों से समाचारपत्रों या पुस्तकें बिकने के लिये आती हैं उनका क्या असर पड़ता है लोगों के चरित्र पर ।

[श्री हुकम चन्द कछवाय]

मैं कहना चाहता हूं कि आज आवश्यकता इस बात की है कि जब हमारी लड़ाई चल रही है पाकिस्तान से तो समाचारपत्रों में वीरों के चित्र छपे । हमें उन सामाचारपत्रों को ज्यादा कोटा देना चाहिये जो कि अधिकतर माहाराणा प्रताप और शिवाजी की कहानियां छापते हैं, उन के जीवन चरित्र छापते हैं, जिनकी कहानियां पढ़ कर हमारी आत्मा ऊपर उठती है, हम में देश भक्ति पैदा होती है । हमें ऐसे समाचारपत्रों को ज्यादा कोटा देना चाहिये । लेकिन होता इसका उल्टा है । ज्यादा कागज का कोटा उन लोगों को दिया जाता है जो उसको चोरबाजार के अन्दर बेचते हैं और जिन पर बड़े बड़े लोगों का असर है । आज सरकारी विज्ञापन उन अखबारों को नहीं दिये जाते जो सरकार के खिलाफ लिखते हैं । मैं कहता हूं कि सरकार में जो बुराई हो उसे सामने आना चाहिये क्योंकि प्रजातन्त्र में सरकार में क्या कमी है इस को हमें बतलाना होगा । अगर हम ऐसा नहीं करेंगे तो प्रजातन्त्र नहीं रहेगा । हिन्दी के समाचारपत्रों का भी हक है कि सरकार में जो त्रुटि हों उस को बतलाय । यह तो इसी लिये कहा जाता है कि उस को सरकार दूर करे ।

मैं इतना ही कह कर समाप्त करना चाहता हूं कि सरकार बड़ी सावधानी के साथ ऐसे समाचारपत्रों पर प्रतिबन्ध लगाये जो सदा अश्लील बातें लिखते हैं और भद्दी तस्वीरे छापते है । जो अच्छे समाचारपत्र हैं उन को सरकार को ज्यादा क कोटा देना चाहिये ।

Shri Sham Lal Saraf (Jammu and Kashmir): Sir, I welcome this Bill, which has come before the House not a day too soon. I would like to bring to the attention of the hon. minister how the Press affairs are being conducted in that State not only now, but before also. I have been part of the Kashmir Government for many years. The papers which write in my favour, I would support them. Papers which criticise me, I will not allow to exist. When the Home Minister visited Kashmir and also before him when the Diwakar Committee visited Kashmir, I was given a long interview and I gave evidence before them. Three things I placed before them. Firstly as my hon. friend pointed out, papers which all these years have been cent per cent pro-India have stopped publication. Lists of such papers have been given to the Home Minister some months back. It was also promised by him that these papers will be allowed to exist. But to this day, they have not resumed publication. This may be looked into.

Secondly, papers which from he very beginning have been against our policy of accession, against the Indian stand on Kashmir, were allowed publication even till the last day. Why is it so? I do not want any enquiry to be held into that, but our Information and Broadcasting Minister may look into that. If these publications were not there, if such objectionable things had not been allowed to be written in Kashmir, perhaps Pakistan might not have dared to take such heinous steps which she has taken in the last few months. These publications encouraged Pakistan. I will not absolve the Central Government also from this. How did they permit individuals to come out of jails and speak things which have shaken the very basis of India and the secular approach in which we believe? Keeping that in view, henceforth will the hon. minister kindly see to it that this Bill is strictly implemented there? No individual, no party, should be allowed to speak or write a word which goes against the very basis of our secular democracy.

With these words, I wholeheartedly welcome the extension of this Act to Jammu and Kashmir. This is really a step in the right direction. I would respectfully submit that these things which I have pointed out may kindly be gone into. I could have given the names of the papers, but I dc not want to do so, because the Home Minister knows thc names. About the papers which have created a very bad atmosphere there, he must take a very firm stand against them.

With these words, I support the Lill.

श्री सिंहासन सिंह (गोरखपुर) : उपाध्यक्ष महोदय, यह प्रैस बिल जो संशोधन के रूप में आया है यह अच्छा ही हुआ। इस तरह से हम काश्मीर को पूरी तरह से अपने में ले रहे हैं। लेकिन मैं माननीय मंत्री महोदय का ध्यान दिलाना चाहता हूं कि अपने देश में आज पत्रकारिता कुछ आदमियों के हाथ की सम्पत्ति बन गई है। इस पर गवर्नमेन्ट को ध्यान देना होगा। अभी गवर्नमेंट ने एक महालोनोबीस कमेटी बनाई थी यह देखने के लिये धन का संग्रह किस तरह हुआ है। और उसका बटवारा किस तरह हुआ है। यह रिपोर्ट आते आते नहीं आई। अभी इस कमिशन की रिपोर्ट में हमने देखा कि एक चेन आफ ग्रुप्स पत्रों की है वह कुछ घरों की सम्पत्ति हो गये हैं और आज जो शिकायत हैं इधर उधर की वह इसलिये है कि पत्रकारिता भी निजी सम्पति की वस्तु हो गई है। वह स्वतन्त्र नहीं रह गई है। अब गवर्नमेन्ट इस पर ध्यान देगी, अब ख्याल करेगी कि पत्रकारिता बिड़ला, टाटा, साहू जैन के हाथ में न रहे। बल्कि पत्रकारिता उन लोगों के हाथ में रहे जो देश को स्वतन्त्र रूप से अपनी राय दे सके। कमेटी की रिपोर्ट में इन समाचारपत्रों की चेन्स दी गयी हैं। वे इस प्रकार हैं :

(1) एक चेन है एक्सप्रेस न्यूज़-पेपर्स की जिसका सरकुलेशन 8,62,205 है।

(2) दूसरी चेन है बैनेट कोल-मैन एण्ड कम्पनी लिमिटेड की, जिसका सरकुलेशन 6,89,055 है।

(3) तीसरी चेन है बिड़ला-साहब की जिसका सरकुलेशन 2, 62, 319 है, और

(4) चौथी चेन है अमृत बाजार पत्रिका की जिसका सरकुलेशन 1, 88, 910 है।

इस तरह से कुल पत्र हमारे देश में चार पांच समुदाय के अन्दर आ जाते हैं और सारे देश की आवाज उन के हाथ में बंधी हुई है, वे जिधर चाहे देश की राय बदल सकते हैं। ऐसी व्यवस्था होनी चाहिए कि पत्र स्वतन्त्र हों। हमारे देश में पत्रों को फोर्थ स्टेट कहा जाता है जब तक उनकी स्वतन्त्रता नहीं होगी तब तक देश को लाभ नहीं हो सकता है।

बहुत दिनों से देश में चर्चा थी कि समाचार पत्रों का दाम पृष्ठों के अनुसार हों। आज हम देखते हैं कि बड़े बड़े लोग काफी पत्रों के पत्र निकालते हैं और उनको कम दाम में बेचते हैं, जिसके कारण उनके मुकाबले में छोटे पत्र नहीं चल सकते हैं। सदन में यह आवाज उठायी गयी कि इसके लिये बिल आवे लेकिन शायद कुछ बड़े लोगों के प्रभाव के कारण यह बिल नहीं आया। प्रेस कमेटी बनी, उसने रिपोर्ट दी। यह सब होते हुए भी आज तक वही चल रहा है। हमारा अनुरोध है कि इस पर भी विचार किया जाए।

दूसरी बात मैं यह कहना चाहता हूं कि यह जो आज देश में पत्रों में नग्न तस्वीरें निकाली जाती हैं इनको बन्द करना चाहिए। बिनोबा जी ने, जो गांधी जी के निकट के सहयोगी रह चुके हैं, उन्होंने भी इस ओर सरकार का ध्यान दिलाया कि ऐसे चित्र जो पत्रों में निकलते हैं वे बन्द हों। पत्रों में बुरे चित्रों निकालने से लोगों पर बुरा असर होता है। आज आवश्यकता है कि पत्रों में हमारे वीरों के चित्र निकले जिससे लोगों में वीरता की

[श्री सिंहासन सिंह]

भावना पैदा हो । मुझे खुशी है कि हमारे समाचार पत्रों में हाल में उन लोगों के चित्र निकले हैं जिनको युद्ध में वीरता के लिए महावीर चक्र आदि प्रदान किए गए हैं । ऐसे चित्रों से लोगों के मन में वीरता के भाव पैदा होते हैं । तो इस ओर भी सरकार ध्यान दे ।

यह बिल बहुत छोटा है, लेकिन जितना है वह स्वागत योग्य है । समाचारपत्रों का बड़ा महत्वपूर्ण स्थान है । इस पर सरकार को काफी ध्यान देना चाहिए । आज पत्रकारिता केवल कुछ घरों में सीमीत हो गयी है यह चीज रुकनी चाहिए । जब तक यह नहीं रुकेगी तब तक हमारे देश में पत्रकारिता का सही मानों में विकास नहीं हो पाएगा । पंडित जवाहरलाल नेहरू बराबर यह कहते रहे हैं कि हमारे देश में सोशलिस्ट व्यवस्था तब तक नहीं लागू हो सकती जब तक कि पत्रों में केवल कुछ घरों के हाथों में रहगे और वह देश की राय को कंट्रोल करते रहेंगे । इसके बारे में भूवनेश्वर में भी प्रस्ताव पास हुआ । पर अभी तक इस दिशा में कुछ किया नहीं गया है । इस ओर सरकार को ध्यान देना चाहिए ।

Shri C. R. Pattabhi Raman: Mr. Deputy-Speaker, Sir, I am much obliged to all hon. Members, from both sides of the House, who have welcomed this Bill. Sir, I do not want to take much time of the House. I have already pointed out how we have dealt with the definition of India. I have also explained about Jammu and Kashmir and the other points raised by hon. Members. Sir, I commend the motion to the House.

Mr. Deputy-Speaker: The question is:

> "That the Bill further to amend the Press and Registration of Books Act, 1867, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: We shall take up the Bill clause by clause. There are no amendments. The question is:

> "That clauses 2 to 4 stand part of the Bill."

The motion was adopted.

Clauses 2 to 4 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

Shri C. R. Pattabhi Raman: Sir, I beg to move:

> "That the Bill be passed."

Mr. Deputy-Speaker: The question is:

> "That the Bill be passed."

The motion was adopted.

14.55 hrs.

*LUXURY HOTELS IN INIDA

Shrimati Tarkeshwari Sinha (Barh): Mr. Deputy-Speaker, Sir, I raise this discussion on the answers given on the 24th August, 1965 to *Starred Question No.* 157 regarding luxury hotels in India. This question *primarily concerned the collaboration that was proposed to be entered into with Hilton Hotels Corporation in USA.* It seems that they have submitted a proposal to the Government of India. The main terms of the proposal seem to be: that the lease is for 25 years and it can be renewed which means that it will automatically go to 50 years; that the management is entirely in the hands of

---

*Half-An-Hour Discussion.

Hiltons and Hiltons will receive a recurring amount of gross profit plus promotional service charges on these proposals. It seems that the first permission which has been sought by Hiltons, of course for Indian collaboration, is with a private party in Bombay. This hotel, as they have submitted their proposals to their own counterparts or their own collaborators, is supposed to be of 400 rooms with an estimated cost of Rs. 4 crores. Their intention is that they will take nearly 80 per cent of their gross profit because they think that they will be able to earn 80 per cent of profit in foreign exchange and the outgoings in the shape of Hiltons' remuneration and other charges which they have demanded in their proposals will be also 80 per cent.

I was examining these proposals. When I was calculating these amounts vis-a-vis profits, I was amazed as to how this could be found feasible even financially. I have been in the Ministry of Finance and I know on what consideration foreign collaboration is allowed. Even on important items of top priority the one basic condition that has been fixed in a foreign collaboration is that there will be a majority participation of Indian capital and the majority profit or the proportionate majority profit will also remain in Indian hands. I do not understand why, then this proposal has been so favourably considered.

I have got the proposals which Hiltons themselves have submitted on the basis of the operations that they are carrying on in Cairo in the name of Nile Hilton. I would like to quote here the profit calculation that they have made. To have Rs. 4 crores worth of investment, if you take occupancy in hotel business, and the calculation is 90 per cent extraordinary occupancy (which will never accrue in India because climatic conditions in this country are very severe). The tourist traffic is bound to decrease during the hot summer months and, therefore, even 70 per cent occupancy will not be achieved during that period. Therefore, I have taken the ratio of 70, 80 and 90 per cent. Even 70 per cent is high for our hotels. In the case of even those hotels where normally bookings are not available, the average booking does not go beyond 70 to 80 per cent. On that basis, I have made my own calculations. If it is 70 per cent occupancy, the gross operating profit will be Rs. 55 lakhs; if it is 80 per cent occupancy, the profit will be Rs. 70 lakhs; if it is 90 per cent occupancy, the profit will be Rs. 82 lakhs. Out of that, Hilton's shares will be Rs. 18 lakhs if it is 70 per cent occupancy, Rs, 22 lakhs if it is 80 per cent occupancy and Rs. 26 lakhs if it is 90 per cent occupancy.

15 hrs.

This excludes the charges which will be given to them as promotional charges, as service charges, which is Rs. 4 lakhs. If you add that to Rs. 18 lakhs, which is the minimum even on 70 per cent occupancy, it will come to Rs. 22 lakhs.

Now, what will be the rent to the owner, to the investor? It will be either in the public sector or in the private sector but the money will be that of India and hundred per cent of the money will belong to the Indian investor. So. I call the Indian investor the owner. The rent to the owner will be Rs. 34 lakhs with 70 per cent occupancy, Rs. 40 lakhs with 80 per cent occupancy and Rs. 55 lakhs with 90 per cent occupancy.

Now, the owner is either a private party or a Government party. Even if it is a private party, in almost all the business collaboration these days 65 per cent of the capital comes from various governmental helped agencies like the Life Insurance Corporation, Industrial Finance Corporation, ICICI and such investment chan-

[Shrimati Tarkeshwari Sinha]

nels which are patronised or financed by the Government. Then I will come to, how much interest will be paid and how much will be left behind. It will be very interesting to know that out of what the owner will receive Rs. 34 lakhs, 40 lakhs and 55 lakhs respectively for 70 per cent, 80 per cent and 90 per cent occupation respectively, the owner will have to pay the ground rent where the hotel will be built, municipal taxes, insurance, company expenses and also taxation.

Of course, the Minister will say that the taxation will be paid by the Hiltons themselves out of their net earnings. But I would like to submit to the House that we are in the process of having a double taxation avoidance agreement with the United States of America. There has been a little hitch because of the stand of the United States of America and therefore, we have not been able to sign the double taxation avoidance agreement. But there is always the possibility that any day the double taxation avoidance agreement will be signed. After that, the Hiltons will not come under the double taxes, they will not be taxed under the Indian taxation system but they will be taxed under the parent body where their business headquarters are situated. So, the taxation paid by Hiltons on their entire profits will not come to the Government of India but will go to the United States Government.

Now I come to the other charges that will be paid by the owner. I would like to submit before you that the amount which I have quoted excludes interest on the investment as well as taxation which will be of a very high order, nearly 50 per cent. The company taxation amounts to nearly 50 per cent. It may be a private limited company or a public limited company or a company in the public sector but it will have to pay the corporate taxes here which will come to nearly 50 per cent. Therefore, the total net revenue accruing to a person will be Rs. 16 lakhs on 70 per cent occupation, Rs. 19 lakhs on 80 per cent occupation and Rs. 27 lakhs on 90 per cent occupation. What will be the return? I will calculate the return only after taxation. Then I will have to calculate the interest, the minimum rate of which will be 8 per cent. There cannot be any loan raised in this country which will bear less than 8 per cent interest That is the minimum which IFC or other financial bodies charge. I am talking of the public sector institutions. In the public sector the net profit will be Rs. 5.5 lakhs for 70 per cent occupation, Rs. 10 lakhs for 80 per cent occupation and Rs. 14 lakhs for 90 per cent occupation. Out of that, 50 per cent will go to the Government of India as company taxation. That means, to an investor in public sector the return on the investment will be 1:4 per cent on 70 per cent occupation on Rs. 4 crores business, 1.6 per cent return on 80 per cent occupation and 28 per cent return on 90 per cent occupation. I do not understand how you could consider it a business proposition.

Then, coming to the private sector, it will also have to meet its requirements by taking 65 per cent of the loan which I have mentioned earlier. We will have to calculate interest on this 65 per cent loan. I am taking the total quantity of loan. Out of Rs. 4 crores of investment, Rs. 2:70 lakhs will be invested through the institutional channels like IFC and ICICI and other corporations and if you calculate interest on that loan on 8 per cent basis it will be Rs. 22 lakhs. That will have to be paid every year by the company if it is in private sector?

Then, let me remind the Government these private companies will also have to pay the annual instalments of loan, which are called ammortisation charges. These ammortisation charges will again come to Rs. 22 lakhs. So, this payment of interest on loan and instalment payment of the capital will come to nearly Rs. 44 lakhs, out of the income that they will make out of this collaboration, out of this proposal.

What will be the position? I would like the House to take a little more interest in this matter. The position will be that after depreciation, payment of interest on loan and instalments the share will be Rs. 1:4 crores or 22 per cent. So within 50 years the whole of the share capital of the private sector will be completely wiped out if the calculation is on 70 per cent basis. If it is on 80 per cent basis, it will take 70 years to wipe out the entire share capital of the private sector. I do not know which private sector people will have any inducement to enter hotel building proposition on these terms. If you have 90 per cent occupation, which I never expect will happen, it will have a 2 per cent return on that investment after deducting taxation and other charges. When these are the proposals, I do not know how physically and financially it has been found possible even to consider this as a financial proposition.

Then I come to the basic terms of collaboration with the Hiltons. I have never been able to convince myself, and I think the House will agree with me there, that it is the hotels which bring tourists but our tradition, our culture, our dignity. It is that which attracts tourists to India. If people want only good bedrooms, they can very well remain in their own sweet homes. I do not think that even by building Hilton hotels we can attract wealthy or well to do Americans to come to India and spend foreign exchange. They have got these facilities in their own houses in Los Angeles and California, perhaps to a much greater degree. It does not look a world of reality; it looks something like a magical world. These foreign tourists would not like to come all the way from the United States and other countries to live in the paradise which is called Hiltons. If they simply want to live in comfort they have enough resources to get those comforts in their own States Therefore, I hope the House will bear with me when I say that it is not for the comforts of Hiltons that the tourists will go to Hiltons when they come to India for sightseeing. I hope He agrees with me. I do appreciate the anxiety of the hon. Minister to see that we provide good hotels and comfortable places for the foreign tourists. When the Indians got a chance, it was only after independence that the Indian hoteliers started flourishing. We know that when the British Government was here and the Britishers were our rulers, they had established the best luxury hotels. All the good hotels were in the hands of the Britishers for 200 years. It was the first time after independence that we started having interest in this business.

Shri Joachim Alva (Kanara): Tatas were number one.

Shrimati Tarkeshwari Sinha: Except Tatas. You know the history of Tatas. I need not tell the hon. Member that Jamshedji Tata was insulted when he was not allowed to go to one of the hotels which was run by Whiteman in London and he took a vow that he will establish as good a hotel as that. But nobody can be another Tata. Tata started the steel plant. Can we find another person who will establish a steel plant and who will have that kind of ingeniousness and pioneering spirit? Let us not compare ordinary people with Tata.

15.11 hrs.

[Mr. Speaker *in the Chair*].

So, this is the first time that Indians have had the capacity and also the

[Shrimati Tarkeshwari Sinha]

encouragement to build hotels. We have built hotels and are running them to the best of our capacity. Most of the Members, I am sure, may have gone abroad. Do they really and honestly feel that our hotels are inferior to the service that we get abroad? I think, the management of Hilton hotels are the most rude and impertinent. I have my own experience of hotels run by other managements and they are much better than the Hilton hotels. The Hilton hotels do not bother. They do not have enough patience. They talk so big, they live so big, they plan so big that for one individual human being who is a patron of their hotel, who occupies their hotel room, they do not at all bother. I am sure, once they establish here they will not bother about the persons who come and stay in their hotels.

Mr. Speaker: She has already taken more than 15 minutes. She should give half the time at least for the hon. Minister to reply.

Shrimati Tarkeshwari Sinha: I will finish in two or three minutes.

So, this argument that foreigners will come here because of Hilton hotels is not very tenable. And to give them Rs. 22 lakhs just for nothing! They will take abroad everything. In hotels there is a portion of the hotel and a portion of the restaurant. All these Hilton hotels will also open restaurants. They will be patronised by Indians because parties and other things will be held in the restaurants. All the money which will be going to the pocket of Hiltons will be converted into foreign exchange and a large portion of that will be taken away by them. Suppose, there is 60 per cent capacity of a hotel; then, 40 per cent of the earning capacity of the hotel will be that of the restaurant and out of the 40 per cent capacity of the restaurant, I think, more than half will go from the pocket of Indians because they will patronise the restaurant, unless the Minister will make a rule that no India will go to restaurants which are manned by Hiltons. If he does not have that rule, people would go and have parties and all that money that they would pay in Indian rupees will go into the Hilton's pocket, which will be converted into foreign exchange and taken out bag and baggage.

Mr. Speaker: Probably after the speech of the hon. Member there will be few Indians who will utilise that.

Shrimati Tarkeshwari Sinha: One more point I want to stress on and then I finish. In this country, after we have had the Plans, not one party has been given these terms of collaboration. Why has this exception been made in the case of Hiltons? I do not understand that. Let the Minister answer. Therefore I should insist on these two or three points and if the Hiltons agree to those points, I think, he should offer it to the Hiltons. They are—firstly, the management should remain entirely in Indian hands; secondly, the collaborators have to make an investment; thirdly, the period of contract should be limited to not more than 15 years; and fourthly, they will receive only Rs. 150,000 per year and not more than that. If these conditions are acceptable to them, the offer may be made to them.

Shri Joachim Alva: In the first place I want to ask the hon. Minister as to who fell in love with Hilton?

The Minister of Transport (Shri Raj Bahadur): Not me.

Shri Joachim Alva: Who fell in love with Hilton? Was it an officer of the Government of India or the Minister and was it in India or abroad? Secondly, were the Indian hotel interests consulted in this proposal? We have the patriotic concerns of Tatas, the Taj and Green. We have any number of other concerns. We have the Oberoi group of hotels, Kapur's Ritz Hotel, Spencer's West End and other hotels, Ram Pershad's Ambassador Hotel, Billimoria's Great Eastern in Calcutta. Jack Voyanti's Ambassador and Nataraja and Maharani of Jaipur's Rambagh Hotel, Ranjit Singh's Carlton Hotel and others. I have just talked from memory and have given the names of hotels as they came along to me. I stand for no interest except for the interests of my motherland. Thirdly, will the hon. Minister plan a series of motels for the average man of the land or will he be catering only for the top class, for people who can afford to pay hundred chips a day? Every Indian cannot afford them. Did he ever consider the Hilton plan from the security point of view, that these hotels can be the centres of espionage? Did he consider the set-up of hotels in the socialist countries? The Americans are the largest number of tourists in the socialist countries like Russia, but the Americans dare not suggest that they will stay only in an American hotel as there will be none there. Then they will be turned out. Why is the hon. Minister or his officers or his Ministry falling headlong in love for Hiltons? Have you considered the proposition from the point of view of the Ashoka Hotel, one of the largest and the best hotels of the world? Do you know how Hiltons will hurt the pride of hotels in our public sector?

Mr. Speaker: If an hon. Member addresses the hon. Minister direct, he need not answer him. Shri D. C. Sharma.

Shri Ansar Harvani *rose*—

Mr. Speaker: I have not got any notice from Shri Harvani.

Shri D. C. Sharma (Gurdaspur): May I know if global tenders were invited for setting up this hotel; if so, did some Indians also give any tenders for that? If some Indians gave tenders, why was it that the claims of the Indians were turned down and Hilton was brought in to offer a kind of competition to our own chain of hotels like Janpath, Ashoka and other hotels?

Mr. Speaker: I will make an exception and allow Shri Harvani to ask a question.

Shri Ansar Harvani (Bisauli): Collaboration is allowed only in those industries in which we do not have technical personnel and know-how and collaboration is allowed in those industries in which we need to import certain implements and machineries which are not available in this country. Will the hon. Minister take this House into confidence and say whether this collaboration is being entered into because he feels that Indian people do not have technical personnel and know-how or he expects to get certain implements for that....

Mr. Speaker: I made an exception and allowed him. Now he should not continue.

Shri Ansar Harvani: ....or he knows that our hotels do lack night club facilities and since Hiltons can give better facilities that he is entering into this collaboration?

Shri Karni Singhji (Bikaner): May I know whether the hon. Minister has seen the new Oberoi Intercontinental? I have stayed in hotels all round the world—that includes Hiltons also—but I think that this hotel built by Indians is one of the best hotels I have ever seen. Why are we insisting on Hiltons coming to India when our own people can make such good hotels?

Shri Raj Bahadur: I am grateful to the hon. Member, Maharaja Karni Singhji, for telling us that he has placed the Oberoi Intercontinental at the top of all the hotels that he has so far visited and has had the privilege or the opportunity to live in. That is exactly the reason why we

[Shri Raj Bahadur]

want that we should have some hotels in this country with foreign collaboration.

The Oberoi Intercontinental is a hotel which has been put up with international collaboration. Intercontinental hotels are there and that is exactly the reason why we have thought it fit to encourage private parties, private people and others also, to come in this particular field. Let us realise once for ever that if we want to build up tourism, we have to take the whole matter very seriously. One of the most serious drawbacks that we have to contend with, so far as the promotion of tourism is concerned and which constitutes a great deterrent, is the lack of hotel accommodation. We want more and more hotels. In fact, it has been estimated that we require about 5,000 rooms additional if we want to have all the tourist traffic. By and large we have been accused that we have not done sufficiently well so far as the promotion of tourism is concerned.

We have got, as the hon. lady Member pointed out, very good attractions—historical monuments, temples, spots of scenic beauty, our culture and dignity, charming people and charming ladies.

Mr. Speaker: Is he giving the opinion of the foreigners or his own?

Shri Raj Bahadur: I am only recounting the various attractions for tourists. Yet the lack of accommodation is a deterrent.

Shri D. C. Sharma: We do not have any charming Ministers.

Shri Raj Bahadur: We have got Members who are fairly charming.

I would like to tell the hon. lady Member who has raised this discussion that, first of all, we have to be clear whether we are talking about a collaboration or a relationship which exists between a landlord, the owner, and the lessee. The two seem to have been confused in all the calculations that the hon. lady Member placed before us. Essentially, the point boils down to this. The owner or the landlord has to provide the land, the building, the furnishings, the apartments, etc. etc. It is then taken over on lease. The whole concept changes. What does the lessee get and what does the lessor get? The lessee has to pay, out of all the income that he derives by operating the hotel i.e., out of the gross operating profits to the tune of 66-2|3 per cent—that is the standard form of proposal which the Hiltons have made. But we have not agreed to that. We want that it should be increased to 75 per cent. 75 per cent of the gross operating profits will go to the landlord, the owner, and only 25 per cent or 33 per cent, whatever the case may be—it ultimately depends upon the settlement between the two parties—will remain with the person who becomes the lessee. He invests all that is to be invested for working the hotel. He brings all the technical know-how. Then, he has to satisfy certain conditions which we have imposed upon them. All the staff that he employs will be ours except a few top-most executives to run the hotel. All other officers and executive staff will be Indian. That is the state of affairs. What is the advantage that we get out of it? On all the assumptions that have been made by the hon. Member—I start on that—if it is 400-rooms hotel, it would easily bring us a new set of tourists; it will create and generate a new tourist traffic—it will not be the ordinary traffic that will be drawn from other hotels. The main anxiety on the part of the established hoteliers here appears to be that....

Shrimati Tarkeshwari Sinha: May I submit that they are not assumptions of mine? They are proposals submitted to the hon. Minister.

Shri Raj Bahadur: I take it as she tells me. It can also be a hotel with 300 rooms or even 200 rooms. This figure of 400 is not sacrosanct. But assuming it is 400-rooms hotel, it has been estimated that we shall have a foreign exchange income of $18,00,000, that is, almost Rs. 90 lakhs or about a crore of rupees per annum. I would like to point out that there have been two sets of calculations that I have got before me. One is given to us by the Hiltons themselves and the other is by a Committee of Joint Secretaries which was appointed to go into the whole question. The Hiltons say that the gross operating profit would be of the order of $ 13,47,860 out of which two-thirds will be the share of the Indian entity—it might be three-fourths—which would come to $ 8,98,354 and the Hiltons' share will be $ 4,49,286. The management expenses on publicity etc. would be $ 50,000. The Hiltons' share of profit will thus be $ 3,99,286 and this will be subject to taxes—there is no doubt about that—at the rate of 50 per cent on account of corporate tax. Ultimately, the profit comes down to $ 1,99,643. $ 50,000 spent on experiences, the total outgo would come to $ 2,49,643.

Now, according to the Committee of Joint Secretaries, the gross operating profit would be of the order of $ 10,60,273. After all these calculations taken together, the net share of profit would be $ 1,51,712. If you add to this Rs. 50,000, it comes to $ 2,01,712. It comes to in the vicinity of $10 lakhs. Now, the remainder, that is, $ 8,98,354 or $ 7,06,849, as the case might be, is the income of the Indian entity from the investment which he is making. Supposing this Hotel costs about Rs. 3.5 or 4 crores, on that $8,00,000 or so, that is, about Rs. 40 lakhs is the profit subject to taxes also. Even then, it comes to about Rs. 6 lakhs after deduction of income-tax, depreciation and all other charges, on an investment of Rs. 3.5 crores. I do not think that even as a business proposition this is far wrong. But I would say that we have got to take into account other factors also.

As I said, this Hotel provides the tourist traffic. Now, the Hiltons and the Inter-Continental Hotels have got their chain of hotels all over the world. Even the Hiltons have got their hotels in as many as 29 countries. They have succeeded in America, South America, Africa, in West Europe and has even the East European countries—the Communist countries are having negotiations with them to put up hotels. In U.A.R., they have proved to be a mighty success. It has been acclaimed by that Government. I would say that wherever the Hiltons' hotels are there, the tourists find it very easy in the matter of inter-hotel reservations, the services which link one country to another, which link one hotel to another. Such facilities are easily made available to them. That is why they have been found to be very popular.

Then, it has been duly commended by Shri Karni Singhji that we should have high standards. We want to improve upon the standards. I am not casting any reflection upon our own hoteliers or their management capacity. We have got good hotels. But those hotels not only get bouquets for their up-keeping, for their maintenance, for their service and efficiency, but occasionally also brickbats. We have got letters to show that. If I refer to all the bouquets, they will be pleased but if I also refer to brickbats, I do not think I will be far wrong if I say that—they also get brickbats sometimes. The question is that we have got to set a pace to establish standards and to assure the tourists who come to this country that they will find standards in hotel accommodation here which are comparable to anywhere else in the world. It will improve the standards of our own hotels also.

Then, it is not that we have decided to enter into the collaboration with Hiltons all at once. We have given the first opportunity in the case of inter-continentals to Oberoi. There is another concern Messrs. Shiv

[Shri Raj Bahadur]

Sagar Ltd. Bombay. They have got the property; they have got the land and the cost of the hotel will be about Rs. 4 crores. These gentlemen have been permitted to enter into negotiations with the Hiltons on certain conditions. They have to bear in mind those conditions; they have been allowed to enter into the negotiations on principle. We have agreed that they can negotiate on the basis of sharing the gross operating profits; and they have also to take into account many other factors that are relevant for this purpose. After they have concluded their negotiations and have come to some terms, they will have to submit those terms and conditions to the Government again for approval.

So, I submit there is nothing wrong in what we are doing, particularly when we want to fill up a gap in total accommodation. In fact, there is a big gap. We have got the Hiltons, the Inte-Continental Hotels in Beirut, Tehran and Cairo on one side and in Singapore, Kuala Lumpur and Bangkok on the other side—in between there is a gap. We have got the Hiltons hotels even in Pakistan, in Karachi—we need not name them—but even there we have got them. The result is that there is a tendency for tourists to overfly our country for want of necessary facilities. We must provide the necessary facilities. It is not that we are going to convert all the hotels into Hilton hotels. It is a sort of sprinkling of Hilton hotels or inter-continental hotels. For us, both are equal. There is nothing wrong in this. I think I have answered the lady hon. Member's suspicions or apprehensions that she raised in this regard.

She said we are not having sufficient occupancy ratio. I would say that we have had more than 80 per cent occupancy ratio in the Asoka. Let me tell her that the Ashoka Hotel itself, during the last two years, despite all the severity of the climate, has been having an occupancy ratio of 87 per cent. I may give this information for the benefit of the hon. lady Member.

With these words, I submit that there is nothing wrong in what we are doing.

Mr. Speaker: The Half-an-Hour Discussion is over.

Shrimati Tarkeshwari Sinha: Sir, I would ask a clarification.

Mr. Speaker: No clarification. The Half-An-Hour Discussion is over. Shri A. M. Thomas.

15.30 hrs.

STATEMENT *RE*: DEFENCE OPERATIONS

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Mr. Speaker, Sir, I would like to keep the House appraised of the developments in the fighting that is going on with Pakistan since the Defence Minister made a statement on 10th September.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है।

अध्यक्ष महोदय : अभी उन्हों ने कुछ अधिक कहा नहीं है।

डा० राम मनोहर लोहिया : जो आप के नियम और परम्परायें हैं और संविधान की धारा 105 के अनुसार इस बयान के बाद मुझे बोलने और सवाल पूछने का हक होना चाहिये, और वह मुझे मिलता नहीं है। इसलिये मैं व्यवस्था का प्रश्न उठाता हूं।

अध्यक्ष महोदय : मुझे सुनने तो दीजिये।

डा० राम मनोहर लोहिया : तो मेरा व्यवस्था का प्रश्न रहेगा ?

अध्यक्ष महोदय : यह हाउस का फैसला है ।

डा० राम मनोहर लोहिया : इसी पर तो मैं आप से यह कहना चाहता हूं कि अगर एक आदमी भी न माने तो वह फैसला हाउस का नहीं हो सकता । आप अपने नियम को बदलिए । जब तक यह नियम है-चाहे मैं पागल हूं और बाकी स्याने हों, या मैं सयाना हूं और बाकी लोग नहीं—मैं अपने हक पर अड़ सकता हूं और मुझे अपना हक मिलना चाहिए ।

अध्यक्ष महोदय : मैं इस पर यही फैसला दे सकता हूं कि इस पर फैसला हो गया है । हाउस का जो फैसला मैजारिटी से होता है उस को हाउस का फैसला मानना चाहिए । माइनारिटी को एकोमोडेट करने की कोशिश तो की जाती है, मगर अल्टीमेट मैजारिटी का फैसला आखिरी होता है । यह नहीं हो सकता कि चाहे सारा हाउस एक तरफ हो और एक मेम्बर को वीटो का अधिकार होगा । आप कहते हैं वही किया जाए, यह कैसे हो सकता है । जो मैजारिटी से फैसला हो गया वह हाउस का फसला कहा जाएगा ।

श्री मधु लिमये (मुंगेर): आप फसले की बात कहते हैं । कब फैसला किया गया ?

अध्यक्ष महोदय : हो चुका है ।

श्री मधु लिमये : मैं जानना चाहता हूं कि वह प्रस्ताव कब पास हुआ ? कौन सा फैसला हुआ है ।

अध्यक्ष महोदय : सुनने दीजिए ।

श्री मधु लिमये आप बताइए कि किस दिन फैसला हुआ । कोई फैसला नहीं हुआ ।

डा० राम मनोहर लोहिया : मुझे अधिकार है, इस अधिकार को आप इस तरह खत्म नहीं कर सकते । या तो आप अपने नियम के बारे में कोई प्रस्ताव यहां पास करिए । जब तक आप ऐसा नहीं करते हैं तब तक मुझे मेरा अधिकार प्राप्त है । मैं यह कभी गंवारा नहीं कर सकता कि इतने बड़े मसले के बारे में नीति का हनन होता रहे या मंत्री महोदय की तरफ से लगातार छम्ब ओरियां के बारे में गलत बयानी होती रहे । मैं उस के ऊपर राय देना जरूरी समझता हूं ।

अध्यक्ष महोदय : कौन से रूल में आप को यह हक हासिल है कि आप सवाल पूछें । आप कालिंग अटेंशन का रूल निकालिए ।

डा० राम मनोहर लोहिया : आप की खुद की जो परम्परा है ।

अध्यक्ष महोदय : आप कालिंग अटेंशन का रूल निकालिए ।

डा० राम मनोहर लोहिया : आप खुद निकाल लीजिए ।

अध्यक्ष महोदय : आर्डर, आर्डर, आप बैठ जाएं ।

इस के बारे में गो कोई फारमल तौर पर रिजोल्यूशन पेश नहीं किया गया, लेकिन मैं ने हाउस की सेंस ले ली । मैं ने देखा कि सब उस हक में हैं और किसी ने उस को चेलेंज नहीं किया तो मैं ने समझ लिया कि हाउस का फैसला है । अगर उस वक्त कोई चेलेंज करता तो मैं हाउस की राय ले सकता था और मैजारिटी का जो फैसला होता वह हाउस का फैसला समझा जाता । मैं ने हाउस की सैंस ली उस वक्त सब खामोश रहे, इसलिए मैंने इसे हाउस का फैसला मान लिया । जब हाउस की यह राय थी कि इस पर सवाल न किए जाएं, तो उसी के मुताबिक अमल किया जा रहा है ।

श्री स० मो० बनर्जी (कानपुर) यह तो उसी दिन के लिए फैसला था । और दिनों के लिये तो नहीं ।

अध्यक्ष महोदय : अगर हाउस का दूसरा फैसला हो तो मुझे क्या ऐतराज हो सकता है ।

Shri S. M. Banerjee: What we have decided is that we shall not ask an awkward question.

Several hon. Members: No, no.

Shri S. M. Banerjee: I hope you have allowed me. Let them not speak.

Mr. Speaker: I would read Rule-372. It says:

> "A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made."

डा० राम मनोहर लोहिया : आप मेरी बात तो सुनिए । आप ने हमेशा सवाल करने का मौका दिया है । अगर आप यह कहते हैं कि पहले इस सदन ने फैसला किया है सवाल न करने का तो एक बात मैं आप से कह दूं कि इस तरह का कोई फैसला मेरे ऊपर लागू नहीं हो सकता । आप अपना नियम बदलिए । आप अपने कायदे कानून को बदल दीजिए । दूसरी बात .....

अध्यक्ष महोदय : मैं आप को बार बार कह रहा हूं कि आप बैठ जाएं लेकिन बावजूद मेरे कहने के आप बोले चले जाते हैं । आप ने कहा वह मैं ने सुन लिया, आप का उज्र मैं ने सुना और कह दिया कि मैं उस को नहीं मान सकता । पर आप कहे चले आ रहे हैं और कोई काम नहीं करने देते ।

डा० राम मनोहर लोहिया : मेरी यह बिनती है कि एक संसद् सदस्य होने के नाते मेरा यह अधिकार है । मैं यह गंवारा नहीं कर सकता कि इस देश के हित के बारे में बार बार गलत बयानी की जाती रहे, छम्ब और जोरियां के बारे में गलत बयानी करते रहे और मैं बैठा बैठा सुनता रहूं और लोक सभा की कीर्तन-मंडली बनने दूं । मैं यह गवारा नहीं कर सकता ।

अध्यक्ष महोदय : गवारा नहीं कर सकते तो बैठ जाइए ।

डा० राम मनोहर लोहिया : मैं क्या करूं ?

अध्यक्ष महोदय : मैं क्या जवाब दूं ।

Shri A. M. Thomas: Mr. Speaker, Sir, I would like to keep the House apprised of the developments in the fighting that is going on with Pakistan since the Defence Minister made a statement on 10th September.

Broadly speaking, our troops in the Jammu-Sialkot sector have continued to make gains. The enemy has put up stout resistance and made great use of armour. Of this our forces have taken a heavy toll. All the Pakistani attempts to dislodge us from our positions have been beaten back and we have made some advances.

श्री किशन पटनायक : (सम्बलपुर) एडवांस का मतलब क्या है !

अध्यक्ष महोदय : आप बैठ जाएं ।

श्री किशन पटनायक : बाद में सवाल पूछने का मौका नहीं मिलेगा, इसलिए पहले यह स्पष्ट कर दिया जाए इसका क्या मतलब है कि एडवांस किया ।

Shri A. M. Thomas: In the Chhamb-Jaurian sector we have again been in contact with the enemy and have knocked out some more Pakistani tanks.

On the Lahore front our forces have generally held their ground and broken up Pakistani counter attacks wherever they were launched. In

the process we have taken heavy toll of Pakistani armour. To stop our further advances, the Pakistanis have been gradually blowing up bridges on the Khagiri canal as a further measure of defence.

In the Kasur sector, a very fierce battle raged for two days in which the massive armoured thrusts of the enemy were broken up and we captured a number of enemy tanks, some with crew.

In the Dera Baba Nanak and Barmer sectors our objectives have been well achieved.

In the Haji Pir area and Tithwal area our forces have been cleaning up more Pakistani posts. In the process they have not only inflicted casualties on the enemy but have made substantial acquisition of arms, ammunition and stores. We have not only now plugged some of the more important routes of infiltration from the Pakistani side but also held dominating positions to forestall Pakistani moves.

We have been in contact with groups of Pakistani armed raiders and have smashed up some of the groups which have now broken into smaller numbers. We have also inflicted substantial casualties on them.

The Air Force has continued to give splendid support to our ground forces and has also made strikes at enemy military concentrations and air fields in West Pakistan. Last night the I.A.F. bombed air installations in Kohat and Peshawar. The enemy has avoided giving air battles but has been carrying out sneaking raids on not only air fields on our side but also on civilian targets. Some of these raids have been carried out in the eastern sector where the Bagdogra and Barrackpore air fields were the targets. According to the latest reports reaching us, a raid was also made on a civilian airfield at Agartala.

In the four days' fighting since the Defence Minister made his statement, we have destroyed 66 Pakistani tanks and captured 32, including 2 with crew. We have also destroyed 15 Pakistani aircraft through ground fire and aerial action. In addition, other aircraft have been destroyed on the ground, of which we do not have exact estimates. Our own losses in this period have been small in comparison.

15.45 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Wednesday, September 15, 1965/*Bhadra* 24, 1887 (*Saka*).